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Wednesday, December 22, 1971
Pausa 1, 1893 (Saka)

LOK SABHA DEBATES

(Third Session)



पार्लियामेंट बिल्डिंग
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(Vol. VIII contains Nos. 21 to 31)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

1

LOK SABHA

Wednesday, December 22, 1971 (Pausa 1,
1893 (Saka))

The Lok Sabha met at ten of the Clock.

[MR. SPEAKER in the Chair]

RE · SHORT NOTICE QUESTION AND DISCUSSION ON SUGARCANE PRICE

MR. SPEAKER Now, short notice question No 1.

SHRI NARSINGH NARAIN PANDEY (Gorakhpur) : Mr. Speaker, Sir, the hon. Minister of Parliamentary Affairs says that tomorrow he will give one hour's time for the discussion on sugar policy. So, I would request you to permit me to say that I shall not press this short notice question today, and instead we shall have the discussion tomorrow for one hour.

SHRI S. M. BANERJEE (Kanpur) : Nobody knows about tomorrow. The point is that it is with great difficulty that this short notice question has been accepted. If the hon. Minister answers the question today it will be helpful, and today also a few questions can be asked and tomorrow the situation is not going to change.

MR. SPEAKER : The discussion had been agreed to only if they would not ask the short notice question. If they ask the question today, I am not sure of tomorrow's discussion as well. But is the hon. Member sure of tomorrow's discussion...

SHRI NARSINGH NARAIN PANDEY : If the discussion be allowed for tomorrow, then I shall not put the short notice question today.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND

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TRANSPORT (SHRI RAJ BAHADUR) : May I submit one thing ? Today's business is important and, therefore, if the short notice question is not put today, it would be helpful, and instead they can have discussion for one hour tomorrow.

MR. SPEAKER : I shall have to act as the Speaker, and I shall have to agree to it because the hon. Minister and also the hon. Members want it, because tomorrow is the last day of the session, but I must be consulted beforehand on such matters.

SHRI RAJ BAHADUR : That is always subject to your approval. In fact, I myself knew it only a few minutes back..

MR. SPEAKER : I knew about it only a minute back. Sometimes, I am put in a very awkward position.

SHRI DINEN BHATTACHARYYA (Serampore) : The hon. Minister must reply to the question, because it is already there on the Order Paper.

MR. SPEAKER : But whose question is to be answered ? The Members concerned are not putting the question.

SHRI S. M. BANERJEE : If they do not want to put it, let them be absent from the House.

SHRI DINEN BHATTACHARYYA : Since they are sitting here, they should put the question. It is something abnormal that they are not putting the question.

SHRI S. M. BANERJEE : It would have been better if they would have absented themselves.

SHRI NARSINGH NARAIN PANDEY : If you would permit me not to put the question, then I shall not put it. Otherwise, I shall put the question.

SHRI DINEN BHATTACHARYYA : Discussion can take place after the answer is given by the hon. Minister.

SHRI RAJ BAHADUR : The hon. Member may put his question if he wants.

SHRI NARSINGH NARAIN PANDEY: We prefer a debate for full one hour, and let it be put down as tomorrow's business.

श्री विभूति मिश्र (मोतीहारी) : पालिया-मेंट्री अफेअरम गिनिस्टर ने हम से कहा है कि वे कल एक घंटे का समय इस विषय पर बहस के लिये देगे, इसलिये हम हम को विदज्ञा कर लेगे।

MR. SPEAKER : I am not concerned with what the hon. Member want to decide. If he wants to put the question, he may put the question. Otherwise, he may not. Why does he consult me on this? I have no knowledge about what has transpired in between

10.05 hrs.

RE : QUESTION OF PRIVILEGE

DR. SARADISH ROY (Bolpur) : May I make one submission? This is regarding the notice of breach of privilege which I had given on the 17th of last month.

MR. SPEAKER : The reply has come and it has been conveyed to the hon. Member already. He has denied the facts.

DR. SARADISH ROY : He has not denied the facts, but he has suppressed some facts...

AN HON. MEMBER : What was it about?

MR. SPEAKER : He had brought in some privilege motion, and he had alleged that he had not been treated well. The reply is that the police people showed full respect to him...

DR. SARADISH ROY : They have said that I went to the police station on my own. That is not a fact. They actually dragged me to the police station. They have

suppressed the facts. They have distorted and suppressed the facts.

MR. SPEAKER : They have given the reply and that has been sent to the hon. Member already.

SHRI SAMAR MUKHERJEE (Howrah) : There is a serious distortion of facts. Actually, the hon. Member was dragged to the police station, but the reply is that he went there voluntarily.

It is a total lie uttered by the police

SHRI S. M. Banerjee (Kanpur) : Tomorrow is the last day. One of our members, and a member of our party, Shri B. S. Bhaura, had also given notice of a motion of privilege against the Punjab police.

MR. SPEAKER : If that comes, I will let you know.

Everytime such things which are not connected with the House are coming

SHRI DASARATHA DEB (Tripura Fast) : The hon member himself says that he was dragged by the police but the police reply is that he went there on his own. When there is such a variation between the police report and the report given by a Member, whose version is to be relied upon? It is for you to decide.

MR. SPEAKER : Everyday there are so many things happening in the country involving people including MPs. But the privileges of MPs extend only to matters concerning the House. But in spite of that, whenever any such thing happens, I take that representation and send it to Government even if it concerns a matter unconnected with the functioning of the House as such. When that version comes, I give it to the member.

SHRI H. N. MUKERJEE (Calcutta-North-East) : In the course of the session, if a member is treated in the way in which, according to the version of the hon. Member he was treated, then surely the matter takes on a different character altogether. So many similar matters have gone to the Committee of Privileges. I do not know the details of this matter. You know more about them. But if the case is as represen-

ted by the hon member, it should be sent to the Committee

MR SPFAKER I have not seen it in detail We got it last evening I got it when I was coming in So I just skipped it Now I will examine it again

— — —

10 09 hrs

PAPERS LAID ON THE TABLE

REVIEW AND REPORT OF TRIVENI STRUCTURALS LTD

THE MINISTER OF STATE AND MINES (SHRI S MOHAN KUMARA MANGAIAM) I beg to lay on the Table a copy each of the following papers under sub section (1) of section 619A of the Companies Act, 1956

- (1) Review by the Government on the working of the Triveni Structural Limited for the year 1970/71
- (2) Annual Report of the Triveni Structurals Limited for the year 1970/71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-1333/71]

NOTIFICATION UNDER MYSORE MOTOR VEHICLES TAXATION ACT, ETC AND GUJARAT CARRIAGE OF GOODS TAXATION (AMDT) RULES

THE MINISTER OF PARLIAMEN TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore —

- (i) S O 1482 published in Mysore Gazette dated the 26th August, 1971.

(ii) S O 1490 published in Mysore Gazette dated the 26th August, 1971 [Placed in Library See No LT 1334/71]

- (2) A copy of the Mysore Motor Vehicles (Seventh Amendment) Rules 1971 (Hindi and English versions) published in Notification No G S R 247 in Mysore Gazette dated the 12th August 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Library See No LT—1335/71]
- (3) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules 1971 (Hindi and English versions) published in Notification No G H/G/11/98/C.G.T—1263/21683 I in Gujarat Government Gazette dated the 15th July, 1971, under sub section (4) of Section 32 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat [Placed in Library See No LT—1336/71]

STATEMENTS CORRECTING REPLIES TO USQ NOS 1025 AND 1102 RE ASSISTANCE TO U P FOR DEVELOPMENT OF BACKWARD HILL AREAS ETC

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) I beg to lay on the Table two statements correcting the replies given on the 2nd June, 1971 to Unstarred Questions Nos 1025 and 1102 by Shri Narendra Singh Bisht regarding assistance to U P for Development of Backward Hill Areas and Regional Disparities and Imbalances, respectively, and giving reasons for delay in correcting the replies

Statements

- (1) In reply to Lok Sabha Unstarred

[Shri Mohan Dharja]

Question No. 1025 answered on 2-6-1971, it was mentioned in reply to Parts (a) and (b) of the Question that the entire development Plan of the Hill Areas in Uttar Pradesh is financed through Central assistance (50% loan and 50% grant) within the total Plan assistance for the State as a whole. The State's Fourth Five Year Plan includes a provision of Rs. 65.05 crores for the hill region under the following sectors of development :

	(Rs. lakhs)
1. Agriculture and Allied Programmes	2435
2. Cooperation and Community Development	145
3. Irrigation and Power	819
4. Industry and Mining	162
5. Transport and Communications	1455
6. Social Services	1483
7. Miscellaneous	6
Total :	6505

The correct position relating to parts (a) and (b) of the Question is, however, as follows :

(a) and (b). Yes, Sir. The development Plan of the hill areas in Uttar Pradesh is financed through proportionate Central assistance of which 50% is by way of grant and 50% by way of loan within the total Plan assistance for the State as a whole. The State's Fourth Plan includes a provision of Rs. 65.05 crores for the Hill region under the following sectors of development :

	(Rs. lakhs)
1. Agriculture and Allied Programmes	2435
2. Cooperation and Community Development	145
3. Irrigation and Power	819
4. Industry and Mining	162
5. Transport and Communications	1455
6. Social Services	1483
7. Miscellaneous	6
Total :	6505

The factual inaccuracy in the pattern of Central assistance for hill areas of U. P., Tamil Nadu and West Bengal came to our notice soon after the question was answered

in the Lok Sabha. This had to be checked up with the records. The exact interpretation of the policy letter in this regard had to be ascertained from the Ministry of Finance who were operating on the Central assistance in accordance with the patterns laid down in the policy letter. This process took us sometime and therefore, it was not possible to lay down the revised statement on the Table of the House in the last Session itself.

(ii) In reply to Unstarred Question No. 1102 answered in the Lok Sabha on 2-6-1971, a statement was laid on the Table of the House in reply to the above Question. The sub-para (iii) of the Statement read as under :

(ii) A liberal pattern of Central assistance has been evolved for the development of hill and border areas. The entire expenditure on their development programmes is being met by the Government of India within the total Central assistance for each of the States concerned; 90% of the amount of expenditure incurred in this behalf in Meghalaya, Assam, Nagaland, Jammu and Kashmir (Ladakh) and Himachal Pradesh (Lahaul, Spiti and Kinnaur districts) is given as a grant. The balance of 10% is treated as loan. The pattern of Central assistance in the hill and border districts of Uttar Pradesh, Darjeeling (West Bengal) and Nilgiris (Tamil Nadu) is 50% grant and 50% loan.

The correct position relating to sub-para (iii) of the Statement is, however, as follows :

(iii) A liberal pattern of Central assistance has been evolved for the development of hill and border areas. The development plan of Nagaland, and of Ladakh in Jammu and Kashmir, hill areas of Assam and Kinnaur and Lahaul and Spiti of Himachal Pradesh will be financed to the extent of 90% by way of grant and 10% by way of loan within the total Plan assistance for the State as a whole. The pattern of assistance for the eight hill districts of Uttar Pradesh, Darjeeling district in West Bengal and district of Nilgiris in Tamil Nadu, is that the proportionate Central assistance which will accrue to the States against the Plan expenditure incurred in these areas will consist of 50% grant and 50% loan.

The factual inaccuracy in the pattern of Central assistance for hill areas of U. P., Tamil Nadu and West Bengal came to our notice soon after the question was answered in the Lok Sabha. This had to be checked up with the records. The exact interpretation of the policy letter in this regard had to be ascertained from the Ministry of Finance who were operating on the Central assistance in accordance with the patterns laid down in the policy letter. This process took us sometime and therefore, it was not possible to lay down the revised statement on the Table of the House in the last Session itself.

AUDIT REPORT ON PYRITES, PHOSPHATES AND CHEMICALS LTD., STATEMENT *re* NATIONAL DEFENCE LOANS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial Part VII—Pyrites, Phosphates and Chemicals Limited, under article 151 (1) of the Constitution. [*Placed in Library.* See No. LT—1338/71.]
- (2) A statement (Hindi and English versions) indicating the results of the National Defence Loans floated in December, 1971. [*Placed in Library.* See No. LT-1339/71.]
- (3) A copy of the Emergency Risks (Goods) Insurance Scheme published in Notification No. S. O. 5483 in Gazette of India dated the 10th December, 1971, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library.* See No. LT-1340/71.]
- (4) A copy of Notification No. S. O. 5485 published in Gazette of India dated the 10th December, 1971 regarding list of goods not insurable under the Emergency Risks (Goods) Insurance Act, 1971, under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library.* See No. LT-1340/71.]
- (5) A copy of the Emergency Risks

(Undertaking) Insurance Scheme published in Notification No. S. O. 5486 in Gazette of India dated the 10th December, 1971, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [*Placed in Library.* See No. LT-1341/71.]

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of Notifications mentioned at (3), (4) and (5) above. [*Placed in Library.* See No. LT-1342/71.]
- (7) A statement (Hindi and English versions) of Guarantees given by the Government of Gujarat upto 6th November, 1971, under sub-section (2) (a) of section 2 of the Gujarat State Guarantees Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library.* See No. LT-1344/71.]

CONVENTIONS AND RECOMMENDATIONS OF ILC

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri Khadilkar.

I beg to lay on the Table a copy of the Text (Hindi and English versions) of the Conventions and Recommendations adopted at the Fifty fourth Session of the International Labour Conference held at Geneva in June, 1970. [*Placed in Library.* See No. LT-1343/71.]

MR. SPEAKER : He did not intimate to me in advance that he is laying this on behalf of Shri Khadilkar. This should have been done. He is lucky that no member has objected to it.

SHRI BALGOVIND VERMA : I was informed by the Minister that I should lay it on his behalf. I do not know when he sent intimation to you.

U. P. S. C. REPORT AND MEMORANDUM, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :

- (1) A copy each of the following

[Shri Ram Niwas Mirdha]

papers (Hindi and English versions) under articles 323 (1) of the Constitution :—

- (i) Twenty-first Report of the Union Public Service Commission for the period 1st April, 1970 to 31st March, 1971.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cases referred to in para 35 of the above Report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above [*Placed in Library. See No. LT-1345/71.*]

NOTIFICATIONS UNDER DEFENCE OF INDIA RULES AND MYSORE POLICE ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table -

- (1) (i) A copy of the Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1971 published in Notification No. G. S. R. 1888 in Gazette of India dated the 17th December, 1971, under section 35 of the Defence of India Act, 1971.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification simultaneously. [*Placed in Library. See No. LT-1346/71.*]
- (2) A copy on the Mysore State Police (Disciplinary Proceedings) (Amendment) Rules, 1971, published in Notification No. G. S. R. 39 in Mysore Gazette dated the 11th February, 1971, under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See No. LT-1347/71.*]

NOTIFICATION UNDER COTTON TRANSPORT ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of Mysore Government Notification No. AF 94, ATN 64, dated the 5th November, 1971 (Hindi and English versions) under section 8 of the Cotton Transport Act, 1923, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore [*Placed in Library. See No. LT-1348/71.*]

MR. SPEAKER : About the previous intimation I was referring to, I got it just now. I should come in time so that it could be on the agenda for my guidance, not after the item is over

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BIDABRATA BARUA) : I beg to lay on the Table -

- (1) A copy of the Cost Accounting Records (Tractors) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1700 in Gazette of India dated the 23rd November, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-1349/71.*]

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1969-70

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, under article 338 (2) of the Constitution. [*Placed in Library. See No. LT-1350/71.*]

NOTIFICATIONS UNDER PASSPORTS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURFENDRA PAL SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub section (3) of section 24 of the Passports Act, 1971 —

- (1) G S R 1648 published in Gazette of India dated the 4th December, 1971
- (2) The Passport (Fourth Amendment) Rules, 1971 published in Notification No G S R 1449 in Gazette of India dated the 4th December 1971 [*Placed in Library Sec No II 1351/1*]

NOTIFICATION UNDER APPRENTICES ACT

SHRI BAI GOVIND VIRMA I beg to lay on the Table a copy of the Apprenticeship Rules 1971 (Hindi and English versions) published in Notification No G S R 1426 in Gazette of India dated the 2nd October, 1971, under sub section (3) of section 37 of the Apprentices Act 1961 [*Placed in Library Sec No LT-1352/1*]

10 13 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha

- (i) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1971, which was passed by the Lok Sabha, at its sitting held on the 16th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"
- (ii) In accordance with the provisions of sub-rule (6) of rule 186

of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Companies (Surcharge on Income-tax) Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 16th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill

- (iii) "In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 1971, agreed without any amendment to the Personal Injuries (Emergency Provisions) Amendment Bill 1971 which was passed by the Lok Sabha at its sitting held on the 16th December, 1971
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December 1971, agreed without any amendment to the Personal Injuries (Compensation Insurance) Amendment Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 16th December, 1971"

10 15 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTEENTH AND TWENTY-SIXTH REPORTS

SHRI SEZHIYAN (Kumbakonam) - I beg to present the following Reports of the Public Accounts Committee

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their

[Shri Sezhiyan]

Hundred and Second Report (Fourth Lok Sabha) relating to Central Government Employees Consumer Cooperative Society Ltd., New Delhi (Ministry of Home Affairs)

- (2) Twenty-sixth Report regarding action taken by Government on the recommendations contained in their Hundred and Nineteenth Report (Fourth Lok Sabha) relating to Defence Services.

10.16 hrs.

STATEMENT *RE. MID-TERM APPRAISAL OF THE FOURTH FIVE-YEAR PLAN*

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) I had indicated to the House earlier in this Session that the Government would share with Parliament a Mid-term Appraisal of the performance and prospects of the Fourth Plan. We had completed a detailed evaluation of the progress of the Plan when hostilities with Pakistan began earlier this month. As a result of the new situation, the uncertainties that had been introduced into our economic scene by the massive influx of refugees from Bangla Desh have become more complex and pervasive. Given this context, Honourable Members will appreciate that it will not be realistic at the present time to formulate a reasonably clear outline of the prospects for the remaining period of the Plan. Such an outline will have to take into account these new challenges on the one hand, and provide for a reorientation to the Plan to respond in a greater measure to the needs of our people on the other. Nevertheless, our detailed assessment of the first half of the Plan that is now behind us is helpful in bringing out our achievements as well as in locating the sectors, projects and programmes to which further attention needs to be paid urgently to rectify the shortfalls that are emerging. It is in order to enable such a constructive process of allround improvement that we have decided to place before Parliament an

analysis of Plan progress in the last 2½ years, although we are unable to complete the exercise, which might have been possible if times were normal, by supplying an outlook for the remainder of the Plan. Accordingly I have placed on the Table of the House copies of the document containing a Mid-term Appraisal of the Fourth Plan. [*Placed in Library. See No. LT-1353/71.*] I must apologise for the fact that this has become a lengthy document. The Hindi version is under preparation and will be got printed and circulated separately. We are also preparing a summary which will shortly be made available to Members of Parliament.

2. In the coming months sustained attention will have to be given by the Centre, the State Governments and the public sector institutions to the findings of this document. Our effort will be to use it as a working basis for undertaking the several measures required—whether they are policy changes, administrative improvements, financial measures or the initiation of new projects and programmes—in order to achieve and maintain better performance in the various sectors of development.

3. I shall not attempt to summarise once again the facts and conclusions contained in this document. Instead my purpose today is to highlight a few aspects of economic management and Plan performance to which urgent and purposive attention is necessary all the more because of the emergency we are passing through and what we may anticipate of its aftermath. It is clear that the increased requirements arising from the defence effort and for assisting Bangla Desh will make an additional demand on our financial, physical and manpower resources as well as on foreign exchange. It is, therefore, of paramount importance to stimulate and mobilise savings in the economy on the one hand and to use our resources with maximum economy and efficiency on the other. Increased savings are directly a function of increased production and incomes and of restraint on all non-essential consumption. We have to ensure that the savings of the community—whether it is in the household sector or in the corporate sector, public or private—are raised to a higher level in a sustained manner. It is equally necessary to capture

a larger proportion of the savings for the public sector in order to undertake priority investments as also to sustain public consumption on essential social outlays such as education, health, water supply, nutrition, etc. The necessary effort for resource mobilisation can be undertaken and sustained to an adequate extent only if the burden of sacrifice is equitable and the weaker sections of the people are protected. For both growth and social justice, price stability is an essential infra-structure. Government are conscious of the need to undertake urgent concrete steps for price stabilisation so that the inflationary pressures on the horizon are avoided and both incomes and investments are duly safeguarded. We have to particularly emphasise price stability because cost and price increases that have taken place since the Plan was formulated are themselves likely to result in shortfalls in the Plan in real terms as compared to original financial outlays.

4. We have to increase production as rapidly as possible and all around, whether it is in agriculture or industry or transport or irrigation or power. Results can be achieved in the short-term only if highest priority is given to better utilization of capacity for which there is great scope and potential in each of these areas. We are engaged in detailed exercises for identifying the measures necessary to increase output in public and private sector industries. On the basis of these enquiries necessary steps will need to be implemented in a time bound manner. At the same time we will have to improve our procedures and our capacity for creating new starts in investment wherever it is required. Our detailed examination of the Plan has pin-pointed areas in which creation of additional capacity is absolutely necessary. This will have to be followed up.

5. Recent events have once again endorsed the objective in the Plan which calls for greater self-reliance. Although currently our balance of payments position may be regarded as being satisfactory one can foresee that it will be under increasing pressure in the coming months. The emphasis we have placed on export promotion will not only have to be sustained but further energised. Import substitution has to proceed with greater urgency. Here an effective contribution can be made by our scientists and technologists. The National Committee on Science and Technology is

already engaged in preparing an emergency programme for this purpose.

6. In regard to the Plans of the State Governments for the coming year we have formulated certain new guidelines in regard to their levels of outlay and the assistance from the Centre needed to support these levels. It is imperative that State Governments should ensure greater financial discipline by completely avoiding over-drafts hereafter and make an increased effort for mobilising additional resources. Discussions with Chief Ministers on their individual State Plans are proceeding according to schedule on this basis. My discussions with the Chief Ministers indicate that the emphasis on a greater resource effort and a stricter financial discipline along with economy and efficiency in plan implementation will be fully endorsed by the States.

7. It is especially important when we are facing a period of uncertainty and unforeseen problems not to lose sight of our long-term goals. We have therefore to take up as soon as possible the preliminary work on the formulation of the Fifth Five Year Plan. We have initiated certain steps designed to make our planning process more responsive to the needs of our people and to improve its technical content. These will have to be proceeded with so that the Fifth Plan results in a well conceived and concrete set of tasks which can keep the country on its path of self-sustained growth with social justice.

8. In conclusion, I would request Honourable Members to go through in a constructive spirit the document that has now been made available. We would welcome comments and suggestions which Honourable Members might wish to make on any aspect of plan performance. I trust that the House will fully share with the Government the emphasis of the Prime Minister that at this juncture all sections of our people, whether they are farmers or factory workers or government employees or scientists, should give their best to ensure that our long-term goals for a better life are not jeopardised by sharp but short-term threats or disruptions.

SHRI H. N. MUKERJEE (Calcutta—North-East): May I ask a question about the statement.

MR. SPEAKER: No question about the statement.

SHRI H. N. MUKERJEE : Are we merely to take note of this thing and not even know the methodology of discussion in regard to whatever statement the Minister might make? Shall we merely digest whatever they give us?

MR. SPEAKER : Prof. Mukerjee is an old Member. Questions are not allowed immediately after the statement. He has welcomed suggestions; if time could be made available you can discuss it.

SHRI H. N. MUKERJEE : Normally, as you know, this kind of thing is discussed in the House but because this is the fag end of the session we get no opportunity. In regard to the Plan this has happened over and over again. Earlier there was the process of getting Members of Parliament to sit in a committee and discuss the plan, the formulation of it, the provisional ideas in regard to it. We can do that sort of thing and give suggestions. Now, he invites suggestions. We are supposed to send them by post.

Shri C. SUBRAMANIAM : I have given notice for discussion in this House. Unfortunately because of other priorities, we could not get a chance. But certainly no discussion can take place unless Members go through the documents and digest them. No purpose will be served by discussing it without going through that document.

SHRI SAMAR GUHA (Contai) : Two new factors have developed for which the whole country is very anxious. Firstly, there is suspension of foreign aid...

MR. SPEAKER : Take some other time.

SHRI SAMAR GUHA : Then there is the Bangla Desh.. (*Interruptions*). We are to meet again in the next budget session. In between there is a big gap; many changes are there. Tomorrow is the last day; as least some discussion should be held.

MR. SPEAKER : I thought that after Bangla Desh you would remain cooled down for sometime.

I do expect that for some time to come you will keep cool. He has already explained it.

SHRI S. M. BANERJEE (Kanpur) : We are not asking anything which the Minister cannot answer. Are we not entitled to know about the position of Mujibur Rahman? The newspapers say so many things. They can find out from the Bangla Desh Government. There are only two points, whether the Government would make any statement as to whether they are going to seek the release of Mujibur Rehman.

MR. SPEAKER : Do you think they are not seeking it?

SHRI S. M. BANERJEE : They are, but we are supposed to know certain things. Secondly, about the atrocities committed by the Pakistani army before they laid down arms, we want to know whether they want an international tribunal.

10 21 hrs.

STATEMENT RE SUPPLY OF KEROSENE OIL

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : I am glad to inform the Hon. Members that instructions have been issued to the Oil Companies to restore normal supplies of kerosene to all parts of the country. Enough stocks are available to meet the normal requirements. Enough stocks are also in transit to the various consuming centres. The State Governments are being advised to withdraw rationing and other restrictions. They have, however, to exercise utmost vigilance to see that there is no hoarding or over-charging or misuse of the product.

10.22 hrs.

DIPLOMATIC RELATIONS (VIENNA CONVENTION) BILL

APPOINTMENT OF ADDITIONAL MEMBERS TO SELECT COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Sir, with your permission, I beg to move :

"That this House do increase the

number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said select committee :—

- (1) Shri P. Venkatasubbaiah,
- (2) Shri B. S. Murthy,
- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate.*

MR SPEAKLR : The question is :

“That this House do increase the number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said Select Committee :—

- (1) Shri P. Venkatasubbaiah,
- (2) Shri B. S. Murthy,
- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate.*

The motion was adopted.

10 23 hrs.

DELHI SIKH GURDWARAS BILL*

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill provide for the proper management of the Sikh Gurdwara and Gurdwara property in Delhi and for matters connected therewith.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the proper management of the Sikh Gurdwaras and Gurdwara property in Delhi and for matters connected therewith.”

The motion was adopted.

SHRI H. R. GOKHALE : I introduce the Bill.

CONSTITUTION (TWENTYEIGHTH AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : Motion moved :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

SHRI SAMAR MUKHERJEE (Howrah) : We want to oppose it. I have given notice.

I will request Mr. Pant not to introduce this Bill because it has very serious implications, and because the amendments suggested by us in the consultations which the Prime Minister had with us have not been incorporated in this. It is a sort of inroad on the very concept of the Constitution as regards emergency provisions. So, I am firmly opposed to the introduction of this Bill in the House.

SHRI H. N. MUKERJEE (Calcutta North-East) : We are all aware how unusual it is to have to oppose introduction of any legislative measure in this House, but we are constrained to do so, and we are completely unable to understand the motivation of Government in this regard.

It is a great pity that even in the atmosphere created by recent events to which I need not refer, Government does not hesitate to put a spoke in the wheel of harmonious working of our Parliamentary institutions. I do not know if Government imagines that just because it has got a stupendous majority it can take Parliament for granted. If Government has that kind of an idea, surely, it augurs very badly for the feature of whatever democratic system we wish to make. I do not want to use harsh language but I do not quite understand how it is that Government goes back upon the understanding after having consul-

[Shri H. N. Mukerjee]

tations with opposition parties and suddenly, without notice, overnight comes before the House with this kind of a Constitutional amendment.

Sir, after all, there is some sense in the idea that the Constitution is not to be tinkered with just like that. We believe that this House, being representative of this country, has certainly got to look into every aspect of the Constitution and if any provision is to be changed we must take action accordingly. But the Constitution has to be treated with a certain amount of respect. But, here, on this occasion I do not know what other Members of this House have had their experience like, but we got this notice only this morning. We got our Parliamentary papers and we discovered that Government had decided in its wisdom to have the Twenty-eighth Amendment of the Constitution. And, what for it wants the power to declare emergency in whichever part of the country it chooses to pitch upon for its own purposes.

Sir, it was on this very subject that the Government decided to have prior consultations with the opposition parties and Government never got any kind of approval for this kind of proceedings. On the contrary Government was told unequivocally about this and the representatives of the parties are present in the House even today, in spite of the very short notice.

Government was told absolutely and clearly and categorically that opposition is not inclined to accept this idea of Government that it can piecemeal treat different parts of the country in a different manner. I can suspect the motivation behind it, which is that, because perhaps a few areas of the country are in its bad books, the Government wants to have the power in its own hands to declare an emergency in certain areas and not for the whole of the country.

The makers of the Constitution put forward this provision because our country is one. We talk about national integration. If there is any danger, the whole of the country is in danger. It cannot be that we look upon our country piecemeal. But here Government has come forward with some pragmatic consideration which my young friend Mr. Pant may try to elaborate in his own particular way and characteristic

fashion. But we are not going to accept this argument and that is why, even at this stage, we gave notice to Government that this proceeding is arbitrary and that it is out of conformity with the spirit of Parliamentary institutions. This proceeding smacks of an authoritarian trend in the administration to which we have had occasion so many times to draw the attention of the country. This provision is utterly out of regard for the consultations and the decision which was conveyed to them by the representatives of the different political parties. *(Interruption)* Sir, you are being impatient; but we are also impatient, because the Government is behaving in a manner which upsets the entire atmosphere of harmonious coordination, which could have been built up in this country. But this Government has so little imagination that even in this hour of great happiness for our people, I feel I have to go hammer and tongs on them and tell them that they do not know how to behave with Parliament. This has to be changed if they are going to work the Parliamentary system in a better way.

With these words I oppose the introduction of the Bill

SHRI SEZHIAN (Kumbakonam) : I am surprised and also pained to find that the Government is moving the introduction of the Constitution (Twenty-eighth Amendment) Bill. As rightly said by Mr. Mukerjee, we were presented with the copy of the Bill to be introduced only this morning. If you see the form of the printed copy, it does not bear the number even; it has to be circulated in the form of a corrigendum. That shows the hurry with which this thing has been done. Also the annexure has to be stencilled and sent separately. Such is the hurry with which this Constitution (Twenty-eighth Amendment) Bill has been presented to the House, to the country, and to all the parties. They had ample opportunity to discuss it with the Opposition leaders. Of course, the Opposition leaders accepted the emergency, but I do not think they contributed to or accepted the form in which the present Bill is being brought.

If the Bill which is now sought to be moved has to be passed, I think it will cut

at the very root of the federal structure in this country. It will give a very firm and a large handle to the Government of India to discriminate one State against another State, and one class of citizens against another class of citizens.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, if you will permit me, may I make a small interruption? Let it should give the impression which may be contrary to or inconsistent with facts, I may be permitted to say this much that even before we went to the press to get this Bill printed, I did contact certain very important Members of the Opposition, both of the other House and of this House. I got into contact with them (*Interruption*) I am only saying—

MR SPEAKER: You can say it at the end (*Interruption*)

SHRI RAJ BAHADUR: But I wanted to make it clear just now.

SHRI SEZHIYAN: If the hon. Minister feels that he has consulted the parties, he can give some more time to consult the parties and come to a consensus. At this time, when we have already given all powers that the Government wanted, if they feel that the emergency is to be continued, I have no objection in continuing the emergency, but this piecemeal emergency being put in one place and lifted in another place will, I feel, create discord in respect of the unity and integration of the country. If they say that the border States require emergency for some more time, then, may I point out that Mr. Bhutto is waxing eloquent and is sabre-rattling that for a thousand years he is going to have a war? Do the Government mean that for a thousand years, in the border States of Punjab, Himachal Pradesh, Rajasthan and Gujarat, this emergency will continue?

Then, for conducting the elections, emergency is no bar. In 1965, the State of Kerala went to the elections even at the time of emergency. In 1967, the general elections were conducted under the shadow of state of emergency. Therefore, if they want emergency to be declared, this country and this House is prepared to sanction the

powers, but I do not want to arm the Government with additional powers, apart from the proclamation of Governor's rule. I feel that this Bill is destructive of the basic principles underlying the constitution of the federal structure. After all, a grave emergency can be proclaimed only when national threat faces the security of the country.

It is doubly dubious to say that one State is in a state of emergency and the rest of the country is not. If there is emergency in one State, the entire country should feel it and share the burden of the threat that is posed to that particular State. To leave that State away from the general picture of the country, will be letting down our own stand in another State very badly.

Therefore, I oppose this amending Bill which is being sought to be introduced, both on principle and on the wording.

श्री जगन्नाथ राव जोशी (शाजापुर):
अध्यक्ष महोदय—

अध्यक्ष महोदय: श्री समर गुहा।

श्री जगन्नाथ राव जोशी: क्या हम को बोलने का भी अधिकार नहीं है। क्या एमर-जेसी का मतलब यह है कि बोलने का भी अधिकार नहीं है। जो हम को बोलना है, हम जरूर बोलेंगे।

अध्यक्ष महोदय: जिनके नाम आये हुए हैं, वे तो पहले बोल लें।

श्री जगन्नाथ राव जोशी: प्राप पार्टी वाइज चल रहे हैं। हमारे दल की अब बारी आती है। दो मिनट में हम खत्म कर देंगे।

अध्यक्ष महोदय: जो प्रोसीजर एडवॉट किया गया है, उसके मुताबिक ही तो चलेंगे। जब कोई बिल इंट्रोड्यूस होता है, उसको अगर किसी को अपोज करना होता है तो वह अपना नाम देना है। आपने यह नहीं किया है और उठ कर खड़े हो गए हैं। जिनके नाम आए हैं उनको मैं कैसे छोड़ दूँ?

श्री जगन्नाथ राव जोशी : एमरजेंसी में सब हो रहा है। एमरजेंसी में हमें भी अनुमति दे दें। आपकी अनुमति में ही हम बोलेंगे।

प्रध्यक्ष महोदय : पीसमील एमरजेंसी को यहां अपोज किया जा रहा है और पीसमील कंसेशन आप चाहते हैं। पहले जिनके नाम हैं उनको बोल लेने दें।

श्री एस० एम० बनर्जी (कानपुर) : आपने उधर का एक नाम बढ़ा दिया है।

प्रध्यक्ष महोदय : आपने इधर भी बढ़ा दिया है।

SHRI SAMAR GUHA (Contai): Sir, I am afraid that our Government has developed not only a merry-go-round mood but even a dangerously authoritarian attitude in dealing with Constitution amendments, one after another, in quick succession. This Bill is pregnant with the dangerous seed of fascism or totalitarianism in this country. The whole opposition and the whole country stood by the Government during the national emergency. But because they are having an absolute majority, they have developed a temperament by which they do not feel it necessary to consult the opposition even in regard to such matters like Constitution Amendments. That is why I said, there is the fear of growth of fascism or totalitarian system in this country if this Bill is passed in this way.

Article 352 provides that if the President is satisfied that a grave emergency exists whereby the security of India or any part of the territory thereof is threatened whether by war or external aggression or internal disturbance, he may proclaim an emergency. Whenever there is war or external aggression, the whole country, the whole opposition, stands by the Government. This has been proved during the recent war also. But the question is, what is the necessity of having an emergency in a part of the country or State? That means, there is apprehension of internal disturbance. Internal disturbance can be interpreted in many ways. If there is a rise of insurgency or an attempt to subvert the national sovereignty, one can understand the necessity of such a Bill. But in the name of suppression of internal disturbances, there is a

possibility of this provision of the Constitution being misused by the Government for strengthening its own position and for throttling the democratic rights of the people including the opposition.

What is the urgency of bringing this Bill in such a slipshod manner? In the morning we get notice of its introduction, and it is going to be taken into consideration and passed today itself! We have had no chance to go through the Bill and suggest amendments. When there was national emergency, the whole House with one voice supported the Government in the case of war and external aggression. Now, can the Government say that in any part of the country there is any internal disturbance that will subvert the national sovereignty to the extent that there is possibility of growth of insurgency in any part of the country? No. That is not the case. So, why should Government bring in this important Bill in such a slipshod, cavalier manner? In the morning notice is given of its introduction, and it is going to be taken into consideration and passed today! That means you are going to throttle not only the honour, dignity and privileges of this House but as my hon. friend, Mr. Mukerjee put it, the manner in which it is done shows that you have developed a mentality of authoritarianism which will one day recoil on you. Don't think you will be the permanent rulers of this country for all times to come. The provisions that are going to be introduced will recoil on you, on the whole concept of our democratic Constitution, and democratic rights and the future liberality of the people of this country.

SHRI TRIDIB CHAUDHURI (Behampore): Sir, I only want to add my voice to the strong protest which has already been made by the leaders of various Opposition parties because this is nothing but going back on the part of the Government of the understanding that they gave us.

When the war ended, we all felt that the country could safely go to the elections. It was also felt that the Emergency powers, particularly, the D. I. R. and other things should be lifted so that elections will be really free and there will be proper expression of democratic opinion. This sort of a thing was not contemplated in the Opposition leaders meeting. I want to register my emphatic protest to this kind of a thing.

If you read the Bill you will find that this is nothing but introducing Emergency by back-door in the name of lifting it in some parts. Particularly we in West Bengal are very much afraid that this will with already extra ordinary provisions like the P V A, etc play havoc with the civil liberties of the people. Already the West Bengal Government are finding it difficult to help 3000 to 4000 young men who have been kept behind prison bars under the P V R. They will have to be released. There was a news-item only a few days back that the West Bengal Government heaved a sigh of relief. These young men who will have to be released under the orders of the High Court may be put behind the prison bars again under the D F R. For this purpose, this partial lifting of Emergency and partial imposition of Emergency is being contemplated.

Hence I strongly oppose it.

श्री जगन्नाथ राव जोशी (शाजापुर)
 अध्यक्ष महोदय जिग तय मे यह सशोधन विधेयक यह पर उपस्थित किया जा रहा है वह घोर आपत्तिजनक है। क्योंकि देश में सन्तुलन पालन स्थिति को ध्यान में रखते हुए कुछ विशेष अधिनियम राष्ट्रपति महोदय को दिए गये हैं और उमी को ध्यान में रखते हुए पिछले कुछ दिनों में जो एक सहयोग की प्रवृत्ति यहां पर दिखाई देती थी उसको आज ही उठाकर ताक पर क्यों रख दिया गया यह बात मेरी समझ में नहीं आती। लोक सभा या सत्र एक दिन आगे बढ़ाया ही गया था। आज विरोधी दल वालों को बुलाते और उनसे बात करते। आज ही यह पीसमील लजिस्लेशन लाय की क्या जरूरत पड़ी थी ? यह आगे चल कर आ सकता था। इसको लाने के पहले सब विरोधी दल वालों को विश्वास में ले लेते एक बार सब लोगों के साथ बात ही जाती तो केवल कुछ ही क्षणों में यह बिल पास हो जाता। जहां तक अध्यादेश से कुछ निकालने का सवाल है उसका भी उपयोग आप कर सकते थे। उसको भी लोक सभा से आप मानवा लेते। ऐसी स्थिति में पिछले कुछ सालों से यदि इसकी जरूरत नहीं हुई तो आज ही ऐसी कौन

मी आपत्ति आई है कि जिसके कारण सरकार को ऐसा लगता है कि देश के कुछ ही भागों में, कुछ ही जगहों में आपातस्थिति की घोषणा की जाय ? जहां तक 1962, 1965 या 1971 का सवाल है समग्र देश सरकार के साथ खड़ा रहा और जो भी मांगा जितना मांगा उसमें भी अधिक जनता ने दिया और पूरा किया। जहाँ तक इंटर्नल डिस्टर्बेंसेज का सवाल है इंटर्नल डिस्टर्बेंस काफी दिनों में बंगाल में चालू था। लेकिन उतना होने पर भी आपरा लोका सभा का चुनाव टोन में कोई कठिनाई नहीं आई। यह चुनाव तो हो ही गया। तो आज इंटर्नल डिस्टर्बेंस के नाम पर क्या आपरा लोका सभा है जिसके अन्तर्गत हमना लागू करना ही आवश्यक है ? उसके बारे में जो मनोभावना है सरकार की उमंग पाता गता तो उसके ऊपर कुछ माचा जा सकता था। लेकिन किसी के साथ बात करने हुए जिस तरह म लाया गया है उसमें यही लगता है कि सरकार के मन में जरूर गुड़ राना है किसी प्रदेश में ही चुनाव नहीं करना चाहते इसलिए ऐसा बिल वह तय है। आगे चल कर जो भी आपरा लोका सभा है जैसे भुट्टो महाशय का नाम किसी ने लिया, तो आपरा लोका सभा तो दोनों तरफ से हो सक्ता है पश्चिम से भी हो सक्ता है, उत्तर से भी हो सक्ता है, पूरब से भी हो सक्ता है, तो ऐसी स्थिति में देश के कुछ ही हिस्सों में एमर्जेंसी डिक्लेयर करने से काम नहीं चलेगा। सब जगह करना पड़ेगा। जहां तक इंटर्नल डिस्टर्बेंसेज का सवाल है पिछले दिनों में इसकी आवश्यकता उसके रहते हुए महसूस नहीं हुई तो आज ही हमकी क्या आवश्यकता है, जब तक यह आपरा लोका सभा नहीं बताएंगे और जब तक आपरा लोका सभा साफ नहीं होगी तब तक जरूर कुछ काला है। इसलिए मैं बिलकुल प्रारम्भिक अवस्था में इसका विरोध करता हूँ।

SHRI S M BANERJEE Sir, I rise on a point of order. You had suspended

[Shri S. M. Banerjee]

the rules under 388 yesterday I raise a point of order under Rule 376. You have not suspended your Direction.

MR. SPEAKER : When the Rule has been suspended, the Direction along with it also stands suspended.

SHRI S. M. BANERJEE : Kindly hear me, Sir. Directions by the Speaker, Direction 19B says :

"No Bill shall be included for introduction in the list of business "

Now, it has been included for introduction in the list of business.

" for a day until after copies thereof have been made available for the use of members for at least two days before the day on which the Bill is proposed to be introduced "

AN HON MEMBER : A valid point

SHRI S. M. BANERJEE : Sir, you have not suspended your Direction. It only says :

"Provided that Appropriation Bills, Finance Bills, and such secret Bills as are not put down in the list of business may be introduced without prior circulation of copies to members :"

If it is a secret Bill, it can be introduced. I hope this is not a secret Bill, I would only request you ..

MR. SPEAKER : The Direction does not override the Rule. When the Rule is suspended, everything goes along with it. The Direction is also a part of it and along it, it also stands suspended. Mr. Bhandare.

SHRI PILOO MODY (Godhra) : I want to say something on the same point of order.

Yesterday when this was being done, I wanted to say something but was not permitted to do so ..

SHRI R. D. BHANDARE (Bombay-Central) : I am in possession of the House...

SHRI PILOO MODY : You will have to purchase it first before you come into possession of the house. I am on a point

of order. Please sit down. You know the Rules.

SHRI R. D. BHANDARE : You called me to speak and I was in possession of the House He is snatching away my right

MR. SPEAKER : It is always bad Whenever it is a point of order, it snatches others time

SHRI PILOO MODY : On the past occasion when we deviated from the Rules, it was made very clear that this would be done only under very exceptional circumstances with the approval of everybody concerned, not arbitrarily by the Government wanting to put in a particular Bill at a particular time to suit its convenience and to brush aside all the rules of procedure in order to do so.

Yesterday, when the request was made, if some of us had been allowed to give our opinion on whether this Bill warranted such an exceptional procedure, it might have been in order to settle on the procedure. Therefore, I think what Mr. Banerjee has said at the moment is correct. I do not normally agree with Mr. Banerjee, but, occasionally he turns out to be right.

SHRI SIZHIYAN : Nothing has been said there regarding suspension of this. Suspension under rule 388 applies to a later business of the North-Eastern Council Bill. It has not been put in the Order Paper.

MR. SPEAKER : It was made clear later on.

SHRI R. D. BHANDARE : I can understand some of the Members and their apprehension in opposing the measure. But I cannot understand my friend, Mr. Jagannathrao Joshi, the hon member from Jana Sangh.

Sir, the power already exists for the declaration of emergency. Now, this Bill seeks that that power should be exercised with reference to a particular part or State. So far as emergency powers are concerned, it could be exercised not only at the time of external aggression but also internal disturbance. The difficulty arose in Bengal when there was disturbance and the question arose whether the emergency provisions

could be put into practice and declaration of emergency proclaimed with reference to that State. Now, this provision seeks to apply to any particular portion of the country or part of the country where internal disturbances are there.

I can understand the mind of my hon. friend from the DMK party, when he said that this provision which is sought to be passed, militates against the federal polity and encroaches upon the right of a State. I can understand that point of view. But, in order to remove the apprehension in the mind of the my DMK friend, I think, we must go to Article 355 of the Constitution. It is for the Union of India to guarantee the democratic form of Government. The democratic form of Government and administration must be carried on in accordance with the provisions of the Constitution. The question is, what should we do, if a certain need arises, with reference to a particular State. This measure therefore deals with a particular portion of the country or part of the country, or a State of our Federal polity. When they oppose this, I would like to ask them one thing I want to know, when some disturbance is there in a particular part of the country, whether emergency should be declared for the whole of the country and Article 19 suspended from operation for the whole of the country. Should there be a declaration by the President that no person under Article 19 would be able to go to the Court when this will be confined to a particular part of the country where some disturbance exists? Therefore, Sir, I feel, there is no wisdom, there is no rationale, in opposing the measure at the introduction stage.

MR. SPEAKER : I am not going to allow a debate. Let the Minister reply.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I do not want to enter into any controversy about the consultations. I was given to understand by the Minister of Parliamentary Affairs that he had consulted various leaders of opposition parties. (Interruption) In any case anybody is perfectly entitled to change his mind. I do not therefore want to go into that controversy. We consider it important that the atmosphere that has been built up in the country should be continued. We consider it important that we are not divided on issues

of national importance. We should see that the solidarity which we have built up in the country is continued. It is because we considered it important that we did have consultations.

SHRI SAMAR GUHA : What are the parties with whom you had consultations? Who are the leaders with whom you had consultations?

SHRI K. C. PANT : The Minister of Parliamentary Affairs may mention it if you want ; but I am not going into that now.

I am only saying that even now, at this stage, if the feeling is that the Opposition parties are not being consulted, then we can, after the introduction of this Bill, meet again, and we can have consultation.

SOMF HON. MFMBIRS : No, no.

SHRI DINESH BHATTACHARYYA (Serampore) : Let him postpone the introduction and then consult.

SHRI K. C. PANT : We shall take their views fully into account. There is no question of not having consultations. I would only like to emphasise that point because that feeling should not be there and if that feeling is there we shall do everything to remove that.

About this measure, various points have been made. I would only like to make one simple point ..

SHRI S. M. BANERJEE : I rise on a point of order on the hon. Minister's statement. Kindly hear me, Sir. Under Direction 19A, we find :

"A Minister desiring to move for leave to introduce a Bill shall give notice in writing of his intention to do so. The period of notice of a motion for leave to introduce a Bill under this direction shall be seven days, unless the Speaker...".

MR. SPEAKER : The hon. Member is relying too much on the Directions, when I have already explained the position

SHRI S. M. BANERJEE : What have you explained? Every direction has been suspended, direction 19A, 19B etc. ?

MR. SPEAKER : Shri S. M. Banerjee is very active today.

SHRI S. M. BANERJEE : I am reading from the book.

SHRI K. C. PANT : The point that has to be remembered is that there is an emergency throughout the country today. The emergency is there throughout the country today. This measure that we are bringing forward is a progressive measure, and it is a more liberal measure ..

SOME HON. MEMBERS : No, no.

SHRI K. C. PANT : The hon. Members opposite are entitled to their opinion.

SHRI SAMAR GUHA : It is a new definition of progress.

SHRI PILOO MODY : A new dimension of progress.

SHRI K. C. PANT : Hon. Members are entitled to differ. They may differ.

SHRI PILOO MODY : Since he has started calling it progressive, all arguments must cease.

SHRI K. C. PANT : I am giving my opinion, and I hope hon. Members will allow me to express it. It is my view that this is a liberal measure, and it is a progressive and liberal measure...

SOME HON. MEMBERS : No, no.

SHRI K. C. PANT : Hon. Members are entitled to their opinion. I do not question it.

Let not hon. Members get excited. This is no occasion for hard words. Let us not distrust each other's *bona fides*.

AN HON. MEMBER : They do not want to face the elections.

SHRI SAMAR GUHA : We are not afraid of elections.

SHRI K. C. PANT : We have brought forward this measure in all sincerity. We are utterly sincere in bringing it forward, and our *bona fides* should not be questioned.

It is a wholly *bona fide* motive with which we have brought this forward. I want to put it to the House. As against the situation in which the emergency must continue throughout the country, is it not better to enable the Government to reduce the area of emergency, if it is necessary...

SOME HON. MEMBERS : No, that is not better.

SHRI K. C. PANT : Hon. Members are entitled to their opinion.

SHRI SAMAR GUHA : Was the whole country or only a part of the country threatened by aggression ?

MR. SPEAKER : Sometimes, it is all right of the hon Member gets up and interrupts. But every time he cannot jump up and interrupt.

SHRI SAMAR GUHA : We have to fight this Bill tooth and nail, inch by inch and clause by clause, lock, stock and barrel.

MR. SPEAKER : It only shows that the emergency is over, and Parliament is coming to its normal habits.

SHRI K. C. PANT : I have been at the receiving end for the last half an hour or three-quarters of an hour, and hard words have been used. I am not given to hard words have been used. I am not given to hard expressions or hard words. Even this is not tolerated ..

SHRI SEZHIYAN : The Bill is a very hard Bill.

SHRI K. C. PANT : The question has to be considered in the light of this intention, and I must say that I was a little surprised at some hon. Members even saying that there is an authoritarian trend.

Is it authoritarian to reduce the area of emergency from the whole country to a part of it ?

11.00 hrs.

SHRI SAMAR GUHA : It is a decision to deal with internal disturbances, not external aggression.

SHRI K. C. PANT : I am amazed at this logic.

There was a reference to emergency as defined in the Constitution, as through I am bringing in the definition under international disturbances. I am not introducing it in the Constitution. It is already there. They object to the Constitution being amended, but imply that it should be amended. After all, it is there in the Constitution. Why do they blame me for that? Therefore, the arguments are somewhat contradictory.

Shri Tridib Chaudhary said that the DIR and the emergency should be lifted so that elections would be free. Prof. Mukerjee and my hon. friends of the CPI(M) said 'You keep the emergency'.

SHRI SAMAR MUKERJEE (Howrah) : No, no.

SHRI PILOO MODY : I said you keep it; it is more merciful.

SHRI K. C. PANT : I pose the question in terms of the reality that exists today. The reality is that in the Punjab there are certain areas where the Pakistan Army is sitting; in Chamb the Pakistan Army is there. There is infiltration in Jammu and Kashmir. There are speeches of Bhutto, to which a reference was made. All these things are facts of life today. One crores of refugees have to be sent back in the next few weeks. (Interruption).

MR. SPEAKER : I do not want to have any unpleasantness with Shri Samar Guha after Bangla Desh. Let him please be careful. Let him not force me.

SHRI PILOO MODY : But for him, we would not have liberated Bangla Desh.

SHRI K. C. PANT : As I said, all these things are there. On the other hand, there is the anxiety of Parliament members that the emergency should be lifted as quickly as possible. We have been asked time and again : why do you continue the emergency longer than is necessary? It is in response to this sentiment that we want to bring this measure so that we achieve two objectives : one, that the emergency should not continue for longer than is necessary in the country and the other that the

security of the country should not be jeopardised. Both are important, You cannot say that one is more important than the other. In this situation where everybody in this House who is reasonable will admit that a situation does exist in certain parts of the country where the emergency should continue ..

SOME HON. MEMBERS : No, no.

SEVERAL HON. MEMBERS : Yes, yes.

SHRI K. C. PANT : Let the country decide this question. Let us go to the country and let it decide, whether or not in the situation that is prevailing, the emergency is required in certain parts of the country or not.

The Pakistan army is sitting in Chhamb today. Do you mean to say that no emergency exists? Therefore, let us understand —(Interruption).

SHRI PILOO MODY : The elections are coming.

SHRI K. C. PANT : Elections are in your mind; but not mine. Let us understand it is not mainly a question of our arguing across the floor here. The whole country is involved in this argument. I doubt if any section of the people in this country today will say that conditions do not exist in which emergency should continue in certain areas. But, at the same time, if we can bring things to a normalcy quickly and can remove the emergency in other parts of the country where it is not needed, I think that will be welcome to the country and it should be welcome to the House. (Interruption).

Therefore, I have done my best to explain the position, and the responsibility for opposing this measure, which is a liberal measure, will rest on the shoulders of those who oppose it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : May I request you to give me a couple of minutes and request the hon. Members to bear with me? We have taken due note of the feelings expressed by Members of the Opposition that a regular meeting of the Leaders of the Opposition was not held to

[Shri Raj Bahadur]

take them into confidence and consult them about this Bill I was under a genuine misunderstanding, if I may say so. It seemed to be obvious to me after consulting personally many of the Opposition leaders and those leaders also having assured me that in the circumstances this was the best course. (Interruption) Because, what are the alternatives before us? (Interruption). You ask me to name them but I think it is not fair for me to name them. I will not say I have consulted all. But I would say that I have consulted most of them. May I say, what are the alternatives before us? Either we continue the emergency for whole of the country as it is; because we cannot impose it in respect of certain parts only. We can impose it in respect of the whole country and not parts. (2) or we call off or withdrawn the emergency altogether and expose the sensitive areas on the borders to the obvious risks to which they are exposed today; (3) or we take some steps which will be a *via media*. To find out a *via media*, we have to change that particular part of the Constitution.

There was no intention whatsoever on our part to take any undue advantage of the situation or to ride roughshod. But I must admit my mistake, because perhaps I was wrong when I thought that most of the Members of the Opposition had agreed to the measure. In fact, I was assured by two Members—very distinguished Members—that they will also talk to other parties and persuade them to agree that this is an innocent measure and that this measure is brought in good faith; there was no bad faith about it. (Interruption) I would say that I have been very much discouraged. Hereafter, such consultations will be really fruitless. My main grievance and my pain is that such consultations as I have had with them will be fruitless hereafter, because I think that when I talk to a leader, or a Deputy Leader or others they should know what I had talked to him. In any case, even at this moment—because we do not

want to give a feeling that we are going to ride roughshod over the feelings of the Opposition,—we want to carry them with us—I still feel that we shall request the hon. Prime Minister to have another meeting with the Leaders of the Opposition to—(Interruption).

AN HON. MEMBER : So, you postpone the introduction. (Interruption)

SHRI RAJ BAHADUR : The introduction can be had today. What is the harm in the introduction? If you do not agree at a meeting, we will not bring it for consideration in this session—(Interruption)

SHRI DINEN BHATTACHARYYA : Introduce it tomorrow after the meeting.

SHRI RAJ BAHADUR : I would say a meeting can be called. The objective is quite clear. We want to confine to the middle way: how to lift the emergency all over the country and confine and restrict it to areas which are sensitive and where it is most needed. I hope the Members of the Opposition will bear with me. But personally I feel pained because I have consulted many or most of them. I was given the assurance. I will not name anyone of them, because that will be unfair on my part and that will embarrass them *vis-a-vis* their own party. So, I will not do that. But I would say that this makes my task a little more difficult. In fact, I went to the residence of one of the leaders, myself personally. I would say that in future it should not happen. (Interruption).

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The Lok Sabha divided.

Division No. 28]

AYES

[11.13 hrs.

Achal Singh, Shri
Afzalpurkar, Shri Dharamroa
Aga, Shri Syed Ahmed
Ahirwar, Shri Nathu Ram
Ahmed, Shri F. A.

Alagesan; Shri O. V.
Ambesh, Shri
Ansari, Shri Ziaur Rahman
Appalanaidu, Shri
Arvind Netam, Shri

Austin, Dr. Henry	Gotkhinde, Shri Annasaheb
Awdhesh Chandra Singh, Shri	Govind Das, Dr.
Azad, Shri Bhagwat Jha	Gowda, Shri Pampan
Bahuguna, Shri H. N.	Hansda, Shri Subodh
Balakrishniah, Shri T.	Hanumanthaiya, Shri K.
Banerjee, Shrimati Mukul	Hari Kishore Singh, Shri
Barman, Shri R. N.	Hashim, Shri M. M.
Barua, Shri Bedabrata	Ishaque, Shri A. K. M.
Barupal, Shri Panna Lal	Jadeja, Shri D. P.
Basappa, Shri K.	Jagjivan Ram, Shri
Basumatai, Shri D.	Jamilurrahman, Shri Md.
Besra, Shri S. C.	Jeyalakshmi, Shrimati V.
Bhagat, Shri B. R.	Jha, Shri Chiranjib
Bhagat, Shri H. K. L.	Joshi, Shrimati Subhadra
Bhandare, Shri R. D.	Kadam, Shri J. G.
Bhargava, Shri Basheswar Nath	Kadannappalli, Shri Ramachandran
Bhuvarahan, Shri G.	Kader, Shri S. A.
Bisht, Shri Narendra Singh	Kahandole, Shri Z. M.
Brahmanandji, Shri Swami	Kailas, Dr.
Chanda, Shrimati Jyotsna	Kakodkar, Shri Purushottam
Chandra Gowda, Shri D. B.	Kakoti, Shri Robin
Chandrashekarappa Veerasappa, Shri	Kale, Shri
T. V.	Kamakshajah, Shri D.
Chaturvedi, Shri Rohan Lal	Kamala Kumari, Kumari
Chaudhari, Shri Amarsinh	Kasture, Shri A. S.
Chaudhary, Shri Nituraj Singh	Kaul, Shrimati Sheila
Chavan, Shri Yeshwantrao	Kavde, Shri B. R.
Chellachemi, Shri A. M.	Kedar Nath Singh, Shri
Chhotey Lal, Shri	Khadikar, Shri R. K.
Chhuttan Lal, Shri	Kinder Lal, Shri
Choudhary, Shri B. F.	Kotoki, Shri Liladhar
Damani, Shri S. R.	Kotrashetti, Shri A. K.
Darbara Singh, Shri	Krishna, Shri S. M.
Das, Shri Anadi Charan	Krishnan, Shri G. Y.
Das, Shri Dharnidhar	Kulkarni, Shri Raja
Dasappa, Shri Fulsidas	Kumaramangalam, Shri S. Mohan
Daschowdhury, Shri B. K.	Kureel, Shri B. N.
Deo, Shri S. N. Singh	Lakkappa, Shri K.
Deshmukh, Shri K. G.	Lakshmikanthamma, Shrimati, T.
Deshmukh, Shri Shivaji Rao S.	Lambodar Baliyar, Shri
Dhusia, Shri Anant Prasad	Mahajan, Shri Y. S.
Dixit, Shri G. C.	Maharaj Singh, Shri
Doda, Shri Hiralal	Mahata, Shri Debendra Nath
Dube, Shri J. P.	Majhi, Shri Gajadar
Gandhi, Shrimati Indira	Majhi, Shri Kumar
Gautam, Shri C. D.	Mala'ziya, Shri K. D.
Gavit, Shri T. H.	Malhotra, Shri Inder J.
Gill, Shri Mohinder Singh	Mallanna, Shri K.
Giri, Shri V. Shankar	Mallikarjun, Shri
Godara, Shri Mani Ram	Mandal, Shri Jagdish Narain
Godfrey, Shrimati M.	Mandal, Shri Yamuna Prasad
Gogoi, Shri Tarun	Mehta, Dr. Jivraj
Gohain, Shri C. C.	*Melkote, Dr. G. S.
Gokhale, Shri H. R.	Mirdha, Shri Nathu Ram
Gopal, Shri K.	Mishra, Shri Bibhuti
Goswami, Shri Dinesh Chandra	Mishra, Shri G. S.

*He voted by mistake from a wrong seat and later informed the Speaker accordingly.

Mishra, Shri Jagannath
 Modi, Shri Shrikishan
 Mohammad Tahir Shri
 Mohammad Yusuf, Shri
 Mohapatra, Shri Shyam Sunder
 Mohsin, Shri F. H.
 Munsii, Shri Priya Ranjan Das
 Murthy, Shri B. S.
 Nahata, Shri Am'it
 Naik, Shri B. V.
 Negi, Shri Pratap Singh
 Nimbaikar, Shri
 Oraon, Shri Kartik
 Oraon, Shri Tuna
 Oza, Shri Ghanshyam
 Pahadia, Shri Jagannath
 Palodkar, Shri Manikrao
 Pandey, Shri Damodar
 Pandey, Shri Narsingh Narain
 Pandey, Shri R. S.
 Pandey, Shri Sudhakar
 Pandey, Shri Tarkeshwar
 Pandit, Shri S. T.
 Paat, Shri K. C.
 Parashar, Prof Narain Chand
 Paikb, Shri Rasiklal
 Partap Singh, Shri
 Patel, Shri H. M.
 Patel, Shri Prabhudas
 Patel, Shri Ramubhai
 Patil, Shri Anantrao
 Patil, Shri E. V. Vikhe
 Patil, Shri Krishnarao
 Patil, Shri S. B.
 Patil, Shri T. A.
 Patnaik Shri Banamali
 Peje, Shri S. L.
 Pradhan, Shri Dhan Shah
 Pradhani, Shri K.
 Purty, Shri M. S.
 Qureshi, Shri Mohd. Shafi
 Radhakrishnan, Shri S.
 Raghu Ramaiah, Shri K.
 Rai, Shrimati Sahodrabai
 Raj Bahadur, Shri
 Raju, Shri M. T.
 Raju, Shri P. V. G.
 Ram Dhan, Shri
 Ram Prakash, Shri
 Ram Surat Prasad, Shri
 Ram Swarup, Shri
 Ramji Ram, Shri
 Ramshekhar Prasad Singh, Shri
 Rana, Shri M. B.
 Rao, Shrimati B, Radhabai A.
 Rao, Shri J. Rameshwar
 Rao, Dr. K. L.
 Rao, Shri K. Narayana

Rao, Shri M. S. Sanjeevi
 Rao, Shri Nageswara
 Rao, Shri Patabhi Rama
 Rao, Dr. V. K. R., Vardaraja
 Rathia, Shri Umed Singh
 Raut, Shri Bhola
 Ravi, Shri Vayalar
 Reddi, Shri P. Antony
 Reddy, Shri K. Kodanda Rami
 Reddy, Shri K. Ramakrishna
 Reddy, Shri M. Ram Gopal
 Reddy, Shri P. Bayapa
 Reddy, Shri P. Narasimha
 Reddy, Shri P. V.
 Samanta, Shri S. C.
 Sanghi, Shri N. K.
 Sarkar, Shri Sakti Kumar
 Savant, Shri Shankerrao
 Sayeed, Shri P. M.
 Sethi, Shri Arjun
 Sethi, Shri P. C.
 Shafee, Shri A.
 Shaheenaz Khan, Shri
 Shambhu Nath, Shri
 Shankaranand, Shri B
 Sharma, Dr. H. P.
 Sharma, Shri Madhoram
 Sharma, Shri R. N.
 Sharma, Dr. Shankar Dayal
 Shastri, Shri Biswanarayan
 Shastri, Shri Sheopujan
 Shenoy, Shri P. R.
 Sher Singh, Shri
 Shetty, Shri K. K.
 Shinde, Shri Annasaheb P.
 Shivappa, Shri N.
 Shivanth Singh, Shri
 Shukla, Shri B. R.
 Shukla, Shri Vidya Charan
 Siddayya, Shri S. M
 Siddheshwar Prasad, Shri
 Sinha, Shri Dharam Bir
 Sinha, Shri R. K.
 Sokhi, Shri Swaran Singh
 Stephen, Shri C. M.
 Subramaniam, Shri C.
 Sudarsanam, Shri M.
 Surendra Pal Singh, Shri
 Suryanarayana, Shri K
 Swaminathan, Shri R. V.
 Swamy, Shri Sidrameshwar
 Tarodekar, Shri V. B.
 Tayyab Hussain Khan, Shri
 Tewari, Shri Chandra Bhal Mani
 Tewari, Shri Shankar
 Tiwary, Shri D. N.
 Tulsiram, Shri V.
 Uikay, Shri M. G.

Vekaria, Shri
Venkatasubbaiah, Shri P.
Venkatswamy, Shri G.
Verma, Shri Balgovind
Verma, Shri Sukhdeo Prasad
Vidyalankar, Shri Amarnath

Vikal, Shri Ram Chandra
Yadav, Shri Karan Singh
Yadav, Shri N. P.
Yadav, Shri R. P.
Yadava, Prof. D. P.

NOES

Agarwal, Shri Virendra
Bade, Shri R. V.
Balathandayutham, Shri K.
Banerjee, Shri S. M.
Bhagirath Bhanwar, Shri
Bhattacharyya, Shri Dinen
Bhattacharyya, Shri Jagadish
Bhattacharyya, Shri S. P.
Bhaura, Shri B. S.
Brahman, Shri Rattanlal
Chandra Shekhar Singh, Shri
Chandrappan, Shri C. K.
Chittibabu, Shri C.
Chowhan, Shri Bharat Singh
Deb, Shri Dasaratha
Dhandapani, Shri C. T.
Dutta, Shri Biren
Gaekward, Shri Fatesingh Rao
George, Shri Varkey
Goswami, Shrimati Bibha Ghosh
Gowder, Shri J. M.
Guha, Shri Samar
Halder, Shri Madhuryya
Halder, Shri Krishna Chandra
Hazra, Shri Manoranjan
Horo, Shri N. E.
Jha, Shri Bhogendra
Jharkhande Rai, Shri
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kalyanasundaram, Shri M.
Kathamuthu, Shri M.
Krishnan, Shri M. K.
Lalji Bhai, Shri
Manjhi, Shri Bhola
Maran, Shri Murasoli
Mayavan, Shri V.

Mehta, Shri P. M.
Melon, Shri V. K. Krishna
Modak, Shri Bijoy
Mody, Shri Piloo
Mohammad Ismail, Shri
Mukerjee, Shri H. N.
Mukherjee, Shri Samar
Mukherjee, Shri Saroj
Muruganatham, Shri S. A.
Muthuswamy, Shri M.
Nair, Shri Sreekantam
Nayak, Shri Baksi
Nayar, Shrimati Shakuntala
Panda, Shri D. K.
Pandey, Shri Sarjoo
Pandeya, Dr. Luxminarain
Parmar, Shri Bhaljibhai
Patel, Shri Natwarlal
Pillai, Shri R. Balakrishna
Rao, Shri M. Satyanaravan
Reddy, Shri B. N.
Roy, Dr. Saradish
Saha, Shri Ajit Kumar
Saha, Shri Gadadhar
Sambhali, Shri Ishaq
Sen, Dr. Ranen
Sen, Shri Robin
Sezhiyan, Shri
Sharma, Shri R. R.
Shastri, Shri Ramavatar
Shastri, Shri Shiv Kumar
Sivasamy, Shri M. S.
Solanki, Shri Somchand
Somasundaram, Shri S. D.
Swatantra, Shri Teja Singh
Ulaganambi, Shri R. P.
Viswanathan, Shri G.

MR. SPEAKER : The result* of the but somebody else is voting from his place.
division is : Ayes 248 ; Noes 74.

The motion was adopted.

MR. SPEAKER : He is correcting it.

SHRI K. C. PANT : I introduce the

SHRI K. S. CHAVDA (Patan) : Bill.

Division No. 436 is Dr. S. N. Misra's seat ;

* The following Members also recorded their votes :

AYES : Shri Hari Singh ;

NOES : Sarvasri Mohanraj Kalingarayar and Dinesh Joarder.

11.13 hrs.

NORTH-EASTERN COUNCIL BILL*

MR. SPEAKER : We go to the next item.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C PANT). Sir, I beg to move for leave to introduce a Bill to provide for the setting up of a Council for the north-eastern areas of India to be called the North-Eastern Council and for matters connected therewith.

SHRI S. M BANERJEE (Kanpur) : I rise on a point of order.

MR. SPEAKER : This is only for leave, not for passing.

SHRI S M BANERJEE : You have to take into account the actual motion moved by Shri K. C Pant. (*Interruptions*) I want your clear ruling. Under your discretionary powers you can do this.

MR. SPEAKER : When I have suspended the rules there is no question.

SHRI S. M. BANERJEE : You are going to suspend it now ; you have not yet suspended.

MR. SPEAKER : That was disposed earlier.

This will come later on

SHRI S. M. BANERJEE : I am quoting from your Directions. It is not my Directions. Kindly hear me.

MR. SPEAKER : It is the same thing which you raised earlier. Whenever there is suspension of the rules, all the Directions are suspended.

SHRI S. M. BANERJEE : Under what rule ? Direction No. 19B says . . .

MR. SPEAKER : The Directions are connected with the rules. I am so sorry.

SHRI S M. BANERJEE : In the order paper it is written :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in its application to the motions . . ."

MR. SPEAKER : We have not yet taken it up.

SHRI S. M BANERJEE : The Directions are not included there

MR. SPEAKER : When I told you that I suspend the rules, Directions cannot intervene

SHRI S. M. BANERJEE : Under what rule ?

MR. SPEAKER : Whenever we suspend the rules, we also suspend the Directions. The Directions are subservient to the rules. When the rule is suspended, the Directions are also suspended

SHRI S. M. BANERJEE : Under what rule, I would like to know I have been here for the last 17 years. Sometimes we quote the directions . . .

MR. SPEAKER : The Directions are the Directions of the Speaker, the rule is a rule. When I suspend a rule, do you think I keep the Directions ?

SHRI S. M. BANERJEE : Anyhow, let it be noted.

MR. SPEAKER : I quite sympathise with him.

SHRI S. M. BANERJEE : I sympathise with the Speaker who drafted the Directions. My sympathies are more with the Speaker.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of a Council for the north-eastern areas of India to be called the North-Eastern

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 22.12.71,

Council and for matters connected therewith."

The motion was adopted.

SHRI K. C. PANT : I introduce the Bill.

11.17 hrs.

DELIHI SIKH GURDWARAS BILL

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move* :

"That the Bill to provide for the proper management of the Sikh Gurdwaras and Gurdwara property in Delhi and for matters connected therewith, be taken into consideration."

In the last session of the House, when I was moving the Delhi Sikh Gurdwaras Management Bill, 1971, I had told the House of the circumstances which necessitated the passing of legislation for taking control of the management of the Gurdwaras in the Union territory of Delhi. At that time I had assured the House that it was a temporary measure and it was Government's intention to bring as early as practically feasible a permanent measure which would enable the Sikh residents of Delhi to take part in an election as a result of which a Committee which could control the management of Sikh Gurdwaras in Delhi would be constituted. It is in fulfilment of that assurance that Government have come to the House with the present comprehensive Bill providing for full representation of elected representatives of the Sikh community in Delhi.

A long-term solution for the proper management of the Sikh Gurdwaras in Delhi had been under the consideration of the Government for some time. The Delhi Sikh Gurdwara Board was requested to formulate proposals for a comprehensive legislation which would enable the Sikh community of Delhi to have elected representative for the management of the affairs of the Gurdwaras

It appears that the Board had invited suggestions about the proposed legislation

through various newspapers and at various congregations. The Board also received draft Bills from certain organisations including the Shiromani Gurdwara Prabandhak Committee, Amritsar and from various individuals including Shrimati Nirlep Kaur, former Member of Parliament. The Board also held discussions with prominent Sikh members of Parliament, including Members belonging to the Akali Party and various other prominent citizens belonging to the Sikh Community. The Confederation of all the registered Singh Sabhas of Delhi numbering about 130 and purporting to represent about 90 to 95 per cent of the Sikh population of Delhi was also consulted by the Board. It will be thus seen that the proposals for legislation have been formulated by the Board after consulting all shades of opinion amongst the Sikh community in Delhi.

The legislative proposals received from the Delhi Sikh Gurdwara Management Board were referred to the Metropolitan Council in pursuance of Section 22 of the Delhi Administration Act, 1966. The Metropolitan Council discussed these proposals and the recommendations made by the Metropolitan Council and the Delhi Administration have been duly considered.

As I stated earlier, it is not the intention of Government to interfere in the least in the religious or spiritual functions performed in any Gurdwara or in the practice of any religious rites by the Sikh community in these Gurdwaras. A positive provision in that behalf has been made in clause 35 of the present enactment.

Speaking broadly about the provisions now placed before the House for its consideration, the most important provision is with regard to holding elections in Delhi on the basis of several wards who will elect representatives of the Sikh community from each ward. It also provides for a certain number of people to be co-opted by the elected members of the Management Committee in the manner proposed in clause 4 (b).

The life of the Delhi Sikh Gurdwara Management Committee will be four years. The committee will elect its President and four other office-bearers from amongst its members. These five office-bearers along with ten other members to be elected by the

*Moved with the recommendation of the President.

[Shri H. R. Gokhale]

committee will constitute an Executive Board. The preparation of electoral rolls, the delimitation of wards and the conduct of elections will be entrusted to the Director, Gurdwara Elections, to be appointed by the Central Government. The Committee will have adequate powers to employ the necessary staff to enable it to carry out its functions under the proposed enactment effectively.

Care has been taken to eliminate all possibilities of misuse of the Gurdwara Fund for any political purpose. Clause 26 of the Bill imposes a ban on any contribution being made out of the Gurdwara Fund to any political party or for the benefit of any political party or for any political purpose to any individual or body. This is intended to eschew politics from religious institutions and to ensure that the committee devotes its full attention to religious or charitable functions performed by the Gurdwaras or other secular activities of the Gurdwaras and the institutions attached thereto.

As recommended by the Delhi Gurdwara Management Board, it is proposed to invest the District Judge in Delhi with powers to deal with questions relating to election disputes, qualifications of members, complaints in respect of misfeasance, etc. Provision has been made for an appeal to the High Court of Delhi against the order of the District Judge.

The present measure would thus go a long way in meeting the wishes and aspirations of the Sikh community in Delhi, based as it is on a very wide consensus of opinion expressed by all sections of the Sikh community in Delhi.

But for a small amendment to one of the clauses which I will move at the appropriate stage, I commend the Bill for the consideration of the House.

MR. SPEAKER : Motion moved :

"That the Bill to provide for the proper management of the Sikh Gurdwaras and Gurdwara property in Delhi and for matters connected therewith, be taken into consideration."

श्री मान सिंह भौरा (भटिंडा) : स्पीकर साहब, मैं सबसे पहले इस बिल का स्वागत करता हूँ। इसलिए कि जब पहले आर्बिनेंस पर

डिस्कशन हुआ था उस समय सरकार ने अर्थोरेन्स दिया था कि बहुत जल्दी बिल आयेगा, बेशक कुछ देर के बाद आया है पर ठीक है बिना आ गया है और यह एक अच्छी बात है। पर बिल आने में पहले आपको पता ही है कि पंजाब में काफी देर से प्रकाली पार्टी ने गड़बड़ भी किया और यहाँ पर मोर्चा भी लगाया। उस मोर्चे का क्या मकसद था? मैं नहीं समझता कि वे यह चाहते थे कि बिल आये बल्कि उनका एक पोलिटिकल मोटिव था। उन्होंने उस वक़्त मोर्चा लगाया जबकि उनकी सरकार वहाँ में हट गई थी और उनके गाम कुछ और नहीं था। जो कुछ भी था वह यह था कि उनके मिनिस्टरो ने करप्शन किया, उनके ज़्येदारों ने करप्शन किया और डम करप्शन के लिए वे लोगों से बचना चाहते थे। जब वे पंजाब के गाँवों में जाते थे तो उनको कोई मुठ नहीं लगाता था। तो इसलिए उन्होंने अपने आप को बचाने के लिए यहाँ पर यह प्रपच रचा और इस बात का सभी को पता है। और अब उनका पंजाब में क्या असर था इसको भी पंजाब वाले सभी जानते हैं। मैं पंजाब के लोगों को बधाई देता हूँ कि उन लोगों ने जो प्रपच रचा था, जो उनका मतलब था कि हम लोगों को बर्गला सकेंगे, वे लोगों को बर्गला नहीं सके और लोगों ने उनका साथ भी नहीं दिया। जो भी लोग जेल में आये, मुझे पता है कि जो मिनिस्टर थे और जो ज़्येदार थे वे बहुत सारे लोगों को 8 रुपया, 5 रुपया दिहाड़ी देकर लाये। जैसा कि आपको पता है यह अच्छा ही हुआ कि उन्होंने मोर्चा वापिस ले लिया लेकिन मैं समझता हूँ जैसे ही लोग उनको चाहते नहीं थे। जो उनका मोर्चा था उसको लोगों ने ठीक नहीं समझा। लोगों ने उनको दुतकारा और इससे उनका असर बढ़ा नहीं बल्कि कम हुआ।

जहाँ तक इस बिल का ताल्लुक है, मैं समझता हूँ इसमें उनके साथ बातचीत करके कुछ कंसेन्स भी दिए गए हैं। इसमें है कि 46

मेम्बरस इलेक्टेड होंगे। ठीक है, एलेक्टेड होना चाहिए लेकिन मेरी समझ में नहीं आया कि इसमें इतने ज्यादा 9 कोऑप्टेड मेम्बरस क्यों रखे गए। एक दो, चार हो जाते तो ठीक था। पर शायद यह इसलिए कि अगर किसी पार्टी की मेजारिटी एक या दो की ही हो तो इतने कोऑप्टेड मेम्बरस को लेकर तर्दाद ज्यादा करनी जाए। दूसरे हममें जो तरतीब दी गई है वह मैं समझता हूँ गलत है। इसमें लिखा है :

"one member being a Sikh woman ordinarily resident in Delhi, "

एक लेडी यानी औरत होगी ? क्यों ? ये 46 जो हैं उनमें से वह हो जाये। उसमें उनका रिजर्वेशन किया जा सकता है। मैं समझता हूँ किसी ने बात हुई है और उसको कोऑप्ट करना है इसीलिए इस को रखा गया है।

आगे लिखा है :

"two members to represent the registered Singh Sabhas"

रजिस्टर्ड सिंघ सभा क्या उसमें नहीं आती ? जब इलेक्शन होगा ही तो सिंघ सभा वाले एलेक्शन लडें और आ जाये। इस तरह से सिंघ सभा के दो नुमाइदों को ब्रिठाना मैं समझता हूँ सरासर गलत है। सरकार को चाहिए इसको अमेड करे।

इसी तरह से चार जो अकाल तख्त के जल्थेदार हैं वह भी आ जाये। शिरोमणि गुरुद्वारा प्रबन्धक समिटी का नुमाइन्दा भी आ गया। इसी तरह से सिंघ कम्युनिटी दिल्ली के दो मेम्बर और हैं। इसमें लिखा है :

"two members to represent the Sikh community of Delhi, other than those referred to in sub-clause (i), sub-clause (ii) and sub-clause (iii)"

यह क्या है ? दो और कौन से होंगे ? दिल्ली में जो सिंघ हैं वे जब एलेक्शन होगा तो चुनेंगे लेकिन दो और आपने यहाँ से लगा दिए हैं। इसका कोई मतलब नहीं है। मैं समझता हूँ जो एलेक्टेड मेम्बरस होंगे जोकि चुनाव लड़ेंगे

उनके साथ बहुत ज्यादाती है अगर इनको इस तरह से उसमें चुसेड दिया जायेगा।

इसके बाद आप देखिये कि इसके मेम्बर कौन लोग बन सकते हैं। हमारे पंजाब के गुरुद्वारों का इतिहास आपको मालूम है। उसमें कोई सहजधारी सिंघ हो तो वह भी मेम्बर बन सकता है। लेकिन इस बिल में यह बात नहीं है। इसमें लिखा है :

"(a) trims or shaves his beard or keshas ;

(b) smokes ;

(c) takes alcoholic drinks "

इन सब बातों का कैसे पता लगेगा ? शिरोमणि गुरुद्वारा प्रबन्धक समिटी के बारे में भी यह सब लिखे हैं लेकिन मैं उनमें बहुत से शराबी आप को दिखा सकता हूँ। इस तरह से सिंघ कर जो सिंघ धर्म में विश्वास रखते हैं उनको भी डिबार कर दिया गया है सिर्फ इसलिये कि वह शेर करते हैं, दाढ़ी बनवाते हैं। पंजाब गुरुद्वारा ऐक्ट में यह है कि सहजधारी सिंघ जरूर होना चाहिये। इसी तरह से इसमें होना चाहिए ताकि दिल्ली के दूसरे लोग भी इसमें आ सकें।

आगे चल कर आप देखिये कि 10 (एच) में लिखा है कि जो पतिन होगा वह नहीं चुना जायेगा। यह कैसे पता लगेगा ? कौन फतवा देगा कि यह पतिन है या नहीं है ?

श्री शशि नूबरण (दक्षिण दिल्ली) : पतिन माने पागल।

श्री भान सिंह भौरा : पतिन माने पागल नहीं है। पतिन निखना गलत है। इसको विना सोचें समझे हममें लिख दिया गया है।

इसके बाद हम देखते हैं कि जो प्रेजिडेंट चुना जायेगा वह या तो मेट्रिकुलेट होना चाहिये या हायर सेकेन्ड्री पाम होना चाहिये। फर्ज कीजिये जो लोग चुने जाते हैं उनमें से कोई भी मेट्रिकुलेट नहीं है। तो क्या वह प्रेजिडेंट नहीं बनेगा ? जो भी व्यक्ति चुन कर आता है

[श्री भान सिंह भौरा]

उमको थ्राप प्रेजिडेंट बनने सं डिबार नहीं कर सकते, सिर्फ इसलिये कि वह मैट्रिकुलेट नहीं है या हायरसेकेन्ड्री पास नहीं है। जो लोग चुने जायेंगे यह उनके साथ ज्यादाती होगी कि उनको प्रेजिडेंट नहीं बनाया जायेगा। अगर इस तरह रक्खा जायेगा तो क्या होगा कि अगर कोई भी मैट्रिकुलेट या हायर सेकेन्ड्री नहीं होगा तो इस तरह का फ़ादमी ठुठ्ठा जायेगा और उसको को-आप्ट किया जायेगा क्योंकि आखिर किसी को प्रेजिडेंट तो बनना ही है। मैं ममभ्रता हूँ कि इस तरह की चीज इस बिल में न रक्वी जाये।

यह जो बिल है वह बहुत महत्वपूर्ण है। इससे जो दिल्ली के गुरुद्वारे हैं उनके मैनेजमेंट के लिए एक एलेक्ट्रेड बाडी आ जायेगी और उनके हाथ में मारा इतजाम होगा और यह बड़ी अच्छी बात होगी। इसके साथ ही मैं यह चाहूँगा कि गवर्नमेंट इस पर भी ध्यान दे कि जो फंड होंगे गुरुद्वारों के उनका इस्तेमाल कैसे होगा। पंजाब में हमने देखा है कि जो भी लोग चुन कर जाते हैं, चाहे वह अकाली पार्टी हो चाहे जो भी हो, फंड का इस्तेमाल ठीक से नहीं होने देते। वह लोग जल्दी एनेक्शन नहीं करवाते हैं और मनमाने तरीके से काम करते हैं। सब लोग जानते हैं कि कैसे पोलिटिकल परपोज के लिये उन फंड्स का इस्तेमाल होता है। साथ ही जब इलेक्शन आता है तो उसमें भी उसका इस्तेमाल किया जाता है। हमें पता है कि एनेक्शन के वक्त हजारों मनी आर्डर गुरुद्वारों से आये हरिजनो के पास कि तुम लोग अपनी धर्मशाखाये बना लो।

डा० जगजीत सिंह जो कुछ कर रहे हैं वह सब को पता है। वह शिरोमणि गुरुद्वारा प्रबन्धक कमेटी पर काबिज अकाली दल के हैं जनरल सेक्रेटरी हैं। वह इंग्लैंड में जाते हैं और पाकिस्तान से साठ गांठ करते हैं। अगर अकाली पार्टी के लोग कहे कि हमारा उनसे

ताल्लुक नहीं है तो यह गलत बात है। उनका उससे ताल्लुक है क्योंकि वह उनका जनरल सेक्रेटरी है। वह इंग्लैंड गया और हिन्दुस्तान के साथ गटारी की। उसने जो रोल भया किया वह सब लोग जानते हैं। पता नहीं वह क्या कर रहा है। कहते हैं कि उसने कोई कम्पनी बनाई है, रेडियो स्टेशन बनाया है उसके नाम पर। हमारी गवर्नमेंट अभी तक उसको इंग्लैंड से वापस नहीं ला सकी है। चूँकि वह ट्रेटर है इसलिए उसको वहाँ से ला कर यहाँ पर मुकदमा चलाया जाना चाहिए, उसको जेल में डाला जाना चाहिए। मैं चाहता हूँ कि जिस तरह से गुरुद्वारों के फंड्स पंजाब में बेजा तौर से इस्तेमाल किए जा रहे हैं वैसे यहाँ न किये जायें। इस तरह का प्रबन्ध किया जाय कि जो फंड्स हैं दिल्ली के गुरुद्वारों के वह उनकी भलाई के लिए इस्तेमाल किए जायें।

इन शब्दों के माथ में इस बिल का स्वागत करता हूँ।

श्री दरबारा सिंह (होशियारपुर) अध्यक्ष महोदय, आज जो बिल हमारे ला मिनिस्टर साहब लाए हैं उसके लिए मैं उनको मुबारकबाद देता हूँ क्योंकि गवर्नमेंट ने यह बात कंसिस्टेंटली कही है। उन्होंने इस बात से बिल्कुल बेनियाज हो कर कि कौन क्या कहना है और किस वक्त के लिये, किम बात के लिये इन्तजार में है, इस बिल को यहाँ पेश किया है। सरकार पर बहुत से प्रेशर आए और खासकर अकाली पार्टी ने यह कहा कि हम डेट फिक्स करें तो वह मोर्चा वापस ले लेते हैं। मैं उनको मुबारकबाद देता हूँ इस बात के लिए कि वह अपने पाँवों पर खड़े रहे, उनमें सरजिब नहीं आई। उन्होंने यह कहा कि हम बिल को खाने वाले हैं। लोग लगातार कहते रहे कि प्राइम मिनिस्टर ने एक बयान में कहा, एक पब्लिक मीटिंग में कहा, कि गुरुद्वारों पर

कट्टोल करना सरकार का काम नहीं है, हम कतबन नहीं चाहते कि—गुरुद्वारे सरकार के कट्टोल भे जाये । जो लोग ऐसा कहते हैं वह बहुत अच्छी बात है, लेकिन यह दस साल तक सोये रहे और उन्होंने दस सालों तक एलेक्शन नहीं होने दिया । वह केस अदालत में गया और हाई कोर्ट से फैमला हुआ कि यह दसमे दखन नहीं देते रहे हैं, शिरोमणि/गुरुद्वारा प्रबन्धक कमेटी दखल देती रही है । कभी शिरोमणि गुरुद्वारा प्रबन्धक कमेटी किसी के हक में कहती है, कभी किसी के हक में कहती है । इसको दिल्ली के सिखों के ऊपर नहीं छोड़ना चाहनी है । इसलिए आपस में सलाह भी नहीं करती थी । उनका भगड़ा यह है । अध्यक्ष महोदय, भगडे की नबयत आप की पता है और वह बायस शर्म है । बहुत से लोग जो उम पर कावज थे वह किस ढग से काम करने थे, आज में उसका बयान करके हाउस का वक्त जाया नहीं करना चाहना, लेकिन एक बात हुई । गुरुद्वारो में म डड भी चले, सोडे की बोतले भी चनी, फायरिंग भी हुई, सब कुछ हुआ, मिर्फ इसलिए कि जो वहा बुरा इन्जाम है उसको दूर किया जाए । जो कुछ हुआ उसको कोई भी अच्छा नहीं कह सकता । सिखों की परम्परा यह चनी आई है कि वह इस ढग के आदमियों को पमन्द नहीं करते हैं और गुरुद्वारो की जो पवित्रता है वह भी इस की इजाजत नहीं देती है । लेकिन यह हुआ । क्यों हुआ ? उन्ही लोगों की बदौलत हुआ जो यह मोर्चा लगाकर बैठे हुए थे । उन्होंने यहा ऐसी हालत पैदा किए और कहा कि वहा से शिकस्त खाई है—पालियामेंट में इन्दिरा गांधी की कयादत से काग्रेस ने 13 में से 12 सीटें हासिल की—तो वह इस तरफ ध्यान दे और सिखों को अपनी तरफ लेने की कोशिश करें । उन्होंने मोर्चेबन्दी कर दी । पंजाब में हम लोगों को उनका इन्तजाम कैसा रहा है या मालूम है । यहा के बीस या तीस गुरुद्वारे जो हैं उन का इन्तजाम दिल्ली के सिख करने के लिए तैयार

है । यहा बाहर के सिखों के आने की जरूरत नहीं है । लेकिन वह खामख्वाह इसमें दखल-अन्दाज होते रहे । नतीजा यह हुआ कि यहा के हाई कोर्ट ने फैसला दिया । सरकार के पास कोई भी ऐसी बात नहीं रह गई थी जिससे वह कोई और जरिया अन्तार करती सिखाइसके कि कुछ ऐसे आदमियों के सुपुर्द इसको कर दिया जाए जो कि दिल्ली के रहने वाले हों । यहा पर आज वह साहब यहा नहीं है जो यह कहते थे कि यह मेम्बर कहा से आए, यह यहा के रहने वाले नहीं है, कोई मगरू का रहने वाला है कोई और कहीं का रहने वाला है, नहीं तो मैं उनसे बतलाता कि इस बोर्ड ने कैसा अच्छा इन्तजाम किया है । मैं उनसे कहना चाहता हू कि सब दिल्ली के रहने वाले लोग हैं । वहा पर वे पचास-साठ माल से बैठे हुए हैं और दिल्ली को बनाने वाले हैं । वह पुरानी दिल्ली और नई दिल्ली को बनाने वाले हैं । उनके हाथ में इन्तजाम रहा है और जो कुछ उन्होंने कर के दिखलाया है वह आप को पता है । उसकी फेहरिस्त शायद होती रही है कि एक महीने में पहले कितनी आमदनी थी और अब गुरुद्वारो की आमदनी कितनी बढ़ी है । पहले आमदनी बढ़ी नहीं रही, वह नीचे जाती रही क्योंकि उम रुपए का ठीक से उपयोग नहीं हुआ । इसका पता जो उन की बँलेंश शीट है उमी से लगता है । इसलिए अग्रर में आफ इटेग्रिटी यह काम करते हैं तो लाजिमी तौर पर गुरुद्वारों की आमदनी बढ़ेगी और बढ़ी है । उन्होंने काबिले तहसीन काम किया है इसलिए आमदनी बढ़ी है । आमदनी को किसी तरह से इधर-उधर होने की गुंजाइश को उन्होंने खरम कर दिया, गुरुद्वारों का इन्तजाम ठीक किया । अब यह प्रचार किया जा रहा है कि गुरुद्वारो में अरदास बदल दी है, यह कर दिया और वह कर दिया है । ये सब बातें उन्होंने अपने मोर्चे को तेज करने के लिए कही हैं । लेकिन लोग उनके प्रचार में नहीं आए । उन्होंने देखा कि जो बोर्ड बना था वह बिल्कुल

[श्री दरबारा सिंह]

परम्पराओं और मर्यादाओं के अनुसार चल रहा था और काम कर रहा था। नतीजा यह हुआ कि बहुत बेहतर तरीके से गुरुद्वारों का इन्तजाम चला। बोर्ड जो बना था वह थोड़े से समय के लिए ही बना था। उस वक्त तक के लिए बना था जब तक कि नया बिल ला कर इलेक्शन गुरुद्वारों के लिए नहीं करवा लिए जाते हैं और इनका इन्तजाम उन इलेक्टिड मੈम्बर्स के सुपुर्द नहीं कर दिया जाता है, उनके सुपुर्द नहीं कर दिया जाता है जो दिल्ली के रहने वाले हैं। बोर्ड को कायम करना मुनासिब था और ठीक था। लेकिन कहा जाने लगा कि सरकार के अधीन गुरुद्वारों को कर दिया गया है। सरकार आया जोगेन्द्र सिंह था दूसरे लोग थे, इसका फैसला आप स्वयं कर सकते हैं। मैं समझता हूँ कि अब्बाम में से, सिखों में बेहतर लोग चुन लिये थे, रमूख वाले लोग चुन लिये गये थे, दिल्ली में जो रहने वाले थे, उनको चुन लिखा गया था और उनके सुपुर्द इन गुरुद्वारों का प्रबन्ध कर दिया था। उसका नतीजा बहुत अच्छा निकला। प्रधान मंत्री जी ने बार-बार कहा है कि हम नहीं चाहते हैं कि गुरुद्वारों के प्रबन्ध में सरकार किसी तरह का दखल दे। हमने बोर्ड इसलिए ही बनाया कि गुरुद्वारों का इन्तजाम ठीक हो सके और नामल हालात पैदा हो सके, ऐसे हालात पैदा हो सके ताकि इलेक्शन करवाये जा सके और इन गुरुद्वारों का प्रबन्ध इलेक्शन मੈम्बर्स के सुपुर्द किया जा सके। इसको प्रधान मंत्री जी ने कहा था कि हम जल्दी से जल्दी करना चाहते हैं। इसका प्रबन्ध उनके सुपुर्द करने के लिए सरकार जो बिल लाई है, उसके लिए मैं सरकार को मुबारकबाद पेश करता हूँ।

अभी मेरे दोस्त ने जो कुछ कहा है उसको मैं दोहराना नहीं चाहता हूँ। एमरजेसी में से होकर हम गुजर रहे हैं और इस एमरजेसी में सारा देश और सारा पंजाब प्राइम मिनिस्टर के पीछे है। एक-एक बच्चा

और एक-एक आदमी उनके पीछे है। स्पीकर-साहब, आपका हल्का बह हल्का है जोकि बोर्ड पर है। वहा के लोग भागे नहीं हैं, शैलिंग से डर कर। एक गांव पीछे वे हट आए हैं और वहा आ कर बैठ गए हैं। वे डरे नहीं हैं। वहा से कही और गए नहीं हैं। लोगों की बुरी हालत हुई है, शैलिंग से लोग मरे हैं लेकिन भागे नहीं हैं। लेकिन यहाँ क्या हो रहा है। मोर्चों के नाम पर लोगों को बहकाया गया। पथ इन डेजर का नारा दिया गया। पन्थ का मतलब क्या है? पन्थ एक मार्ग है, रास्ता है। यह फारसी का शब्द है। शायद उनको इसका पता नहीं है। रिलिजन इन डेजर का नारा उन्होंने दिया और दिल्ली में आ कर मोर्चा लगाया। दिल्ली के जो सिख थे वे नहीं चाहते थे कि अकाली पार्टी अपने पांव यहा आ कर जमाये। लेकिन वह यहा मोर्चा लगाने की कोशिश करती रही। आखिरी दम तक उसकी यह कोशिश जारी रही। लेकिन इसमें वह कामयाब नहीं हुई। 1965 में भी यही हुआ था। जब जग चल रही थी और पाकिस्तान के साथ हमारा कनफिलवट था उस वक्त भी इन लोगों ने, इनकी इसी लीडरशिप ने मोर्चा लगाया था लेकिन तब भी हम वार की तरह लोगों ने फैसला कर लिया था कि हम इनको उधेड़ कर रख देंगे और अब की तरह उस वक्त भी इनको अपना मोर्चा वापिस लेना पडा था। लोगों ने इनको मुह नहीं लगाया, न तब और न अब। सरकार ने भी मुह नहीं लगाया। प्राइम मिनिस्टर ने पूरे डिस्ट्रिबुशन के साथ कहा था कि हम किसी के आगे नहीं भुकेगे, प्रेशर के नीचे काम नहीं करेंगे। नतीजा यह हुआ कि मोर्चा छोड़ कर ये चले गए। हमने अपना काम बही छोड़ा। सरकार ने कहा था उसने वादा किया था कि हम इस बोर्ड के स्थान पर एक इलेक्टिड बोर्ड की स्थापना करेंगे और उसको करने के लिए ही सरकार आज इस बिल को हमारे सामने लाई है, इले-

वशन हो सके, इसलिए इस बिल को हमारे सामने लाई है।

मैं डा० जगजीत सिंह को इम्पोर्टेंस देना नहीं चाहता हूँ। जैसे मेरे दोस्त ने कहा है कि वह सब क्या करेंगे, इसका कुछ पता नहीं है। भ्रकालियो का कुछ पता नहीं है कि वे कब क्या करें। वे अनप्रिडिक्टेबल हैं। लेकिन वे सिखों की नुमाइदगी नहीं करने हैं। एक डिप्टी मिनिस्टर ने वह दिया था कि सब सिख उनके साथ हैं। लेकिन यह गलत बात है। सब सिख उनके साथ नहीं हैं। यह बिल्कुल गलत है...

एक माननीय सदस्य : माफी मांगी थी।

श्री दरबारा सिंह कुछ लोगों को, आम लोगों का इसका पता नहीं है। नतीजा यह हुआ कि वे भूल गए। यह जग एक संवशन है यह नगानार उस कोशिश में नगा हुआ है कि किसी तरह से गुरुद्वारों पर इसका बट्ठा बना रहे। मुझे अफसोस है कि अब भी आपने एक श्राद्धी शिरोमणि गुरुद्वारा प्रबन्धक कमेटी का इसमें रखा है और कहा है कि उसको कोओप्ट किया जायेगा। इसका मैं सख्त विरोध करता हूँ। यह काम उस कमेटी का नहीं है। वह यहाँ कैसे आती है। उसको खलल डालने का और रोब जमाने का मौका नहीं दिया जाना चाहिए। उसको इसकी इजाजत नहीं होनी चाहिए कि यहाँ पर भी वह पालिटिक्स लाए। उसे हमने गुरुद्वारों से यहाँ निकाला है लेकिन अब आप फिर उनको मौका देना चाहते हैं कि वे अपना पालिटिक्स चलायें। नौ मँबर नामजद करने की क्या जरूरत है। आपने औरत को नामजद करना है करे। लेकिन आप इलैक्टिड मँबरजं में से प्रेजीडेंट बनायें। ऐसा नहीं होना चाहिये कि कोओप्ट करके फिर उसको प्रेजीडेंट बनाया जाये। जो इलैक्टिड हो उसको आप प्रेजीडेंट बनायें। इलैक्शन में आप पचास सीटें कर दें, कोई एतराज नहीं है, छोटी हल्काबन्दी कर दें, कोई एतराज नहीं है। लेकिन मैं कहना चाहता हूँ कि शिरोमणि गुरुद्वारा

प्रबन्धक कमेटी का दखल फिर नये सिरे से जारी करने का मतलब यह होगा कि फिर से जो पजाब का पालिटिक्स है वह भी यहाँ आकर दखल भ्रन्दाज हो, उसको दखल देने की इजाजत दी जाये। मैं चाहता हूँ कि इसको आप इसमें से फारिग कर दें।

चार तम्बो के चार मँबरों को आपने उसमें रखे हैं। उनकी बहुत इज्जत होती है और उनको बहुत रेवेरेंस में रखा जाता है। वे आकर कमेटी में राय दे सकते हैं। यह ठीक है। वोट नहीं दे सकते हैं, यह भी ठीक है। वे सिख मर्यादा को अच्छी तरह से समझते हैं, हमको मैं मानता हूँ। लेकिन मैं उसको नहीं मान सकता हूँ कि गुरुद्वारा प्रबन्धक कमेटी का मँबर यहाँ आए। अब आप देख कि पजाब में चुनाव कैसे होता है। पजाब में गुरुद्वारा प्रबन्धक कमेटी के लिए जब चुनाव होता है उमम जो सज्जधारी सिख हैं वह वोटर हैं लेकिन यहाँ उममों वोटर नहीं बनाया गया है। वहाँ के लिये तो वह वोटर हैं लेकिन यहाँ के लिए नहीं हैं। जो दस गुरुओं में यकीन करना है, गुरु ग्रन्थ साहब में यकीन रखता है, सिप्रेट नहीं पीना है, चाहे क्लीन शेवन है वह वहाँ वोटर है लेकिन यहाँ वोटर नहीं है। पता नहीं किस लिहाज से आपने उसको यहाँ वोटर नहीं रखा है। वह अगर होता तो ठीक था। लेकिन चूँकि आपने उसको नहीं बनाया है इसका नतीजा यह होगा कि बहुत लोगों की हिफाजत नहीं होगी। सहज-धारी सिखों में बहुत से ऐसे लोग हैं जो बहुत अच्छे सिख हैं, गुणानक देव जी को मानने वाले हैं। बहुत से सिधी हैं जो बहुत अच्छा पाठ कर सकते हैं। यहाँ क्वालिफिकेशन भी आपने रख दी है कि जो गुरु ग्रन्थ साहब का पाठ कर सकता है वही मँबर हो सकेगा। लेकिन बहुत से ऐसे मँबर आयेगे जो पाठ नहीं कर सकते हैं। उनको लाने से क्या लाभ होगा। पढ़ें लिखें की बात आप करें। मैं नहीं चाहता हूँ कि बिल्कुल अनपढ़ आजायें। अनपढ़ नीकरों ने ही दिल्ली के गुरुद्वारों का जो हाल

[श्री दरबारा सिंह]

किया है, उसको क्या आप भूल गये हैं? इन्होंने सारा काम तमाम कर दिया होता अगर हमने दखल न दिया होता। इसमें कुछ पढाई लिखाई की बात होनी चाहिए। रीड एण्ड राइट की बात तो आप इसमें रख दें। लिख तो वे सके, गुरुमुखी लिख तो सके। अगर ऐसा नहीं होता है तो हिसाब किताब कौन रखेगा। अगुठा लगाने वाले लोग नहीं चाहिए। ऐसे आदमी चाहिये जो एडमिनिस्ट्रेशन को चला सकें, गुरुद्वारों का इंतजाम ठीक से कर सकें। अगर वे पढ़े लिखे नहीं होंगे तो क्या करेंगे, एक दूसरे की तरफ देखेंगे। इस वाक्ये जरूर पढ़े लिखे होने चाहिए।

मैं आशा करता हूँ कि हम बिल के पाम होने के बाद आप जल्दी से जल्दी इलैक्शन करवायेंगे। लेकिन हमके साथ साथ मैं दम्न-वस्ता अर्ज करना चाहता हूँ कि गुरुद्वारा प्रबन्धक कमेटी के द्वारा नामजदगी की जो यात आपने रखी है, इसको आप निवाले दें। बहो 100 या 150 के करीब मॅम्बर है जो गुरुद्वारों का इतजाम करते हैं। उनको आप नहीं छोड़िये। उनको वही बहुत काम है। दिल्ली के गुरुद्वारों के मामले में आप उनको क्यों फसाते हैं? क्या इस वारते उनको आप फसाना चाहते हैं कि वे आकर और भी ज्यादा खराबी पैदा करें, दखल दें? उनके दखल से काम खराब होगा। दस साल तक शिरोमणि गुरुद्वारा प्रबन्धक कमेटी का दखल रहा है और वे तोड़ते, बनाते, फिर तोड़ते और फिर बनाते रहे हैं। दस साल तक उन्होंने इलैक्शन नहीं होने दिये। अब तो उनके दखल को आप रोकिये। लेकिन आप फिर वही पहुँच गये हैं उसको इसमें रखकर जहाँ के हमने उनकी छुट्टी की थी दिल्ली के सिख अपने गुरुद्वारों का इतजाम आप करे बाहर वाले आकर न करे, इसका खयाल आप रखें।

आप कह सकते हैं कि एक आदमी आ

जाएगा तो उससे क्या फर्क पड़ेगा। लेकिन सवाल प्रिसिपल का है, इसका है कि आया उनका दखल होना चाहिए या नहीं होना चाहिए। अगर आप इस प्रिसिपल को मान लेते हैं कि उनका दखल होना चाहिए तो फिर एक हो या दस हो। इससे कोई फर्क नहीं पड़ता है आपको इस कानून को हो सकता है सारे हिन्दु-स्तान के गुरुद्वारों पर भी लागू करने की जरूरत महसूस हो। फिर आपको बेगना चाहिए कि क्या सभी जगह उनका दखल होना चाहिये? आप देखें कि तबन साहब के जो भी सिद्ध गाहब है उनका इसके पहले इन्मेमाल किया गया है इस बात के लिए कि उनका गुरुद्वारों पर कॅमे बञ्जा बना रहे। चार को भेजा गया पाचवा नहीं आया। पाचवा आया और चला गया। फिर तीन के दो रह गए और बाद में वे भी चले गये। उनका इन्मेमाल इसलिए किया गया था ताकि शिरोमणि गुरुद्वारा प्रबन्धक कमेटी का कॅम्पा गुरुद्वारों पर बना रह सके। इस वाक्ये पंजाब का पानिटिक्स आप यहाँ न लायें। इसकी वही रखें। हम मन से बहो निपट लेंगे। हम जानते हैं डाॅब जगजीत सिंह से निपटना। सिंग उनके पीछे नहीं है। बेशक वे सिक्खिस्तान का नारा लगा लें, सिख उनके पीछे नहीं हों सवत हैं, उनके साथ नहीं हो सकते हैं। हमने उनको बहुत देखा है। अगर हम में ही कमजोरी न आ जाती तो यह यकीनी है कि आज उनका नाम लेने वाला भी कोई न होता। शिरोमणि गुरुद्वारा प्रबन्धक कमेटी सहजधारी सिखों को मानती है। सहजधारी सिख की तारीफ यह है कि वह गुरुओं और गुरु ग्रन्थ साहब में यकीन रखता हो। इसलिए यह जरूरी है कि उनको बोटर बनने और मेम्बर चुने जाने का हक हासिल हो। एवट में यह प्राविजन है कि सहजधारी सिख बोटर बन सकता है, लेकिन यहाँ वह बोटर नहीं बन सकता है, इस कान्ट्रा-डिक्शन को दूर करना होगा।

मैं दिनिस्टर साहब और सरकार को इस

बात के लिए बघाई देता हू कि उन्होंने अल्फाज को पूरा किया है—उन्होंने जो कुछ कहा था, उसको पूरा किया है। उन्होंने ऐसा किसी से डर कर नहीं, बल्कि हठीन में, नार्मल कोर्स में, किया है।

शुक्रिया।

श्री गुरदास सिंह बावल (फाजिल्वा)
जनाब स्पीकर साहब हाउस में यह जो दिल्ली सिख गुरुद्वारा बिल पेश हुआ है, मैं उसका स्वागत करने हुए उमकी पुरजोर तारीफ करता हूँ। मैं समझता हूँ कि गलत इकदाम हमेशा ही गलत होते हैं चाहे वे किमी जम्हूरी सरकार की तरफ ग हो और चाहे किमी डिकटेरियल सरकार की तरफ में हो। मुझे खुशी है कि सरकार को अपने उस गैर जम्हूरी इकदाम का जल्दी एहसास हुआ है। उस एहसास को बेदार करने के लिए हमारी पार्टी ने जो आन्दोलन जारी किया है, उसमें कभीब चौदह, पन्द्रह हजार लोग गिरफ्तार हुए और पांच सिख इस सरकार की जेलों में शहीद हो गये। इस सबका नतीजा आज इस गुरुद्वारा बिल के रूप में सामने है। मुझे यह बताता हुए खुशी होती है कि मैं भी अपने छः सौ साथियों समेत इस बेइन्साफी के खिलाफ चल रहे मोर्चे में कदम रखा था।

हमारा माजी का इतिहास यह बताता है कि हमने कभी भी किसी सरकार का दखल नहीं सहा है, चाहे वह अंग्रेजों की सरकार रही हो, चाहे वह मुगलों की सरकार रही हो और चाहे आज भी सेंट्रल सरकार हो।

मैं इस बिल का पुरजोर स्वागत करता हूँ।

श्री शशि ब्रूषण (दक्षिण दिल्ली) : अध्यक्ष महोदय, एक माननीय सदस्य कह रहे हैं कि मैं सरदार नहीं हूँ। लेकिन मैं बताना चाहता हूँ कि मैं सहजधारी हूँ और अपनी जेल की जिन्दगी में नानक और कबीर का मुँह पर बहुत प्रभाव पड़ा है, जो कि जीवन भर रहा है। मैं बहुत अच्छी तरह गुरुमुखी पढ़-लिख सकता हूँ और बोल भी सकता हूँ।

मैं समझता हूँ कि नानक जी महाराज सब से पहले समाजवादी सत थे। उन्होंने अमीरों के यहाँ रोटी खाना बन्द कर दिया था। एक बार वह किसी गरीब के घर रोटी खाने जा रहे थे। किसी ने उनमें पूछा कि वह किसी अमीर के यहाँ रोटी क्यों नहीं खाने है। उन्होंने दो नोटियाँ अपने हाथों में ली एक हाथ में अमीर की रोटी और दूसरे हाथ में गरीब की रोटी। उन्होंने गरीब की रोटी को दबाया तो उसमें से खून निकला और अमीर की रोटी को दबाया, तो उसमें से खून निकला।

वह रोटी का इतिहास आज भी वैसे ही जिन्दा है और हमें उस अमानता को खत्म करना है। देश के सिखों और जनता के लिए यह सबसे बड़ा पैगाम है, जिस पर हम सबको अमन करना चाहिए। सिखों पर ताम तौर से यह जिम्मेदारी आनी है क्योंकि वे इतने बड़े देशभक्त और समाजवादी विचारकों के बने हैं सिख हमेशा से हमारे देश की सेनाओं में अपनी जान की बाजी लगाते रहे हैं। वे देश में सबसे ज्यादा अन्न पैदा करते हैं और वे सबसे बहादुर हैं। लेकिन उनका नेतृत्व दुर्भाग्य से बिल्कुल रिपब्लिकनरी और पिछड़ा रहा है।

एक माननीय सदस्य : सिखों का नहीं, अकालियों का।

श्री शशि ब्रूषण : जिस नेतृत्व का मैं जिक्र कर रहा हूँ, देश का आम सुलभा हुआ सिख उसको नहीं मानता है।

जब कभी भी देश पर कोई सिकट आया है—1965 में या अब, उस वक्त अकाली सिखों के नाम पर कोई न कोई मोर्चा लगाने हैं। मैं हमेशा यह विश्वास करता आया हूँ कि राजनीति को मन्दिर, मस्जिद और गुरुद्वारे में नहीं डालना चाहिए। जब कभी भी कोई राजनीति को मन्दिर, मस्जिद, गुरुद्वारे या गिरजे में ले गया है ऐसा करके उसने जनता को धोखा दिया है और प्रजातन्त्र पर आघात किया है।

अब मैं गुरुद्वारों को हमेशा राजनीति के

[श्री शशि भूषण]

इस्तेमाल किया गया है। वहाँ से आंदोलन चलाये गए हैं, हथियार इकट्ठे किये गये हैं और प्रजातन्त्रीय सरकार को धक्का देने की कोशिश की गई है। कुछ देशी और विदेशी शक्तियों के इशारों पर ऐसा किया जाता रहा है। अकालियों का नेतृत्व हमेशा गलत रहा है, जिस ने धर्म के नाम पर अपने आपको बनाये रखने का प्रयास किया है। मैं समझता हूँ कि राजनीति में धर्म के लिए कोई स्थान नहीं होना चाहिए। खास तौर से गुरुद्वारों में राजनीति बिल्कुल नहीं ले जानी चाहिए। लेकिन अब तक दिल्ली और पंजाब में यही होता रहा है। प्राईवेट सेना बनाई जाती रही है। सिखों द्वारा गुरुद्वारों से जो करोड़ों रुपये चढाये जाते हैं, उनका इस्तेमाल राजनीति में होना है। जो स्कूल-कालेज बनाये जाने हैं, उनका भी इस्तेमाल राजनीति के लिए होता है।

मैं हमेशा यह चाहता हूँ कि देश में शिक्षा का राष्ट्रीयकरण किया जाये। शिक्षा में किसी धर्म का ज्यादा प्रवेश नहीं होना चाहिये। दुर्भाग्य की बात है कि आज गुरुद्वारों में अधिक से अधिक राजनीति रही है। दिल्ली के गुरुद्वारों में भी राजनीति को बहुत स्थान दिया जाता रहा है। इन गुरुद्वारों का इन्तजाम करने वाले अपनी प्राईवेट सेना रखते थे और सच्चे श्रद्धावान सिखों का हमेशा दमन करते थे। इसी वजह से वे कभी भी चुनाव कराना नहीं चाहते थे। हालत यह थी कि अनपढ़ लोग स्कूल-कालेजों के प्रिंसिपलों का चुनाव करते थे और राजनैतिक आधार पर व्यक्तियों को नियुक्त किया जाता था। जो विद्यार्थी धर्म की राजनीति में उन लोगों का साथ देते थे, उनको पैसा तथा बर्जीफा दिया जाता था और दूसरे विद्यार्थियों को दूर रखा जाता था।

11.58 hrs.

[MR. DEPUTY SPEAKER in the Chair.]

गुरुद्वारों को राजनीति से बचाना हम सब

का कर्तव्य है। इसलिए वह प्रयत्न किया गया है कि इन गुरुद्वारों के इन्तजाम के लिए चुनाव कराये जायें और जो लोग सही तौर पर देश का अपनी विरादरी का, प्रतिनिधित्व कर सकते हैं, वे इन गुरुद्वारों का मनेजमेंट करें। मैं समझता हूँ कि इस गुरुद्वारा बिल से किसी को पेशानी नहीं होनी चाहिए। यह प्रस्ताव तो सिर्फ गुरुद्वारों के मनेजमेंट के लिए है, ताकि समझदार, ईमानदार और पढ़े-लिखे सिख गुरुद्वारों का मनेजमेंट चलायें और गुरुनानक को मानने वाले सिख वहाँ जाकर अपने धार्मिक कर्तव्य पूरे कर सकें। वह व्यवस्था अब तक नहीं थी और गुरुद्वारों को युद्ध-क्षेत्र कई बार बना दिया। एक सदस्य ने कहा कि हम मुगलों से लड़ें, अंग्रेजों से लड़ें, इस सरकार का दखल नहीं होने देगे, यहाँ सरकार का दखल नहीं है। मैं समझता हूँ कि गुरु नानक या गुरुगोविंद सिंह किसी एक धर्म के सत नहीं, वह देश के हैं और हमारे देश को, पूरे राष्ट्र को उन पर मान है। जो लोग उन्हें छोटी सी गुट में बन्द करना चाहते हैं वह गलत है। न वह नानक साहब को मानते हैं न गुरु गोविंद सिंह को मानते हैं। धर्म के नाम पर राजनीति जो काश्मीर में करने वाले हैं, आज उन का स्थान नहीं है, जो बंगला देश से करने वाले पाकिस्तानी उनका स्थान नहीं है, आज पंजाब और दिल्ली में भी नहीं हो सकता है। धर्म अपनी जगह पर है। जो राजनीति और धर्म को मिलाते हैं वह देश को खींचा देते हैं अगर आज पंजाब के गुरुद्वारों के फण्ड्स की सी० बी० आई० द्वारा एन्क्वायरी कराई जाय तो यह जो बड़े-बड़े महंत और सत बने हुए हैं उनकी जगह जेलों में होगी। वह बाहर नहीं रह सकते। यहीं दिल्ली से एन्क्वायरी कराई जाय तो पता चलेगा कितने फण्ड्स पिछली बार दुरुपयोग किए गए हैं। तो मैं सरकार से अनुरोध करना चाहता हूँ कि जब आप साफ-साफ

बड़े-बड़े मन्दिरों की भी एन्क्वायरी करा सकते हैं, गिर्जों की करा सकते हैं, मस्जिदों की तथा बक्क भी करा सकते हैं, दूसरे धार्मिक स्थानों की करा सकते हैं तो इनकी भी एन्क्वायरी जरूर करा कर देखे। हिंदुस्तान का हर एक सिख इस कार्य में मदद करेगा। दिल्ली में तो इतने सिख हैं, सिर्फ करोल बाग में इतने सिख हैं जितने अमृतसर में नहीं हैं। अमृतसर से ज्यादा सिख केवल करोल बाग में रहते हैं। दिल्ली तो सब से बड़ा सिखों का सेंटर है। जहां तक गुरमुखी और पंजाबी भाषा को स्थान देने की बात है उसको राजनीति में ले आते हैं। यह हिंदी और गुरमुखी का सवाल लेकर और इसके नाम पर जो झगड़े किए गए, तीन चार तो पानीपत में इसी नाम पर पुराने क्रांतिकारी शहीद कर दिए गए, जिन्दा जला दिए। जो पंजाब का रहने वाला है चाहे वह हिंदू है या सिख है वह पंजाबी बोलता है लेकिन पंजाबी और हिंदी के झगड़े को इतना बढ़ाया कि पंजाब को कटवा दिया। जिन लोगों ने पंजाबी की सम्पत्ति गुरमुखी को समझ लिया उनसे ज्यादा मूर्ख कोई नहीं। मीरा, कबीर या नानक की जो वाणी है वह देश की वाणी है और उसको जो घरों में बन्द करते हैं वह सिख इतिहास को नहीं समझते। मैं अकाली सदस्य से कहना चाहता हूँ दिल्ली की सरकार जरूर दखल देगी अगर धार्मिक स्थानों में बेईमानी होगी, सरकार को धाप रोक नहीं सकते, बेईमानी को बचा नहीं सकते और उसके लिए दिल्ली की सरकार को पूरा अधिकार है। इस बात का भी इस संसद को अधिकार है कि राजनीति को लोग मंदिरों में, मस्जिदों में और गुरुद्वारों में इस्तेमाल न करें। बहुत खून बहाया गया है, देश का करोड़ों, घरों रपया बहाया गया है इसी धर्म की राजनीति में। हमें सबके लेना चाहिए खास तौर से बंगला देश से। यह दू नेशन थ्योरी देश में ही बनाते हैं कि साहब, दिल्ली सरकार को हक नहीं, पंजाब की सरकार को हक नहीं। फिर क्या धाप प्राप्तमान से

घाए हैं? वह एक सिखिस्तान रेडियो बजता है लाहौर से, कौन सिखिस्तान है वह? कौन सिखों का अलग से राष्ट्र बनाने की बात करते हैं? यह वह लोग हैं जो धर्म की राजनीति करते करते जब फस्ट्रेट हो गए, जब समाजवाद का बढ़ाव इस देश में देखा तो पागलपन की बातें करते हैं। उनका कोई महत्व नहीं है।

12 hrs.

यह जो प्रस्ताव लाया गया है यह सिर्फ गुरुद्वारों के मैनेजमेंट के लिए है। मैं मुबारकवाद देता हूँ सरकार को। और भी धर्मों पर इसी प्रकार के बिल लाने चाहियें। चाहे वह बड़े से बड़े गुरुद्वारे हों, देश भर के मन्दिर, मस्जिद और गिरजे जितने भी इस प्रकार के हैं जो जनता के पैसे से बने हैं उन पर इसी प्रकार का बिल लाना चाहिए और यह जिस प्रकार का बिल लाया गया है। इसी प्रकार का बिल मंदिरों, मठों के लिए लाना चाहिये जो बड़े-बड़े मन्दिर हैं जहां करोड़ों रुपये की सम्पत्ति है। उसमें सरकार का पूरा दखल होना चाहिये क्योंकि हम उसकी व्यवस्था चाहते हैं और उसके पैसे का दुरुपयोग राजनीति में नहीं कराना चाहते हैं। इसलिए मैं इस बिल का समर्थन करता हूँ, मुबारकवाद देता हूँ और दिल्ली के सिख तथा दूसरे नागरिक सब हृदय से इसका अभिनन्दन करते हैं। जल्दी से इसका चुनाव हो और हम देखेंगे कि हमारे देश के गुरुद्वारों से वह धावाज निकलेगी कि हम समाजवाद की मंजिल पर जल्दी पहुंच सकेंगे।

1567

श्री मोहम्मद इस्माइल (बैरकपुर) : उपाध्यक्ष महोदय, मैं इसका समर्थन करता हूँ जो श्री शशिभूषण जी ने कहा है कि इसी तरह का बिल सिर्फ गुरुद्वारों के लिए ही नहीं और भी जो धार्मिक प्रतिष्ठान हैं उन सबके लिये भी लाना चाहिए जिनकी सम्पत्ति करोड़ों रुपये की आज हमारे देश में है। यह दिल्ली सिख गुरुद्वारा बिल लाया गया है इसके पीछे एक आन्दोलन चल रहा था। आन्दोलन इतने जोर से चल

[श्री मुहम्मद इस्माइल]

रहा था कि लाठी चार्ज हुआ, धादमी मारे गये, जलो में गए, सब कुछ इसमें हुआ। सरकार का यही कहना था कि हम करेगे, विधेयक लाएंगे। मगर उन्हें सरकार ने इतना आन्दोलन करने दिया, इतनी जाने लो, सब कुछ किया और वही काम करना पड़ा जो वह मांग कर रहे थे। तो वह गलत तरीका है। गणनात्मक सरकार जो हो, जो कोई आन्दोलन हो इस प्रकार उममें जो बात मान चुके हैं उसे फौरन करना चाहिए ताकि उस आन्दोलन में कमी हो सके। लेकिन वह न करके अपनी पुलिस से मुकाबिला कराया, उनको जेलों में भेजा, यह सब कुछ किया, यह बिल्कुल गलत चीज है। इसका हम समर्थन नहीं करते।

दूसरी बात यह है कि इस विधेयक में जहाँ तक बवालीफिकेशन का मामला है कि जो एग्जीक्यूटिव का मेम्बर होया उसकी नया बवालीफिकेशन होनी और खास तौर से दाढी का सवाल खड़ा किया गया कि दाढी न बढ़ायी हुई हो वह नहीं हो सकता, तो अब नया जमाना है, माइनें युग आ रहा है, नौजवानों के अन्दर नई रोशनी आ रही है, वह जो ऐसा करते हैं उसके लिये उनको यह सजा दी जाय कि वह गुरुद्वारों के मेम्बर नहीं हो सकेंगे, गुरुद्वारों में नहीं जा सकेंगे, यह चीज मैं समझता हूँ ठीक नहीं है। इस पर मंत्री महोदय को ध्यान देना चाहिये। एक यह है कि अगर गुरुमुखी न पढ़ सके, न लिख सके तो उसको एलेक्ट न किया जाय। इसमें यह दिया गया है कि वहाँ के वोटर्स उनको चुनेंगे, आम लोग चुनेंगे। अब जिनको चुन कर भेजा वह गुरुमुखी कम जानता है तो वह कमेटी में नहीं जा सकेगा, वह प्रेसीडेंट या और कुछ नहीं हो सकेगा। इसके माने यह है कि जो लोग उसको मानते हैं उनके खिलाफ यह जाता है। यह चीज नहीं होनी चाहिये। यहाँ यह भी कहा गया है कि वह पढ़े लिखे नहीं हैं और इसलिए वह लोग जो चाहते हैं करा लेते हैं। हम कहते हैं कि पंजाब में ऐसे लोग हैं जो पढ़े लिखे नहीं

हैं लेकिन वह प्रेज्युएटस के कान फाटते हैं, बड़े-बड़े कारोबार चलाते हैं और जमीन बगैरह का तमाम इतजाम करते हैं अपनी फेमलीज का इतजाम करते हैं। यह चीज हमें लाने का मतलब यह है कि इसके पीछे कोई मकसद है। उम मकसद को खत्म करना चाहिये। यह चीज बिलकुल नहीं होनी चाहिए। जब चुने हुये नुमाइदे आएंगे तो उनको इस बात का हक है। जहाँ तक यह बात है कि मॅट्रिकुलेशन पास नहीं होगा तो प्रेसीडेंट नहीं होगा तो प्रेसीडेंट डिप्युटेड नहीं होता, यह तो जननात्मक आधार पर चुनाव होगा। अगर जम्हूरी तौर पर चुनाव हुआ प्रेमीडेंट कुछ खराब करेगा तो वहाँ की जनता उसको देखेगी। उमके ऊपर यह चीज आएगी। इसलिए यह जो एलेक्टिव प्रेजिडेंटिव होते हैं। उन पर यह पाबन्दी बवालीफिकेशन की नहीं रहनी चाहिए, यद्द मेरा कहना है।

दूसरी बात यह है कि एम्प्लॉईज के लिये इसमें कहा गया है कि कमेटी सब कुछ करेगी, सर्विसेज के रूल्स बनायेगी और दूसरे काम करेगी। लेकिन मेरा कहना यह है कि सर्विस रूल्स बगैरह के लिये विधेयक में यह होना चाहिये कि एम्प्लॉईज या आफिसर्स बगैरह की पे और उनकी सर्विस कडीशस बगैरह गारान्टी टु ला होनी चाहिये, जो हमारे देश के कानून हैं, उनके अनुसार होनी चाहिये। नहीं तो हमारी प्रॉब्लिम क्या है, होता यह है कि जितनी कमेटीज होती है यह एम्प्लॉईज को और ज्यादा परेशान करती है ग्रुपबन्दी होती है और जो ग्रुप पावर में रहता है वह अपने एम्प्लॉईज को रखता है, दूसरा ग्रुप उसको निकाल देता है। यह कठिनाई न हो एम्प्लॉईज को इसके लिये ऐसी व्यवस्था रखनी चाहिये कि वह गाइडेड होगी हमारे देश के कानून से और उसके नातहत एम्प्लॉईज की सर्विस कडीशस बगैरह और उनकी तनखाहे बगैरह गारंटीज होनी चाहिए।

मनमाना नहीं होना चाहिए। अभी इसमें मनमाना अधिकार कमेटी को है। यह नहीं रहना चाहिए। कानून के मातहत यह चीज होनी चाहिए।

एक बात मैं यह कहूँगा कि गुरुद्वारे का फंड जो है उसका 50 प्रतिशत एजुकेशन पर खर्च होना चाहिए। जो अभी बन्धु बोल रहे थे कि लोग एजुकेटेड नहीं है, अनपढ़ है तो कम से कम 50 प्रतिशत गुरुद्वारे की आमदनी एजुकेशन पर खर्च की जाय, यह चीज इसमें बिलकुल साफ हो जाय ताकि कमेटी को उसके अनुसार खर्च करना आवश्यक हो जाय। यह मेरा मुझाव है। दूसरी बात यह है कि इसकी प्रापर्टी जो है, जिसके बारे में अभी हमने सुना शशिभूषण जी बोल रहे थे कि सी० बी० आई० से एम्बवायरी कराई जाय, वहा चोरिया होती है और बया-बया होता है, तमाम बाते उन्होंने वही तो मैं कहता हूँ कि इसमें ऐसा एक प्रावधान होना चाहिये कि जिसमें प्रापर्टी का गलत यूटिलाइजेशन न हो। वह इस्तेमाल न हो, उसकी पूरी हिफाजत रखने के लिये कोई ऐसा विजलस रहना चाहिये, देख-भाल होनी चाहिये, जिसमें प्रापर्टी को सबसे ज्यादा हिफाजत हो सके।

जहा तक राजनीति का सवाल है, धर्म में राजनीति को नहीं डालना चाहिए। लेकिन मुझे अपने कान्हेमी बन्धुओं से कहना है कि आप जरा अपने गिरहबान में मुह डालकर देखें, आप उसका कितना इस्तेमाल करते हैं। तारी एक हाथ से नहीं बजती, दोनों हाथों में बजानी पड़ती है। हम भी चाहते हैं कि धर्म में राजनीति को नहीं लाना चाहिए, लेकिन अगर आप ऐसी बात कहते हैं तो सच्चे दिल से कहिये कि नहीं लानी चाहिए। जब आप खुद ही उस गलती को करते हैं तो किस मुह से दूसरों को कहते हैं। इसका नतीजा यह होता है कि आप कहते हैं कि हमने गलती की है, लेकिन हम यह कहते हैं कि आपने हमसे भी ज्यादा गलती की है। इस लिए मैं कहना चाहता हूँ कि इस विधेयक

में उल्लेख होना चाहिए कि पोलिटिक्स को इसमें नहीं लाया जायेगा। आज ओपनली इनका पैसा इलैक्शनो में खर्च होता है, ऐसा नहीं होना चाहिए, इनका कोई भी हिस्सा पोलिटिक्स पर नहीं लगना चाहिए, इन प्रतिष्ठानों की पवित्रता कायम रहनी चाहिए। राजनीति का काम करना है तो बाहर करे। अगर यह मालूम हो जाय कि इनका एक पैसा भी इलैक्शनो पर लगाया गया है, अगर उमका सबूत मिल जाय कि गुरुद्वारे के नाम पर पैसा इलैक्शनो में लगाया गया है, जैसे सरदार दरबारा सिंह ने इन्तेमान किया है, तो उनको इलैक्शन से डिस्क्वालिफाई किया जाना चाहिए। इन चीजों का बिक्र विधेयक में होना चाहिए।

मैं इस विधेयक का विरोधी नहीं हूँ, लेकिन इसको पहले लाना चाहिए था। आपने वही काम किया लेकिन नचा कर किया, पाँच की जान लेकर किया, जेलो में लोगों को भेज कर किया। आपने कहा कि हमारी प्रधान मंत्री इस काम को करेगी, लेकिन खड़े रहो, जब तक नहीं करेगी, तब तक मत बोलो। हमारे यहाँ गणतंत्र है, जब प्रधान मंत्री न कहा है कि करेगी तो 10 दिन या 15 दिन में उम्मीद कर देना चाहिए और इसमें इस विधेयक को आसानी से लाया जा सकता था, लेकिन आपने मूबमंट गुरू कराई, उसके बाद किया। वही हुआ कि पहले थूका फिर उसी को आपने चाटा।

श्री महेंद्र सिंह गिल (फीरोजपुर) माननीय डिप्टी स्पीकर सासब, गोखले साहब ने दिल्ली के गुरुद्वारों के लिये जो बिल पेश किया है, उस के लिए मैं उनको मुबारकबाद देता हूँ। लेकिन इसके पीछे दिल्ली के गुरुद्वारों का एक इतिहास है, जिससे सारी दिल्ली में बड़ी हलचल पैदा हुई, जिनमें दिल्ली के गुरुद्वारों में तीन लगे, जिसमें दिल्ली के सिखों-सिखों में सिर फोड़ने का काण्ड हुआ। यही इसकी बैकग्राउण्ड है, क्योंकि पहले से इसके बारे में दिल्ली में कोई एक्ट नहीं था, न कोई बिल पार्लियामेंट या

[श्री महेन्द्र सिंह गिल]

असेम्बली में पास हुआ। दिल्ली के गुरुद्वारों पर कुछ जत्थेदारों का कन्ट्रोल था, जो अनपठ थे और गुरुद्वारों पर जफ़ा मार लेते थे। उन्होंने गुरुद्वारों की माया को, गुरुद्वारों की गोलक को जिस तरह से लूटा है, वह आज सारे हिन्दोस्तान के सामने है। वहाँ की ग्रांडिंट रिपोर्टें आ चुकी हैं, जिससे जाहिर होता है कि जत्थेदार सतोख सिंह ने इस गुरुद्वारे की गोलक को, इस गुरुद्वारे की माया को लूटा है, गबन किया है, करप्टन किया है। उम्मेद पर केश चलना चाहिए। मुझे पता नहीं है कि यह सच है या गलत है—लेकिन मुझे पता चला है कि जत्थेदार नन्तोख सिंह इस समय डी० आई० एर० के मातहत जेल में बन्द है, क्योंकि उम पर शक था कि वह पाकिस्तान के बूटा बेग से ताल्लुक रखता था। अब यह बात सामने आ चुकी है।

पंजाब के कांग्रेसी सिख और हिन्दुस्तान के सिख शुरू से ही इस बात को कहते रहे हैं कि अकाली पार्टी एक कम्यूनिज पार्टी है और वह हमेशा हिन्दुस्तान से अलेहदा होने के बारे में सोचती है। कांग्रेसी सिख कभी इस बात की इजाजत नहीं देगा। मैं तो यह ममझता हूँ कि मिखों में ज्यादा वे सिख हैं जो कांग्रेसी क्यालात के हैं। वे अकालियों में से कुछ लोग तो लुटेरे हैं हिन्दुस्तान के गद्दार हैं जो आज कहते हैं कि हमें सिखिस्तान चाहिए।

डिप्टी स्पीकर साहब, पिछले दिनों मैं इल्लेड हो कर आया हूँ, वहाँ के बहुत सारे शहरो में बोल कर आया हूँ। वहाँ एक अकाली-दल के जेनरल सिक्रेटरी थे—डा० जगजीत सिंह दुग्डा—उसका हाथ कटा हुआ है, उसके बारे में एन्कवायरी होनी चाहिए, क्योंकि वह एक देशद्रोही था। वह बम बना रहा था, जिसकी बजह से उसका एक हाथ उड़ गया और आज वह असली रूप में सामने आया है।.....

श्री राम सहाय पाण्डे (राजनद गाव) : वह कहा है ?

श्री महेन्द्र सिंह गिल वह कभी पाकिस्तान में होता है, कभी लन्दन में होता है।

एक माननीय सदस्य पाकिस्तान में है।

श्री महेन्द्र सिंह गिल हो सकता है। हिन्दुस्तान सरकार इसके बारे में मालूम करे। जब वहाँ बजट सेशन हुआ था, मैंने उम वक्त कहा था कि मुझे एक वीकली अम्बार से पता चला है कि वह लन्दन जायेगा, पाकिस्तान से मिलेगा और वहाँ से लाखों रुपया हड़प कर जायेगा। मैंने इसी सदन से कहा था कि डा० जगजीत सिंह का पासपोर्ट कमिल करना चाहिये और उसे रि-काल कर के काल-कोठरी में बन्द कर देना चाहिये, लेकिन उम वक्त मेरी बात नहीं सुनी गई। आज वही बात सार ससार के सामने है। मैं जब पिछले दिनों ट्रिजम और सिविल एवियेशन की कमेटी की तरफ से न्यूयार्क गया था तो मैंने देखा कि न्यूयार्क टाइम्स अम्बार में उस जगजीत सिंह दुग्डे ने एक इतिहास दिया था, जो आधे पेज का था, जिसकी कीमत पचास हजार रुपये बनती है, यह रुपया उसके पास कहा से आया, पाकिस्तान सरकार ने दिया होगा—इसके बारे में एन्कवायरी होनी चाहिए।

मेरे भाई बादल साहब अभी यहाँ पर बोले—पता नहीं इनके भाषण को किसने लिखा कर दिया है, लेकिन इन्होंने यहाँ आ कर उसको पढ दिया। इन्होंने कहा कि ये जुलन के खिलाफ लड़ते रहे हैं, अफ़जो के खिलाफ लड़ते रहे हैं—मेरी समझ में नहीं आया, ये कहा से लड़ते रहे। हमारे शेर पंजाब में लड़े हैं, कांग्रेसी सिख, देशभक्त, लड़ते रहे हैं। गुरुनानक साहब ने एक जगह कहा है—

अम्बल अस्ता नूर ओ पाया, कुदरत
दे सब बन्दे,

एक नूर ते सब जग उपजा, कौन भले
कौन मन्दे ।

ये अकाली मेरे भाई, जो कहने लगे है कि पांच शहीद हो गये, जेलो मैं पकड़े गये, ये तो बूढ़े लोग थे, जिनको घर में रोटी नहीं मिलती थी, अच्छे घबके देते थे, उनको तो मरना ही था, वे शहीद नहीं हुए, बल्कि मर गये । इन्होंने महान् जर्मल वरदान मिह फेरुमान को अभी तक शहीद नहीं माना है, लेकिन इन पांच बूढ़ो को जो घर से निकाले हुए थे, उनको शहीद कहा है ।

मैं तो यह समझता हूँ कि जिस ढग से यह एजीटेशन चली, यह बिल्कुल गलत थी, बेवकूफाना एजीटेशन थी । इन्होंने माग की थी कि गुरद्वारो के इलेक्शन वी डेट मुकर्रि की जाय । मैं तो यह भी रहना चाहता हूँ कि सन फनह सिंह के बारे में भी पता लगाना चाहिए कि यह कहा से आया है । यह सिख नहीं है, पाकिस्तानी है, इसके बाप का नाम क्या है, अभी तक हमका कुछ पता नहीं है कि यह किसका लडका है, किम गाव का है । मुझे शक है कि यह कोई और होगा, जो लोग पाकिस्तान में रहते हैं, उनसे ताल्लुक रखता होगा ।

मैंने अभी बताया कि इन्होंने माग की थी कि गुरद्वारो के इलेक्शन की डेट मुकर्रि की जाय । यह बिल्कुल गलत बात थी, क्योंकि गुरद्वारे की इलेक्शन की डेट सरकार ने मुकर्रि नहीं करनी होती है । लेकिन इन उजड्ड, अनपढ़, जथेदार को मालूम नहीं था कि अभी कोई किस्म बनना है, एक्ट बनना है, वोटर लिस्ट बननी है, कास्टीचूएन्सीज बननी हैं उस के बाद इलेक्शन हो सकता है । शायद उन्होंने मोर्चा इसलिये लगाया था कि पंजाब में तीन साल के अर्से में जिस तरह से अकाली सरकार ने पंजाब को छूटा, गर्क किया, जिस पंजाब के चीफ मिनिस्टर सरदार प्रताप सिंह कैंदों थे, जिन्होंने सारे हिन्दुस्तान से पंजाब का नाम पैदा किया, उसको जिस तरह से इन अकालियों ने

रोला, इस बात को याद रखिए—पापी के मारने लिए पाप महाबली है, ये अकाली पंजाब में जिन्दा नहीं रह सकेगे । इलेक्शन घानेवाले है, देखना किस तरह से दुर्गंत बननी है, किस तरह से पिटते है ।

इस बिल में गोखले सहाब ने शिरोमणी गुरद्वारा प्रबन्धक कमेटी का भी एक नुमाउन्दा रख दिया है, जिस शिरोमणि गुरद्वारा प्रबन्धक कमेटी के काले कारणों से सबको मालूम है । कोई अगर किसी औरत को गाव से निकाल ले जाय, तो गुरद्वारे में जा कर छिप जाता है । कोई अगर प्रमत्तमर के बांडर से अफीम घोर सोना स्मगल कर के लाए तो गुरद्वारे में जा कर छिप जाता है । जो वहाँ शिरोमणि कमेटी की हानत है, वहाँ भी एग्नेशन हुए 7-8 साल हो चुके है, पंजाब में भी, मैं हिन्दुस्तान की सरकार से कहता हूँ कि जल्दी से जल्दी एलेक्शन करवाए जाये ताकि इन अकालियों को पता लग जाय कि वे कितने पानी में है ।

दूसरे—अभी शशि भूपण जी ने कहा कि सिखों और अकालियों को एक करें । सिख हमेशा में देशभक्त रहे हैं । जब भी हिन्दुस्ताब पर कोई मुसीबत आई है तो सिखों ने अपनी छातिया ढाल बनाकर दुश्मन में लौहा लिया है । अभी बगला देश के सवाल पर पाकिस्तान ने हमारे देश पर जो हमला किया, मैंने पंजाब में अपनी कास्टीदुएन्सी फीरोजपुर में जाकर देखा कि वहाँ के सिख किसान, हुकानदार, मजदूर सभी लोग बड़ी दिनेरी से डटे हुए थे जिसका कोई जवाब नहीं था । आज मैं कहना चाहता हूँ कि अकाली और सिखों में बड़ा फर्क है । अकाली चन्द एक सिखों के नुमाइन्दे हैं जबकि सिख एक बहुत बड़ी कौम है जिसने हिन्दुस्तान में ही नहीं बल्कि सारी दुनिया में बड़ी इज्जत के साथ और बड़ी गैरत के साथ इस देश का नाम ऊँचा किया है । आज हमारे सरदार स्वर्ण सिंह भी एक सिख हैं जिन्होंने सारे संसार में हिन्दुस्तान का और हिन्दुस्तान की सरकार का नाम ऊँचा किया है । आज

[श्री महेन्द्र सिंह गिल]

हमारे स्पीकर साहब, सरदार गुरदयाल सिंह डिल्ली भी एक सिख है जिन्होंने इस देश का नाम ऊचा किया है। दूमरी तरफ डा० जगजीत सिंह एक अकाली है। इसलिए अकाली और सिखों को एक साथ मिलाना नहीं चाहिए।

टिप्पटी स्पीकर साहब, इसी हाउस में पहले जब प्रीवी पर्म को खत्म करने का सवाल आया था तो उस वक्त आपन देया होगा कि यद्दा पर अकालियों के एक मेम्बर थे श्री किरण सिंह जो कि मत फतह सिंह के ड्राइवर होते थे उन्होंने राजा-महाराजाओं के हक में अपना वोट दिया था लेकिन दूसरी तरफ हमारे सरदार देवन्द्र सिंह गार्भा, सरदार बूटा सिंह, सरदार स्वण सिंह, ये जा यद्दा पर मेम्बर थे उन्होंने डट कर राजा महाराजाओं के खिलाफ वोट दिया था इसलिए मैं कहना चाहता हूँ कि यह जो बिन आया है वह एक मुबारिकवाद की बात है।

टिप्पटी स्पीकर साहब, इसमें जो गिरोमणि कमेटी का नुमाइन्दा कोआपरेट रखा है वह नहीं होना चाहिए। इसके अलावा जो इसमें यह रखा गया है। प्रेसीडेंट और वाइस प्रेसीडेंट मैट्रीकुलेट पास होना चाहिए वह अच्छी बात है। इससे जस्थेदार सतोर्वासिह जैम अनपढ व्यक्ति भी नहीं बन सकेंगे। अन्त में मैं सरकार को इसके लिए मुबारिकवाद देना हूँ।

डा० लक्ष्मीनारायण पांडेय (मदसीर) . माननीय उपाध्यक्ष महोदय, इस देश की गौरव पूर्ण परम्परा में श्री गोविन्द सिंह जी और बन्दा बीर बैरागी का नाम राष्ट्रभक्ति और देश भक्ति के साथ लिया जाता है। उसी सम्प्रदाय के अनुयाई यदि पारस्परिक असदभाव और मनोमालिन्य को लेकर लड़ने-झगड़ने लगे और मोर्चाबन्दी हो एक दूसरे के खिलाफ तो यह विचार अवश्य पैदा होता है कि आखिर यह सब क्यों हो रहा है। सदन के माननीय सदस्यों ने अपने अपने विचार यद्दा पर व्यक्त किए कि

आखिर शिरोमणि गुरुद्वारा प्रबन्धक समिति और दिल्ली के गुरुद्वारों के बीच जिस प्रकार की मोर्चाबन्दी चली और उसको लेकर दिल्ली में जो मोर्चा बना और उसमें गिरफ्तारिया हुई, आपस में आक्रमण प्रत्याक्रमण चला और इसके कारण अनेको सिख बन्धुओं को जो सम्प्रदाय में विश्वास रखते हैं उनको कठिनाइया भी पड़ी—मैं उनकी तरफ जाना नहीं चाहता लेकिन यह बात जरूर है कि सरकार को इसके बारे में जो ध्यान देना चाहिए था वह बड़े बिलम्ब से दिया गया। यदि सरकार पहले इस प्रकार की कोई सजगता बर्तें होती और इसकी तरफ ध्यान दिया होता तो शायद यह मसला इतना आगे नहीं जाता, इतनी दूर तक नहीं जाता जो इतनी गिरफ्तारिया हुई है और जैसा कि माननीय सदस्य ने बताया उसके बाद अपनी जान भी इसके अन्दर कुछ भाइयों को होम कर देनी पड़ी—शायद उन्हें अपने जीवन की आहुति देने की आवश्यकता नहीं होती। सरकार ने यद्दा पर जो विधेयक प्रस्तुत किया है मेरी समझ से वह बड़े बिलम्ब से प्रस्तुत किया गया है। यद्दाय इसके उद्देश्य और कारणों में बताया गया है कि सभी सम्प्रदाय से, सभी लोगों से इसके बारे में विचार विमर्श किया गया है, मेट्रोपोलिटन कौंसिल से भी विचार विमर्श हुआ और जो दूसरे प्रमुख लोग हैं उनसे भी विचार विमर्श हुआ लेकिन मैं नहीं समझता कि मेट्रोपोलिटन कौंसिल ने जो अपने परामर्श दिए हैं, जो उन्होंने यूनानिमस रेजोल्यूशन किया है, जो सर्वसम्मत प्रस्ताव पारित किया है उसके बारे में ठीक ठीक इसमें विचार किया गया है। जहा तक मेरा मत है, उसके बारे में ठीक ठीक विचार नहीं हुआ है ... (व्यबधान) ... मैं प्रार्थना करना चाहूँगा कि मैं किसी के बीच में टोका-टाकी नहीं करता और स्वयं भी इस प्रकार का व्यबधान पसन्द नहीं करता। तो मैं यह निवेदन करना चाहता

ह कि सिंह सभा मे, अकाली सभा से घोर दूसरे प्रमुख लोगो से इसके बारे मे बिचार बिमर्श करके सरकार द्वारा यह बिल लाया गया है। हमे हममे कुछ विशेष बातें देखने को मिली। राजनीतिक पार्टियों को चन्दा न हो—ठीक है राजनीतिक उद्देश्यों के लिए चन्दा न हो यह बात स्वागत योग्य कही जा सकती है।

लॉिन जहा पर सिख सम्प्रदाय के बारे मे, बिल की डफनीशन के बारे मे कहा गया है कि मिल् कौन हो सकता है, सिख धर्मावलंबी किस को माना जा सकता है और उसके बारे मे एक शपथ जो मानी जा सकती है उसका डेक्लेरेशन भी प्रस्तुत किया गया है कि किस प्रकार का डेक्लेरेशन वह होगा। परन्तु प्रागे चलकर हमरो थोडा सा आप देखें तो धारा 8 और 10 में थोडा सा बिचार भेद पैदा होता है, एक अ तर्क पैदा होता है। एक तरफ कहा गया है कि 21 वर्ष का कोई भी एलेक्टर हो सकता है थोडा देर के लिये यह बात समझ मे आ सकती है लॉिन जो मम्बरशिप है वह 25 वर्ष की उम्रवा वालो में ही प्राप्त हो सकती है। इस के अतिरिक्त दूसरी धारा 16(3) मे कही गई है कि मैट्रिक पास होना अनिवार्य है, हायर सेकेंडरी पास होना अनिवार्य है। मैं समझता हूँ यदि इसको मेम्बरशिप के साथ जोड़ दिया जाता तो ज्यादा अच्छा होना। यदि आप मेम्बरशिप के बारे मे कोई बन्धन डालने चाहते हैं कि 21 वर्ष के बजाये 25 वर्ष का होना चाहिए तो मेम्बरशिप के साथ साथ बन्धन डाल देना चाहिये अन्यथा उस बन्धन को जोकि मैट्रिकुलेट का आपने वहाँ पर रखा है उस बन्धन को भी हटा देना चाहिए। दोनों से अलग अलग कोई बात कही गई हो इस प्रकार की चीज नहीं होनी चाहिये। मैं आवश्यक समझता हूँ कि हमारे पढ़े लिखे लोग आये प्रबन्ध के अन्दर और पढ़े लिखे लोग रहे। लेकिन एक तरफ आप जहाँ पर अधिकार देते हैं कि मेम्बर बन सकता है और फिर आपने इसको चुन लिया है फिर आप इसको एकजी-

क्यूटिव कौंसिल और बोर्ड में जाने से इनकार क्यों करते हैं। आपका आधार क्या है? मेरा सामान्य तर्क इसके बारे मे है यदि मेरे को मेम्बर बनने का राइट है चाहे मैं पढा-लिखा हूँ या नहीं हूँ, चाहे मैं ग्रेजुएट हूँ या नहीं हूँ, यदि मैं लोक सभा का सदस्य बन सकता हूँ तो उस के बाद मे चाहे मेरी कोई भी क्वालिफिकेशन न हो मैं मन्त्री और प्रधान मन्त्री तक बन सकता हूँ। इस देश मे ऐसे व्यक्ति प्रधान मन्त्री तक बनाए जा सकते हैं और बनते हैं। इसलिए मेरा निवेदन है कि जहा पर प्रारम्भिक मेम्बरशिप है उसके साथ ही यदि इस प्रकार की व्यवस्था हो तो ज्यादा अच्छा होगा अन्यथा हमको बहा से भी हटा देना चाहिये ताकि हर एक जो धर्म पर आस्था रखता हो और जमा कि वाजपेयी जी ने कहा फिर कोई क्लीनशेड हो या न हो यदि धर्म के प्रति उसकी आस्था है तो उसको भी उसमे हिस्सेदार होना चाहिए। यदि आज मेरी किसी धर्म विशेष के साथ मे आस्था है तो कल सिख धर्म मे भी आस्था हो सकती है। मैं केवल केशधारी हूँ गुरमुखी जानता हूँ या केशधारी नहीं हूँ—इन आधारों पर सदस्यता रहे या न रहे, इस प्रकार का प्रतिबन्ध मैं समझता हूँ ठीक नहीं है। जहा तक मैं समझता हूँ इस तरह का प्रतिबन्ध अनावश्यक है और इस प्रकार की बातों को इसमे हटाना आवश्यक होगा।

12 28 hrs

[MR. SPEAKER in the Chair]

इसके साथ ही सरकार द्वारा जो बिल यहाँ पर लाया गया है इन भावनाओं के साथ कि हमारे गुरुद्वारा प्रबन्ध के बारे मे जो बातें चली जिस प्रकार का विरोधाभास बला वह दूर हो और किस प्रकार से हमारे देश का गौरवपूर्ण इतिहास है सिख सम्प्रदाय के साथ मैं गुरुओं के साथ से, गुरु परम्परा के साथ मे, जो विशेष भावना अट्टा की रखकर चलते हैं। देशभक्ति पूर्ण भावना, राष्ट्रभक्तिपूर्ण भावना, उनकी

[श्री लक्ष्मीनारायण पांडेय]

जीवन उत्सर्ग करने की जो भावना है देश के प्रति वही भावना हमारे लिए गुरुद्वारा देते रहे, गुरुद्वारा के प्रबन्ध में लोग उसी भावना से प्रेरित होकर उदात्त भावना और देश-प्रेम प्रचलित करे और उचित ढंग में हमारे गुरु-द्वारा का प्रबन्ध चले—उम भावना में इस बिल का स्वागत करना है।

श्री वीरेन्द्र सिंह राव (महेन्द्रगढ़) .
स्वीकार साहब, यह बिल देकर मुझे बड़ी हैरानी हुई है। उसमें जो बड़े जोरदार प्राविजम है उनमें बिल्कुल उल्टे इस बिल की भावना है। मैं सिख धर्म को बहुत विशाल धर्म समझता हूँ लेकिन अगर इस बिल को देखा जाये तो सिख धर्म की जो उपनीधान रखी गई है वह बहुत नैरो है। सिक्खों में केशधारी भी है और सहजधारी भी है। इन्होंने बिल्कुल उनको तकमीम कर दिया। अगर इस बिल की डेफिनीशन के हिमाब से देगा जाये तो बन्दा पहाड़ भी मिरा नहीं रहे।

अध्यक्ष महोदय . इसका मतलब यह हुआ कि वाया मीडिया होना चाहिए। बाल्ड को एग्सालूड कर दे बाकी सब ठीक है।

श्री वीरेन्द्र सिंह राव : मैं और खतरे भी बयान करना चाहता हूँ। हम एक राष्ट्र भाषा मान चुके हैं हिन्दी को, और हम रोज वृत्ते हैं कि हम जवानों का भ्रगडा खत्म होना चाहिये, लेकिन हम ने इस बिल में खामख्बाह एक जबर्दस्त भगड़े की बात की है। मैं आपसे पूछूँगा कि अगर आज कोई हिन्दी नहीं पढ़ सकता या बाइबिल को लैटिन में नहीं पढ़ सकता तो क्या वह क्रिश्चियन नहीं है? अगर आज कोई हिन्दुस्तानी मुस्लिम अरबी नहीं जानता तो क्या वह मुसलमान नहीं है? यह बात कहना कि अगर कोई सिख गुरुमुखी नहीं जानेगा तो वह बोटर नहीं बन सकता, वह

एलेक्टर नहीं बन सकता, ठीक नहीं है। यह बहुत ही नैरो डेफिनीशन सिख धर्म की गई है।

हम लोग बात करते हैं कि गुरुद्वारा के अन्दर पालिटिक्स नहीं होनी चाहिये, लेकिन राजनीति तो हम में सरकार ला रही है। धार्मिक इन्स्टिट्यूशन के अन्दर जबर्दस्ती उसको लाया जा रहा है। यह यकीनी बात है कि अगर पञ्जाब में गुरुद्वारा एक न होना और सरकार की छत्र-छाया के अन्दर गुरुद्वारा प्रबन्धक कमेटी बना कर बड़ा बड़ा मान डौलन एकटठा नली होता तो पञ्जाब के अन्दर अकाली दल बिल्कुल न गनपता और अगर बनता भी तो हम तरह गलत तरीके में राजनीति न चला सताता। हम देखते हैं कि जिस सविधान में हम अपनी एक राष्ट्र भाषा मानते हैं उस सविधान में सिक्खों की कोई अलग तमीज नहीं की गई है। सिक्खों की अलग नोट डेफिनीशन नहीं है। वह हिन्दुओं के साथ ही शामिल होते हैं, लेकिन यहाँ यह हो रहा है कि आप दिल्ली के सिख गुरुद्वारे के लिए भी अलग एक बना रहे हैं। यह वहाँ पर मजहब-पररती को बढ़ावा देगा। मैं समझता हूँ कि कम से कम भारत सरकार को इस चीज से अलग रहना चाहिये था।

कई एक और भी खतरनाक बातें इस में हैं। मुझे डर है कि जो मेरे दोस्त यहाँ बैठे हुए हैं, कांग्रेस के बड़े बड़े नेता, उन्होंने आज सहजधारी और केशधारी सिक्खों को ही अलग-अलग नहीं किया है, उन भाषण से ऐसा लगता है कि सिक्खों में दो तरह के सिख हो गए हैं। एक कांग्रेसी सिख और एक अकाली सिख। जिस तरह से उन्होंने रक्सा है उस के मुताबिक वह बोटर नहीं बन सकता जिस से केंची लगाई हो दाड़ी में या जो मूछों को ट्रिम करना हो, या जो धराब तम्बाकू पीता हो। अगर मैं आपसे मासूम करना चाहूँ तो आप भी कोई रोशनी नहीं डाल सकते इतने काबिल होते हुए भी कि

क्या पैमाइश है और किम तरह से आप नापेंग कि किसी ने अपनी दाढ़ी मूछ टिम की है या नहीं और कीन शराब पीता है कौन नहीं पीता है। फिर आपने इस का फर्मला मेशन जज के हाथ में दे दिया है। मैं समझता हूँ कि सरदार दरबारा सिंह कतघन शराब के नजदीक नहीं जाते

श्री अक्ष महोदय यह तरीका तो रूस के अदर प्रोवाइड करणे।

श्री बीरेन्द्र सिंह राव यह तो बिल में प्रोवाइडेड है और इस पर श्री गोखले ज्यादा रोशनी डालेंगे। बल इजाम लगेगा कि मरदार दरबारा सिंह का वोट दिल्ली में नहीं होना चाहिए। मैं जानता हूँ कि वह शराब के नजदीक नहीं जाते, लेकिन इजाम लगेगा। आज जिस को यह गाली देते हैं वह अकाली जत्येदार इजाम लगायेगा कि यह शराब पीते हैं। साथ ही दस गबाह लाकर खड़े वर देगा मेशन जज की अदालत में। बल हमारे किसी दूसरे दोस्त पर यह इजाम लगायेगा कि यह तो मूछ तराशते हैं। यह सब देगे कि मैंने मूछे तराशी नहीं है, वह तो भगवान व ही छोटी पैदा की है हम क्या करें? जो मेरी तरह से बाल्ड है और जिन के दाढ़ी मूछों के बाल बीमारी की वजह से झड़ गए हैं उनको यह साबित करना पड़ेगा। मैं कहना चाहता हूँ कि बड़ी आसानी में इजाम लगाया जा सकता है और ज्यादा स ज्यादा कीचड़ एक दूसरे पर फेंका जा सकता है।

अध्यक्ष महोदय . राव साहब आप इन लोगों को नहीं समझ सकेंगे।

श्री बीरेन्द्र सिंह राव : यह बहुत गहरी बात है, मैं किसी वक्त आपसे आकर समझ लूंगा।

मैं कहना चाहता हूँ कि यह इतना विशाल मजहब है। आज इस का दायरा बढ़ता जाना चाहिये ताकि कोई भी सिख इसमें अपने आप

नों गिन सके। जो गुर् गोबिन्द सिंह और गुरु नानक में आस्था रखता है उसको रोका जाये कि तुम वोट नहीं बन सकते, गुरद्वारों के एलेक्शन में हिस्सा नहीं ले सकते। जो कुछ ब्राड-माइन्डेड सिख और ऐडवान्स्ड सिख हैं उनको यह बिल सिख नहीं मानता और उनकी सिख बिरादरी से खारिज कर दिया गया है। अगर कोई शकल सूरत को सवार कर रखता है तो सिख नहीं मानते। धाबिर इतना सख्त मजहब क्यों रखवा जाये जिसे लोगो को परेशानी हो?

श्री सतपाल कपूर (पटियाला) जो कुछ यह कह रहे हैं वह बिल मजहब के खिलाफ है। जिसकी दाढ़ी साफ मुथरी हो जो मूछ रखना हो उसकी शकल सुधर ही नहीं सरती। यह डाइरेक्ट हमला है।

अध्यक्ष महोदय : आप कहा तक इसमें जमुइन हैं?

श्री बीरेन्द्र सिंह राव . श्री कपूर उस बात के इवाहिरामन्द है कि इतना सख्त मामला बनाये तो पटियाला का कोई मिथ दिल्ली में वोट नहीं बना सकता। किस तरह से आप बतलायेंगे कि वीन आदमी सिगरट पीता है, तम्बाकू पीता है अपने घर में जाकर। इस तरह की चीज रखने का क्या फायदा होगा? मैं अर्ज करूंगा कि जो ऐडवामेंट चल रहा है इस जमाने में, जिन लोगो का मजहब में गेन-काद है, मजहब की मुख्य-मुख्य बातों में विश्वास है उन लोगो के साथ हम भी बिल्कुल उसी तरीके से ज्यादाती करते हैं जिस तरह से अनपठ जत्येदार करते हैं। यह काप्रेसी भी जत्येदारों से कम नहीं है। यह कहते हैं कि अगर कोई आदमी धागे में अपनी दाढ़ी को बांधकर सवार लेगा तो भी वह उसकी मिख नहीं कहेगा। मिख की दाढ़ी तो लम्बी लटकनी चाहिए। मैं कहता हूँ कि इस तरह भी डेफिनिशन बटन गानरनाक है। इसको इतना नैरी न बनाया जाय। अगर

[श्री बीरेन्द्र सिंह राव]

यह चीज बनानी ही है और दिल्ली के गुरुद्वारों के प्रबन्ध को ठीक करना है तो अखिल तो मैं यह कहूँगा कि जितने गुरुद्वारा ऐक्ट हैं सबों को स्टेट्यूट से हटाया जाये। स्टेट्यूट में कोई भी ऐसा गुरुद्वारा ऐक्ट नहीं होना चाहिए। आप खुद उनमें भगड़ा करवाते हैं और फिर कहते हैं कि हम उनके लिए कानून बनायेंगे कंट्रोल के लिए। हिन्दुओं में भी भगड़े होते हैं मन्दिरों के ऊपर, मुसलमानों में भी भगड़े होते हैं मस्जिदों के ऊपर। क्या सरकार उनके बीच में पड़ती है एलेशन वगैरह करवाने के लिए ?

इस बिल के अन्दर इस तरह की डेफ़िनिशन रक्की जाये जो बिल्कुल सिम्पल हो और सोच समझ कर बनाई जाये ताकि इस किस्म के भगड़े अदालतों में न पहुँच सके कि कौन सिख है कौन सिख नहीं है। क्या पैमाइश होगी, किस तरह से मालूम किया जायेगा कि कौन सिगरेट पीता है और कौन नहीं पीता है, कोई कितनी शराब पीता है वा नहीं पीता है। क्या उसके खून से अल्कोहल निकाल कर आप देखेंगे कि यह शराब पीता रहा है पहले और आज के दिन नहीं पीता ? अगर कोई शरस सिख है, उसका वादी है, केश है वह वोट दे सकेगा, लेकिन अगर वह शरस विलायत जाता है तो वहाँ जाकर वह गरीब हैट नहीं पहन सकेगा क्योंकि वोट कट जायेगी।

अध्यक्ष महोदय : आप जरा पीछे तो देखिये।

श्री बीरेन्द्र सिंह राव : उनको तो बड़ा सूट करता है। अकाली दल तो पनपा ही है इस ऐक्ट की वजह से, बर्ना अकाली दल का नाम-निशान भी न होता।

मैं अर्ज करूँगा कि इस तरीके से गुरुमुखी को जरूरी करार देना ठीक नहीं है। एक बिहारी सिख, एक आन्ध्र का सिख और एक महाराष्ट्र का सिख हो सकता है जिसको गुरुमुखी नहीं

भाती है, एक सिख अमरीका से आता है जिसके गरीब बच्चों को गुरुमुखी नहीं आती, तो क्या दिल्ली आकर आबाद होने के पहले उसको गुरुमुखी पढ़नी होगी, उसके बाद उसका वोट दर्ज होगा और वह सिखों में शामिल होगा ? क्या इस तरह से आप हिन्दुस्तान में नेशनल इंटेग्रेशन की बात करते हैं ? क्या यह कौम की एकता की बात है ? आज हमारे फीजी जवान 17 हजार, 18 हजार फीट ऊँची चोटियों पर लड़ रहे हैं। वह अपनी यूनिट से रोज रम का राशन लेते हैं। अगर वह गरीब दिल्ली में आये तो सिख गुरुद्वारों के इलेशन में हिस्सा नहीं ले सकते हैं, इसलिए शराब इस्तेमाल करते हैं ? वह वोट नहीं बन सकते गोखले साहब के बिल के मुताबिक।

मैं उम्मीद करता हूँ कि भारत सरकार कोई ऐसे कानून बनायेगी जो तमाम स्टेट्यूट को गस्ता दिखाये, न कि यह कि वह खुद गलती करें और नेशनल इंटेग्रेशन के नाम पर देश का सत्यानाश करने की कोशिश करे।

श्री साधुराम (फिल्लोर) : यह जो बिल पेश किया गया है इसमें केशधारी व दाढ़ी वाले सिखों को ही सिख माना गया है और जो सहजधारी सिख है या दूसरे लोग हैं, उनको इस बिल में सिख नहीं माना गया है। जो दाढ़ी मुँडवाते है या केश कटवाते है, उनको सिख तसब्बुर नहीं किया गया है और उनको इस योग्य नहीं समझा गया है कि वे वोट हो सकते हैं या मेनेजमेंट में जा सकते हैं।

एक माननीय सदस्य : जैसे आप हैं।

श्री साधुराम : जी हाँ, जैसे मैं हूँ। सिख किसको कहते हैं ? गुरु की शिक्षा पर जो चलता है, उसका जो पालन करता है, उसके अनुसार जो आचरण करता है, उसको सिख कहा जाता है। लेकिन आज कल सिख की डेफ़िनीशन ही लगता है कि बदल गई है। उसको ही सिख

माना जाता है जो काली पगड़ी पहनता है या जो भकाली है। फिर चाहे वह देशभक्त न भी हो लेकिन अगर वह सिखी का नारा देता है और इस तरह से मिश्रण पैदा करता है, वही असली सिख है। यह बड़ी गलत बात है। अगर वही सिख है तो सहजधारी सिखों को छोड़ देना चाहिए। लेकिन ऐसा नहीं हो सकता है। पंजाब का जब बंटवारा हुआ तब रावजपिंडी वगैरह से लोग इधर आए, वेस्ट पाकिस्तान से हजारों लाखों की तादाद में लोग इधर आए, ऐमे आप जो केश नहीं रखते थे, लेकिन वह सिख कहलाते थे, जो गुरुद्वारों में जाते थे, और दरबार साहब की पूजा करते थे और श्रद्धा उसके प्रति रखते थे और आज भी रखते हैं। ज्यादातर पैसा चढ़ावे के रूप में वही गुरुद्वारे में जाकर चढ़ाते हैं। ये वे लोग हैं जो काली पगड़ी नहीं पहनते हैं या केश नहीं रखते हैं। अब इस बिल में से उनका नाम खत्म कर दिया गया है। लेकिन इसका मतलब क्या यह है कि वे गुरुग्रन्थ साहब को नहीं मानते हैं? इस वास्तं सिख और नान सिख का जो तर्जुमा किया गया है, यह गलत है। जो भी सिख धर्म को मानता है उस धर्म के जो गुरुद्वारे हैं, मंदिर हैं, मस्जिदें हैं, उनमें उसको बिना भेदभाव जाने की इजाजत होनी चाहिये फिर चाहे वह कैसे ही कपड़े पहनता हो, किसी भी शकल का हो। वे जो चीजें हैं इनका धर्म से कोई ताल्लुक नहीं है। जो लोग दरबार साहब की वाणी को मानते हैं, फिर चाहे वे सहजधारी सिख हों या दूसरे हों, उनको सिखों में शुमार किया जाना चाहिए।

पन्त जी से हम लोग एक बार मिले थे। वहाँ भकाली भाई भी थे। तब भकाली भाइयों ने कहा था कि अगर सहजधारी सिखों को भी सिख तसब्बुर कर लिया गया तो यहाँ गुरुद्वारों पर जनसंघ का कब्जा हो जाएगा गुरुद्वारों पर जनसंघ का कब्जा हो या भकालियों का, कांग्रेसियों का हो या गैर-कांग्रेसियों का, इससे कोई अन्तर नहीं पड़ता है। असली देखने

वाली बात यह है कि गुरुद्वारों की इज्जत को कैसे बचाया जा सकता है। आज पंजाब में गुरुद्वारों को देखे। वहाँ अगर कोई खून करके चला जाता है, मर्द करके चला जाता है तो उसको निकाला नहीं जा सकता है। वे किले बने हुये है। वहाँ पुलिस जाकर अपराधियों को गिरफ्तार नहीं कर सकती है। ऐसा नहीं होना चाहिये। धर्म के नाम पर भगड़े भी नहीं होने चाहिये। मन्दिर, मस्जिद, गुरुद्वारे पवित्र स्थान हैं और जो उसमें श्रद्धा रखते हैं, जो उनको मानते हैं, उनको अगर इसके लिए इल्लेशन होते हैं, तो बोटर बना लेना चाहिए। जहाँ तक गुरुद्वारों का सम्बन्ध है वे भकालियों की मोनो-पोली नहीं हैं। दरबार साहब को वे अपनी मोनोपोली बना कर रखना चाहते हैं। दरबार साहब की, गुरु ग्रन्थ साहब की वाणी बड़ी मधुर वाणी है, इसानियत वह सिखाती है और जो भी उस वाणी को सुन कर लाभ उठाना चाहता है, उनके रास्ते में कोई रोक नहीं लगनी चाहिए। उसको एक घेरे में या दायरे में लाकर अगर आप रख देंगे तो यह उस वाणी के साथ बड़ी बेइंसाफी होगी। गुरुद्वारे में, मन्दिर में मस्जिद में, दरबार साहब में चूँकि भीड़ मौजूद रहती है इस वास्ते ही ये इन नामों से पुकारे जाते हैं। अगर ऐसा न हो तो वे धर्मशालायें तो हो सकती हैं, लेकिन मंदिर, मस्जिद या गुरुद्वारे नहीं हो सकते हैं। अगर वहाँ दरबार साहब की भीड़ होती है तो यह कहीं नहीं कहा गया है कि उस भीड़ में जो गुरुओं और भक्तों की वाणी है उन्होंने केश रखे हों। मैं जानना चाहता हूँ कि गुरुनानक देव जी के बाप दादा क्या केशधारी थे? गुरु तेग बहादुर के या दूसरे गुरुओं के बाप दादा क्या केशधारी थे? यह नई चीज आपने पैदा की है। यह संव्युत्तरिज्म के खिलाफ भी जाती है। यह बेइंसाफी की बात है।

आप तो जानते ही हैं कि पंजाब में आज कल शराब बड़ी मशहूर है। मैं शराब नहीं पीता हूँ। मुझ से बहुत से लोगों ने कहा है कि

[श्री स भू राम]

पंजाब के होकर तुम शराब नहीं पीते हो, यह बड़ी अजीब बात है। आपने कहा है कि जो शराब से दुश्मनी रखते हैं, जो शराब नहीं पीते हैं वे गुरुद्वारे के मैनेजमेंट में हिस्सा ले सकते हैं, वे वोटर बन सकते हैं। जिन लोगों ने य' कहा है क्या वे दरवार महब की वसम खाकर कह सकते हैं कि मैं शराब नहीं पीता हूँ। अकाली पार्टी अगर ऐसा कहती है तो मैं समझता हूँ कि वह देश के मफाद और वीम के मफाद के खिलाफ जाकर काम करती है। बाल कटवाये या न कटवाये, यह शर्त नहीं होनी चाहिए। सहजधारी सिखों को वोटर तो बना लिया जाना चाहिए भले ही मैनेजमेंट में वे न लिये जायें।

दिल्ली के गुरुद्वारों को लेकर पिछले दिनों भगडा हुआ था। दो अकाली ग्रुप लड़े थे। तब गवर्नमेंट ने प्रवन्धक कमेटी की जगह एक बोर्ड कायम किया। उसने थोड़े दिनों के लिए इसका इन्तजाम सम्भाला, तब तक के लिये सम्भाला जब तक नया गुरुद्वारा एक्ट बन नहीं जाता है। बोर्ड के बनने में गुरुद्वारा की ग्रामदनी बहुत ज्यादा बढ़ गई। इसकी तफसील भी दी गई थी। लोगों ने उसको पढा भी था। यह कहा गया था कि बारह हजार की जगह चालीस हजार महीना ग्रामदनी हो गई है। जब यह चीज अम्बदारों में निकली तब भी अकाली पार्टी को यह महसूस नहीं हुआ। उनमें यह सोचा नहीं कि यह चीज उसके खिलाफ जा रही है। गुरुद्वारों की लूट खसोट का जो तरीका है, यह खत्म होना चाहिए। अपने पैर को मजबूत रखने के लिए सहजधारी सिखों को अलग करने की कोशिश की गई है, दूसरे सिखों को अलग करने की कोशिश हो रही है, काग्रेसी सिखों का अलग रखने की कोशिश हो, यह गलत बात है। अगर यह भावना है कि जो काली पगड़ी पहनते हैं और जो फतह सिंह के चेले हैं, वे सिख ही गुरुद्वारों का मैनेजमेंट ठीक

स कर सकते हैं, यह गलत बात है। पंजाब में अकाली गवर्नमेंट अचानक बन गई थी। तब उन्होंने स्कूलों में बच्चों को कड़े कच्छे और काली पगड़िया तस्लीम करना शुरू कर दिया। बहा पर हिन्दी-पंजाबी का भगडा चला और शैड्यूल्ड कास्ट के जो लोग थे उनको मारना शुरू कर दिया। यह चीज देश और पंजाब के लिये अच्छी नहीं थी। इस तरह की चीजों को दोहराये जाने की इजाजत नहीं होनी चाहिए। मैं चाहता हूँ कि इस बिल में आप इतनी तबदीली जरूर कर दें कि सहजधारी सिख वोटर जरूर बन सकते हैं। यही इसाफ की बात होगी।

श्री स्वर्ण सिंह सोखी (जमशेदपुर) :

अध्यक्ष महोदय, मैं, जो बिल पढ़ रहा है उसका स्वागत करता हूँ। मैं उम स्टेट्स में आता हूँ जहाँ श्री गुरु गोविन्द सिंह साहब पंदा हुए थे। वहाँ से ही सिख पन्थ चला। यहाँ पर सहजधारी सिखों के बारे में बहुत कुछ कहा गया है। मैं किसी की तरफ से प्लीड नहीं कर रहा हूँ। मुझे अफसोस इस बात का है कि श्री गुरुनानक देव जी से लेकर नौ गुरु हुए और वे सब सहजधारी सिख थे, उनके जो चेले थे, या चेले हैं वे क्या करेंगे, अब वे लोग कौन सा रास्ता अख्तियार कर ताकि वे गुरुद्वारों में हिस्सा ले सकें।

अध्यक्ष महोदय, मैं गुरुमुखी में बोलना चाहता हूँ... ..

अध्यक्ष महोदय : आपने नोटिस नहीं दिया हुआ है उस लंगुएज में बोलने का। यह रिकार्ड नहीं होगा।

श्री स्वर्ण सिंह सोखी : ***

भी एख० के० एल० प्रगत (पूर्व दिल्ली) : अध्यक्ष महोदय, मैं इस बिल का स्वागत करता हूँ, क्योंकि दिल्ली के हमारे सिख भाइयों को चुनाव के जरिये अपने गुरुद्वारों का इन्तजाम करने वाली को चुनने का मौका मिलेगा। दिल्ली के गुरुद्वारों से हमारे भारत के इतिहास के कई शानदार पन्ने बने हैं। दिल्ली के इन गुरुद्वारों से बहुत शक्ति, बहुत ताकत, बहुत रोशनी दिल्ली के लोगों को ही नहीं बल्कि हिन्दुस्तान के लोगों को, मिली है। आज गुरुद्वारों के इस शानदार इतिहास में एक कदम आगे बढ़ा है और वह यह कि दिल्ली की आम सिख जनता को अपने प्रतिनिधियों के जरिये गुरुद्वारों का इन्तजाम करने का मौका मिल रहा है।

हमारे ये गुरुद्वारों, उनकी तालीम और उनका इतिहास हमारी हर तरह की राजनीति, दलबन्दी और झगड़ों से ऊंचे हैं। इसलिए इन गुरुद्वारों को हर तरह की राजनीति से अलग रखना जरूरी है। खाम तोर से दिल्ली के सिखों ने हमेशा राष्ट्रवादी शक्तियों का साथ दिया है—हर समय साथ दिया है। कुछ लोगों ने इस बात की कोशिश की कि बाहर की राजनीति यहाँ आये, लेकिन इसके बावजूद उन्होंने हमेशा सही काम किया है, सही फैसले किये हैं और सही कदम उठाये हैं। हम नहीं चाहते हैं कि पंजाब की राजनीति, या कांग्रेस और अकाली दल आदि किसी पार्टी की राजनीति दिल्ली की राजनीति या वहाँ के सिखों के मामले में लाई जाये। जहाँ तक दिल्ली के सिखों का ताल्लुक है, उन्होंने कुछ लोगों की कोशिशों के बावजूद हमेशा अच्छे काज का धीर अच्छी बातों का साथ दिया है।

इस बिल में कुछ कमियाँ हैं। मुझे यह भी शुबाह है कि आयात इस बिल की कुछ बातें कल कोर्ट में चैलेंज होगी और पता नहीं कि वे कहाँ तक रह पायेंगी। लेकिन मैं नहीं चाहता कि इस बिल के पास होने में देरी हो। इसलिए मैं चाहता हूँ कि यह बिल पास किया जाये

और बाद में अगर कुछ कमियाँ पाई जायेंगी, तो उनको दूर कर दिया जायेगा।

इन गुरुद्वारों के बारे में कुछ तलखी पैदा हुई है। हम चाहते हैं कि वह तमाम तलखी दूर हो और दिल्ली की आम जनता सिख जनता अपने नुमाइदों के जरिये अपने गुरुद्वारों का इन्तजाम अच्छे ढंग में चलाये। श्री दरबारा सिंह ने कहा है कि इन गुरुद्वारों का इन्तजाम करने वालों में कुछ लोग पड़े-लिखे होने चाहिए। इस बिल में जो प्रावजन रहे गये हैं, उनको देखते हुए बहुत पड़े-लिखे लोग मानने आयेगे। दिल्ली के सिखों में बहुत योग्य और काबिल लोग हैं। दिल्ली की सामाजिक, व्यापारिक, राजनीतिक, शैक्षणिक, कानून और रिलीजस जिन्दगी में गिराँवों का हिस्सा दूसरों से कम नहीं है, ज्यादा है। उनका कानूनीब्यून बहुत शानदार है, जिस पर हम बहुत गर्व हैं। मुझे विश्वास है कि उनके चुने हुए नुमाइदों मिलकर दिल्ली के गुरुद्वारों का इन्तजाम निहायती अच्छे ढंग में कर सकेंगे।

हम नहीं चाहते कि गुरुद्वारों के मामलों में सिखों में आपस में झगड़े हो, लड़ाई या डिब्बि-जन हो। हम चाहते हैं कि दिल्ली के सिख मिल कर अपने गुरुद्वारों का इन्तजाम अच्छे ढंग से करें। दिल्ली की आम जनता इसमें उनके साथ है। ये गुरुद्वारों हिन्दुस्तान की जनता के गुरुद्वारों हैं। दिल्ली का एक-एक नागरिक इन गुरुद्वारों से शक्ति लेता है, उनमें पूजा करता है, उन पर विश्वास करता है। मुझे विश्वास है कि इन गुरुद्वारों का इन्तजाम दिल्ली के सिखों के चुने हुए नुमाइदों के हाथ में आने के बाद यह शक्ति और भी बढ़ेगी।

श्री जैजा सिंह स्वतंत्र (संगरूर) : स्पीकर साहब, इस बिल के बारे में सिख एम० पी० ज० पहले बहस कर चुके हैं और वे इसमें जो लाजिमी तरफियाँ चाहते थे, उनमें से बहुत कुछ तरफियाँ की गई हैं।

[श्री तेजा सिंह स्वतंत्र]

कई सदस्यों ने कहा है कि यह बिल अकाली मोर्चे की वजह से लाया गया है। यह गलतफहमी दूर हो जानी चाहिए। यह मोर्चा इस बिल के लिए नहीं शुरू किया गया था। उस मोर्चे के लिए तो कोई एक बहाना या मसला ढूँढने की कोशिश की गई थी। असल में अकाली दौर में पंजाब में जो गडबडी हुई, उसमें वह लोग अपनी आस गवा चुके थे। उसके बाद जब वे नीचे जा रहे थे—पार्लियामेंट की इलेक्शन ने यह साबित कर दिया था—, तो फिर से अपने पावों पर खड़ा होने के लिए उन्होंने कोई रास्ता निकालने की कोशिश की। इसलिए उनका आन्दोलन यह कानून लाने के लिए नहीं था और अब न ही यह कानून उस आन्दोलन की वजह से लाया गया है।

वह मोर्चा तो खत्म हो गया—हालांकि बहुत देर के बाद। अब एक नया मोर्चा आ रहा है, जिसके लिए देश को तैयार हो जाना चाहिए। वह मोर्चा यह है कि मित्रों को बाटा जा रहा है यानी गुरुद्वारों के बारे में पंजाब, हरियाणा और दिल्ली के सिखों के अलग-अलग कानून बनाये गये हैं और पटना और कलकत्ता के जो एक दो गुरुद्वारे हैं, उनके लिए शायद अलग कानून बनाये जायेंगे। इस तरह से सिखों को बांटने के मसले को लेकर एक नया मोर्चा पैदा किया जा रहा है। इसमें हमें धबराहट नहीं होनी चाहिए। सिख देश के हर एक सूबे से हैं, इसलिए वे गैर-सिखों में भी बटे हुए हैं। अभी जो माननीय सदस्य बोल रहे थे वह बिहार से आये हैं—वह पंजाब की वोटों से यहाँ नहीं आये हैं। इसलिए इस बात को नहीं उठाने देना चाहिए।

ऐसी परिपाटी, ऐसा रिवाज, बनाया जाना चाहिए कि अगर कोई अरुण प्रदेश हो, तो पंजाब हरियाणा, दिल्ली बिहार वगैरह की शिरोमणि गुरुद्वारा प्रबन्धक कमेटियों से दो-दो प्रतिनिधियों की एक कमेटी बनाई जाये, जिसमें

एक्सचेंज आफ आईडियाज किया जाये। यह तो हो सकता है, लेकिन यह नहीं हो सकता है कि सारे हिन्दुस्तान के गुरुद्वारों के लिए, श्रीर इगॉर्ड या अमरीका में जो गुरुद्वारे हैं, उन सब के लिये एक ही शिरोमणि गुरुद्वारा प्रबन्धक कमेटी बनाई जाये।

मैं गुरुद्वारा प्रबन्धक कमेटी के सबसे पहले इलेक्टड मेम्बरों में से एक हूँ और मैं इन तमाम मामलातों में हिस्सा लेता हूँ। सहजधारी सिख हमेशा इसमें मेम्बर रहे, इसलिए इस बिल में यह बड़ी शर्त नहीं होनी चाहिए और मजदूरी मिल्को को भी मेम्बर बनने का मौका देना चाहिए।

हमारी यह जो है सिखों की रहत और नियम वगैरह, यह बहुत बाम्प्लीकेटेड है, बड़ी हमी के अन्दाज में सब सद्भाव ने कहा, लेकिन बाते यह ठीक है कि एक मेम्बर चुन जाय तो मुकदमा चलेगा कि वह मेम्बर गलत चुना गया। उसके ऊपर पेटीशन होती रहेगी और उसके लिए फिर नया एलेक्शन कमिशन और नया ट्रिब्यूनल खड़ा करना पड़ेगा। इसलिए यह जो छोटी-छोटी चीजे हैं इनको हटा देना चाहिए। पहले भी यह था कि जो कहे कि दस गुरुओं में, गुरु ग्रन्थ साहब में और सिख धर्म में विश्वास करता है, बस यही शर्त काफी है। अब उसमें यह शर्त रखना कि दाढ़ी किसकी मुडी हुई हो वह नहीं हो सकता या और ज्यादा शर्तें इसमें लाना गलत होगा। इस तरह से हजारों लोगों को जो श्रद्धा रखते हैं, अपना मस्था टेकते हैं, चढावा चढाते हैं, और सिर पर तौलिया बांध कर सुबह गुरु ग्रन्थ साहब का पाठ किये वगैरह अपना कोई काम शुरू नहीं करते, ऐसे लोगों को उसके इंतजाम से बाहर रखना गलत होगा।

इसके बाद जो कमेटी बनने वाली है उसके बारे में दो तीन बातें कह कर मैं समाप्त करता हूँ। एक तो उसमें यह है कि "One member being a Sikh women ordinarily resident of Delhi..." और यह कहना

है कि अगर साधारण चुनाव में कोई औरत नहीं आई तब तो नामजद करना ठीक है, लेकिन अगर साधारण तौर से दो तीन चार औरतें चुन कर आ जाती हैं तब फिर किसी खास किस्म की औरत बूढ़ना और इस मद के जरिये उसको स्मगलिंग करना मैं गलत समझता हूँ। हमारा प्वाइंट यह है कि —

“One member being the nominee of the Shiromani Gurudwara Prabandhak Committee . . .”

इसके ऊपर मद 2 में लिखा है कि—
Two members to represent the Singh Sabhas of Delhi who shall be chosen by . . .”

मैं कहता हूँ कि यह दोनों हटा दिए जाए। हमारा मतलब यह होगा कि अगर प्रेजिडेंटियल यानी गवर्नमेन्ट मेंबर उसमें लिए गए हैं सारी दिल्ली के उन हल्कों में चुनाव हुआ है, उगम जो मिंग आते हैं उसके ऊपर से कोई और अंग में आना चाहिए, यह चीज गलत है, यह एक भगते का कारण होगा। वैसे ही बाकी भगते होंगे। प्रेसिडेंट मभा का प्रेसिडेंट बनना है अब प्रेसिडेंट को भेजे या सेक्रेटरी को भेजे, किसकी भेजे किसको नामजद करे किसको न करे, इस भगते में हम नहीं पड़ना चाहते। अगर कोई रिजिस्टर्ड मिंग मभा है अगर उसका कोई मजबूत ग्रुप है इस बीम चालीम पचास या हजार दो हजार आदमी उसमें है तो वह चुनाव से खड़े होकर आ जाए। इसलिए यह जो दो प्रॉपोजिशन हैं यह हटा दिए जाय।

आखीरी प्वाइंट यह है कि—

“two members to represent the Sikh community of Delhi other than those referred to in Sub-clause (i), sub-clause (ii) and Sub-clause (iii) . . .”

यह कौन सी कम्युनिटी सिखों की हैं? ऐसे-ऐसे तरीके से आदमियों को स्मगल करना मैं गलत समझता हूँ। सब सीधे चुनाव से आए और सबका सब चुनाव हो। यह जो इस तरीके की छोटी-छोटी चीजे हैं उनको खत्म कर दिया जाय। इसमें सिर्फ इतनी सी बात है। बाकी मेंबरों के मुताल्लिक मैं कह चुका हूँ।

यह बात ठीक है कि हिन्दुस्तान में बहुत से इस तरह के मन्दिर मस्जिद और बहुत से ऐसे डेरे वगैरह हैं उनका भी कोई इतजाम होना चाहिये क्योंकि उनमें भी बड़ी गड़बड़ी है और हजागो एकड़ जमीन वह धर्म के नाम पर लिए बैठे हैं। इस तरह से एक नये लेन्ग्वार्ड बनकर वह बैठ गए हैं जो खास कर हमारे हल्के में पेप्सू और पटियाला में लोगों को बहुत तग करते हैं, हरिजनो और गरीब किसानो को बड़ी तकनीफ देते हैं इसलिए ऐसे डेरे जिनकी कोई तारीख नहीं, कोई खाम जिनका कोई उपयोग नहीं, उनका इतजाम करने के लिए कोई न कोई कानून आना चाहिए।

श्री सतपाल कपूर (पटियाला) अध्यक्ष महोदय, यह जो बिल आया है मैं इसका पूरे दिल से स्वागत करता हूँ। जहाँ तक दिल्ली के मोर्चों का या अकाली पार्टी का ताल्लुक है मैं समझता हूँ उन्होंने सिखों का या पंजाबियों की या दिल्ली वालों की रहनुमाई नहीं की, उन्होंने पंजाबियों को और सिखों को गलत रास्ता दिवाने की कोशिश की है और यह जो मोर्चा था यह तो एक सियासी स्टैट था। पंजाब में प्रपना राज पाठ वह खो चुके थे, फेल हो चुके थे और अपनी उम बौखलाहट में उन्होंने दिल्ली में यह गलत किस्म का एक मोर्चा लगाया। वह मोर्चा भी फेल हुआ। लेकिन मुझे इस बात की हैरानी है कि जब हम जग लड़ रहे थे उन दिनों में भी उन्होंने मोर्चा वापस नहीं लिया। जब यहाँ से हमारे होम मिनिस्टर ने उनको रिहा कर दिया तो उनके पास कोई चारा नहीं था सिवाय इसके कि वह मोर्चा वापस लें। जब उनको छोड़ा गया कि वह भी देश के लिए कुछ करें अब अगर वह दोबारा आते मोर्चा शुरू करते तो दिल्ली और पंजाब के लोग और सिख सब उनकी अच्छी न्यासी भरम्मत करते।

जहाँ तक इस बिल का ताल्लुक है इसके बारे में मैं इतना ही कहना चाहता हूँ कि यह

[श्री सतपाल कपूर]

बात गला लगती है कि हममें सहजधारी सिख न हो। उनको हमका मेम्बर बनाना चाहिए। इस बात में मैं स्वतंत्र मानव की बात से इत्तफाक करना नहीं चाहता। मैंने तबाने की बात हो या न लगाने की बात हो, हमका फैसला करेगा और वह तबाने ? यह एक गलत भी मद इसमें रखी गई है, हमको उठा देना चाहिए और वह जो मैट्रिन पाम या हाथर मेकेंडी पाम की मलाज है वह भी मेरी समझ में गता है। क्योंकि जो आदमी वोगर है हमारे सारे विधान में प्रधान मन्त्री की कोई क्वालीफिकेशन मूकरंग नहीं कॅनिनेट मिनिस्टर की कोई क्वालीफिकेशन मूकरंग नहीं म्पीकर भी नहीं। सिर्फ गान्ट्र पति के लिए हमने कुछ शर्तें रखी है तो राष्ट्रपति के लिए शर्तें रखी है वह गुरुद्वारों के गेबट में ले आए यह एक गलत बात लगती है इसको हटा देना चाहिए। हममें एक बात में समझता ह और गेबट करनी चाहिए, पिछला जो हमारा पजाब के गुरुद्वारों का तजुर्वा है, और दिल्ली के गुरुद्वारों का तजुर्वा है, वह यह है कि अकाली पार्टी वाले कितने दिन काबिज रहे वह हम गुरुद्वारों के पेट की मियमूज करते रहे, अपने सियानी काम के लिए उन इस्तेमाल करते रहे, आज वह बकत आ पहुँचा है कि हमें एक ऐसा प्राविजन इस गेबट में ही लाना चाहिए कि दिल्ली के गुरुद्वारों की जो आमदनी होगी उसका कितने प्रतिशत तालीम पर खर्च होगा, कितने प्रतिशत हास्पिटल पर खर्च होगा, करना यह अकाली जत्थेदार जो हैं जब यह पावर में आ जाते हैं पजाब के लोगों को मालूम है अमूमन दरबार साहब में बैठकर किस तरह से वे अकाली गुरुद्वारों की आमदनी को लूट रहे हैं, लालची और बुरोबो रूपया ये लूट रहे हैं। कोई तालीम पर रूपया खर्च नहीं हो रहा कोई धर्म प्रचार पर खर्च नहीं हो रहा, कोई लोगों की सेहत बनाने पर खर्च नहीं हो रहा, कोई हास्पिटल बनाने पर खर्च नहीं हो रहा। वह लोग बैठकर गुरुद्वारों के पैसे को खा रहे हैं

इसको भी सरकार को सोचना चाहिए। गुरुद्वारों की हालत यह है, पजाब का मुझे मालूम है कि गुरुद्वारों में अफीम बिकती है, शराब बिकती है और अकाली पार्टी का कोई आदमी क्ल करके भी आ जाय तो उसे गुरुद्वारों में पनाह मिल जाती है। इस तरह में गलत तौर पर गुरुद्वारों का इस्तेमाल हो रहा है। यहाँ पर जब आप एक नया गेबट बना रहे हैं तो उगबे यही पर यह डिफाइन कर लीजिए कि गुरुद्वारों की आमदनी का कितना प्रतिशत तजुर्वा पर खर्च होगा, कितना और दूसरे कामों पर खर्च होगा। नहीं तो गेबट होकर ऐसे ही लोग आ गए और गुरुद्वारों का पैसा उनी तरह मियमूज होता रहा वह गलत बात होगी। उसके लिए आज के गेबट में प्राविजन करना बहुत जरूरी है।

श्री एम० रामगोपाल रेड्डी (निजामाबाद) :

प्रध्यक्ष जी अभी गूरु माहव ने जो कहा है मैं उसमें सहमत नहीं हूँ क्योंकि उन्होंने अकाली दल के सिखों को दोष दिया है। मैं यह नहीं चाहता कि किसी सिख को दोष दिया जाय क्योंकि सिख जो है हमारे मुल्क के वह सब लोग पैट्रियट्स हैं और अन्वल दर्जों के पैट्रियट्स हैं, बड़े बहादुर हैं। सिख पैदा होने के बाद हमारे यहाँ पैट्रिआटिज्म और बहादुरी पैदा हुई है। तो उनको दोष नहीं देना चाहिए। मजहबी मामलों में उनको पूरी आजादी होनी चाहिए। हमेशा सिख जब भी अपने मुल्क पर आफन आ जाय तो मुल्क की पूरी-पूरी मदद किए हैं। उसके लिये अकाली दल हो, कांग्रेसी हो कम्बु-निस्ट हो, यह फर्क उनमें नहीं रखना चाहिए। जितने भी सिख अपने देश में हुए हैं पूरे के पूरे हिंदुस्तान के बचाव के लिए काम किए हैं। इसलिए उनमें फर्क नहीं करना चाहिए। यही कह कर मैं अपनी बात समाप्त करता हूँ।

प्रध्यक्ष महोदय : आपने सही मसबिरा दिया है।

श्री एम० रामगोपाल रेंडु : मैं जानता हूँ मेरे यहाँ बहुत सिख हैं।

श्री राम सहाय पाण्डे (राजन्द गाव) . अध्यक्ष महोदय, असल में मेरा भाषण करने का कोई इरादा नहीं था, लेकिन कुछ आप से भी प्रेरणा मिली और कुछ प्रेरणा मिली हमारे उन सरदार भाइयों से जिन्होंने जीप लेकर हमारी मदद की, इसलिए उनकी प्रशंसा करने की इच्छा हुई। यहाँ हम सबकी मदद से चुनकर आते हैं, इसलिए इसमें यह न समझिये कि बोलने की आदत पड़ गई है। हालाँकि यह बोलने की जगह है और अगर यहाँ बोलने की आदत पड़ जाय तो यह बुरी बात नहीं है। लेकिन मैं आपके अनुशासन को मानता हूँ, आप ने आज्ञा दी है, इसलिए बोलना चाहता हूँ।

मैं चाहता हूँ कि धर्म के सम्बन्ध में एक रेशनल एटीचूड होना चाहिये और धर्म के बारे में जब हम गुरुद्वारे की बात करते हैं तो यह विधेयक जो यहाँ आया है, उस रेशनलाइजेशन के रास्ते पर पहला कदम है, जो कि इनके प्रबन्ध के सम्बन्ध में शाना चाहिये था। हमने इसमें डेमोक्रेसी दी है कि हम इलैक्शन के माध्यम से इनका प्रबन्ध करेंगे। यह एक अच्छी बात है।

मैं गुरुद्वारों के सम्बन्ध में कुछ निवेदन नहीं करना चाहता हूँ—उसमें हथियार होते हैं या क्या होता है लेकिन जहाँ तक धार्मिक स्थानों का सम्बन्ध है—हमून-सोमायटी के इंसिशन से लेकर आज तक उद्देश्य यही रहा है कि ऐसा धार्मिक स्थान बनाया जाय, जहाँ लोग बैठकर धाराधना कर सकें, लेकिन जब उसमें राजनीति जुड़ जाती है, तब गड़बड़ होती है। आज बहुत से गुरुद्वारे आकाशी दल द्वारा संचालित होते हैं, वहाँ इलैक्शन होते हैं, ये लोग आ जाते हैं, तब इस किस्म की भांगे कुछ हो जाती हैं। अध्यक्ष जी, क्या आप कुछ हैं

कि हरियाणा और पंजाब का बटवारा हुआ। आज आप इसी पंजाब में पृच्छिये—क्या यह बटवारा ठीक हुआ है? हमने दाढ़ी रख ली, हम सरदार हो गये, दाढ़ी मुड़ा दी, सरदार नहीं है या गुरुमुखी और हिन्दी के प्रश्न पर जो सचालन सन्त फनह सिंह ने किया, क्या यह ठीक है? आज मन्दिर, मस्जिद और गुरुद्वारे में जो सचालन होते हैं, पोलिटिकल संचालन होते हैं राजनीति का संचालन होता है, यह बिल्कुल नहीं होना चाहिए।

अध्यक्ष महोदय यह लम्बी कहानी है।

श्री राम सहाय पाण्डे : अध्यक्ष जी, मैं तो यह निवेदन करना चाहता हूँ कि मन्दिर, मस्जिद और गुरुद्वारे के नाम पर जितनी चढौती आती है, जितना पैसा इकट्ठा होता है—मैं तो गोखले साहब ने यह कहूँगा कि आप बड़े भाग्यशाली हैं, विधेयक पर विधेयक ला रहे हैं और पास होते हैं—आप ऐसा विधेयक भी लाये कि जितना पैसा इन सस्वाग्रों में एकमुलेट होता है, उसको फॉर्थ फाइव टियर प्लान के लिये कन्फिस्केट किया जाय .. (श्वब-धाम) . जहाँ तक रोटी का सम्बन्ध है, रोटी इज इटसेल्फ ए रिलिजन। अगर यह सारा पैसा प्लानिंग के लिये इकट्ठा हो जाय और हम उसको लगा सकें, तो यह एक बहुत अच्छी चीज होगी, इसको रेशनल ट्रिप्टिकोस दीजिये। धर्म को रखिये, उसमें मुझे कोई आपत्ति नहीं है, गुरुद्वारे, मन्दिर सब रखिये, लेकिन उसमें रेशनलाइजेशन लाइये।**

इसलिये मैं चाहता हूँ कि यह विधेयक पास हो। यह एक रेशनल ग्राइडिया है कि धर्म के नाम पर जो पैसा इकट्ठा होता है उसको प्लानिंग में लगाया जाय, यह सबसे अच्छा धर्म का काम होगा।

MR. SPEAKER : I am very sorry I did not like these remarks. Some of them are very offensive.

Mr. Gokhale, have you examined this point about *Sahajdhari* Sikhs because in the Punjab Act *Sahajdhari* Sikhs are included? I had a second look at it. Suppose this is questioned in a court of law. What would be the position? I hope, you will make it clear because it is full of suspense and doubt.

श्री क० ना० तिवारी (वेतिया) : इसमें जो ऑफेन्सिव बात है, मैं चाहता हूँ कि ऐसा न हो कि बाद में कोई बात बदे, इसलिये उसको निकाल दीजिये।

श्री दरबारा सिंह : इसमें जो ऑफेन्सिव रिमार्क्स हैं, उनको निकाल दिया जाय।

MR. SPEAKER : These particular words will not go on record. It is not a light-hearted remark. He does not know the implications.

The hon. Minister.

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALF) : All the speeches made here support the basis of the Bill and they have welcomed this measure.

I am also aware of the criticism that has been made of some of the clauses of the Bill.

I would like to make it clear at the outset that all these questions which were raised were present to our mind when the Bill was drafted. But, the basic approach of the Government in this matter was not to foist anything on the community. The Government did not want to enforce their ideas on the community. Therefore, before a final decision was taken, consultations of a very wide nature with the people, representative organizations, Members of Parliament, Metropolitan Council and the Delhi Administration were elaborately gone through, and while I concede that some of these contentions, such as, for example, the exclusion of the *Sehajdhari* Sikhs and other contentions that were made with regard to the various clauses of the Bill, have considerable force in them, but it is because of the basic approach of the Government that it is not to foist anything on the

community but that what the community has demanded the Bill should reflect. I can tell the House with confidence that although some of us may be personally even inclined to agree with some of these criticisms made, but no Member of the Government or anybody wanted that a measure should be brought which the Sikh community as a whole will not accept. I can assure the House that all these points that were mentioned were present to our mind even when these provisions were drafted. In my opening remarks I gave the various organizations, individuals and the bodies which we consulted before these provisions were included in the Bill, and almost all of them, 90-95% of them, and the Sikh community in the city of Delhi accepted these provisions and, not only accepted, but insisted that these should be there. That is why they are there in this Bill.

Therefore, I would clarify this that if the Government wanted to foist something on the community, all these things could have been considered, but the whole approach of the Government was not to foist anything on the community, but give what the community wants and I am in a position to say with confidence that all the provisions of the Bill, despite the fact and I concede that all these contentions have force in them, are accepted because we were satisfied on a broad review of the opinion in the community and from the various organizations and Members of Parliament and above all, the Board itself had made recommendations with regard to the draft Bill. The Metropolitan Council has not objected to these things. Some other objections were made but not these. We were required to consult the Metropolitan Council under Sec. 22 of the Act. We did and even when we are satisfied that some of these points may have substance and plausible ground for making that argument. I concede, but, merely because of the fact that we did not wish to thrust anything on the community which the community does not want, these provisions have been made.

Some reference has been made to the provision for a Scheduled Caste member in the provisions for co-option. Now, it is true that a specific provision has not been made. I am quite sure that when co-option takes place this co-option is not to be made by the Government but it has

to be made by the 44 or 45 members who are elected these members when they are elected will keep in mind proper representation to the backward sections of the Sikh community....(Interruptions) I am quite sure, therefore, that that will be taken into account when co-option is made by the elected body.

The whole basis of the Bill is giving a democratic foundation for the administration and management of the Gurdwaras. The position in which we were before the Management Act, was brought in the last session was completely chaotic and the result was that the Sikh community suffered, the funds of the Gurdwaras suffered and the management suffered and that is why it was necessary to bring a temporary measure at that time and to give it a democratic foundation, out of 55 members, a vast majority, namely, 46 are elected.

The others are co-opted again by the elected Members. The basic structure underlying the Bill is to democratise the management and the administration of the Gurdwaras. (Interruption) I am not saying that some of the arguments are not plausible.

श्री सतपाल कपूर : इसमें डिफाइन नहीं किया गया है कि जो कोऑप्ट करेंगे वह हरिजन होगा।

SHRI H. R. GOKHALE : That can be kept in mind.

श्री सतपाल कपूर : आप यहाँ पर ले डाउन कर दीजिये कि हरिजन कोऑप्ट होगा।

SHRI H. R. GOKHALE : I would recommend that the Bill as proposed, of course, subject to the amendments which I shall move later, may be taken into consideration.

श्री दरबारा सिंह : स्पीकर साहब, मिनिस्टर साहब से मैं भी एक क्लैरिफिकेशन चाहता हूँ...

SHRI BIRENDER SINGH RAO : I want to know whether it has been examined that this Bill would not be *ultra vires* of the Constitution when freedom of associa-

tion with religious institutions and freedom of right to profess and exercise the religion on the basis of literacy, is barred.

MR. SPEAKER : I put this question and they have said about it.

श्री दरबारा सिंह : मैं मिनिस्टर साहब से एक क्लैरिफिकेशन चाहता हूँ। वह हमें बताये कि जो डिफिनीशन की है सिख की उसमें कहा है ट्रिम न हो, यह न हो, सब कुछ उसमें बटा है लेकिन सिह और मिम में फर्क आप समझते हैं। सिह उसको कहते हैं जो मर्दादा गुरु गोविन्द सिंह जी ने दी है उसको जो मानता हो और उसपर चलता हो वह वोटर बन सकता है या वह सिख जो सिख का नमूना तो हो लेकिन ट्रिम भी करता हो और ट्रिम करने के लिये कौन सा इस्टीमेशन है जो कहेगा कि यह आदमी ट्रिम करता है या नहीं—इसका फैसला कौन करेगा?... (व्यवधान)...

अध्यक्ष महोदय : यह तो ट्रिम करने वाला ही करेगा।

श्री दरबारा सिंह : यह तो ठीक है।... (व्यवधान)...

दूसरी अर्ज मैं यह करता हूँ अगर आपने कहा है कि नामिनेशन जो है वह बहुत कम है और 46 आपने कहा है बहुत लाजेंट नम्बर है तो अगर लाजेंट नम्बर है तो आप दो तीन को जो चुनकर नहीं आ सकते हैं नामजद कीजिए और बाकी को कांस्टीट्यूसी बनाकर एनेक्शन के लिये छोड़ दीजिये।

श्री स्वर्ण सिंह सोनी : दरबारा सिंह जी ने जो कहा है कि सिंह है या सिख तो यह सिख गुरुद्वारा अमेंडमेंट बिल है न कि सिंह गुरुद्वारा बिल।

अध्यक्ष महोदय : आपने पढ़ा है इसमें सिख डिफाइन किया गया है। डिफिनीशन के बाद सिख हो जाता है।

MR. SPEAKER . I just wanted to ask Mr. Raj Bahadur about the passage of the Constitution (Amendment) Bill...

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, the leaders are going to meet tomorrow at 9:30 for consultations and I will be able to report about that only tomorrow.

MR. SPEAKER : There are items Nos. 25, 26 and 27...

SHRI RAJ BAHADUR : They are all connected with the Constitution (Twenty-eighth) Amendment Bill.

MR. SPEAKER : What I wanted to know is this. If we have to postpone the consideration of Constitution (Amendment) Bill, are we to postpone items Nos. 23 and 24 along with that ?

SHRI RAJ BAHADUR : No, Sir. That has nothing to do with that.

MR. SPEAKER . So, we will carry on with the others, except the Constitution (Amendment) Bill, which we can take up tomorrow.

SHRI RAJ BAHADUR . Yes, Sir.

MR. SPEAKER : Today we were planning to sit up to 5 P.M .

SHRI RAJ BAHADUR : Or earlier.

MR. SPEAKER . There is very little time left (*Interruption*)

SHRI KARTIK ORAON (Lohardaga) : Sir, under Rule 193 of the Rules of Procedure ..

MR. SPEAKER : Please sit down. I am just in the midst of another Bill which is being considered. It is just in the midst of that that I asked about the next business. Please resume your seat.

SHRI KARTIK ORAON : Before any decision is taken about this Bill, decision should be taken about the time that is to be given to this urgent matter.

MR. SPEAKER : Were you listening to what was going on in the House ?

MR. SPEAKER : The question is :

"That the Bill to provide for the proper management of the Sikh Gurdwaras and Gurdwara property in Delhi and for matters connected therewith, be taken into consideration".

The motion was adopted.

MR. SPEAKER : The question is :

"That Clauses 2 and 3 stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 were added to the Bill

Clause 4—(*Composition of the Committee*) Amendments made :

Page 3—

- (a) *omit* lines 30 and 31,
(b) *renumber* items "(ii), (iii) and (iv)" of sub-clause (b) as items "(i), (ii) and (in)" respectively. (1)

Page 4, line 1—

renumber item "(v)" as item "(iv)" (2)

(Shri H. R. Gokhale)

MR. SPEAKER : The question is :

"That clause 4, as amended, stand part of the Bill".

The motion was adopted.

Clause 4, as amended, was added to the Bill.

(Clause 5 to 41, the Schedule, Clause 1, the Enacting formula and the Title were added to the Bill.

SHRI H. R. GOKHALE : I beg to move :

"That the Bill, as amended, be passed".

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed".

The motion was adopted.

13.27 hrs.

RE: SANTHAL MURDER CASE

SHRI KARTIK ORAON (Lohardaga) : Under Rule 193 of the Rules of Procedure and Conduct of Business of Lok Sabha, on the 17th December...

MR. SPEAKER : The hon. Member is an old Member of the House. There is a procedure to be followed for this. The motion under rule 193 has to come on the agenda first. He can just say a word or two, but he cannot move a motion under rule 193 without the matter first having come up before the Business Advisory Committee and without its having come up on the Order Paper.

SHRI KARTIK ORAON : My point is that I had already given notice of this, on the 17th December. Therefore, I am moving this.

I would request you to give me some time to make my point about the Santhal murder case. It is a very important matter and this House should not be deprived of the opportunity of knowing what exactly has happened

Very few people in this House know how 10 Santbals had been murdered and buried in a river and 4 have been roasted alive. I have been going about to get time for discussing with the hon. Minister, but on the 7th, 8th and 9th I was told that this was emergency period and therefore, I should not raise it. Now that the emergency is over, I see no reason why I should not raise it, and I see no reason why the hon. Minister should show cold shoulder to me. I know that Shri K. C. Pant has given a reply on this matter, but that is a stereotyped type of reply. It looks as if these murders had taken place as if they were murders of cats, dogs and Jackals in the course of busy traffic. I want that this matter should be thoroughly discussed in the House, and the House should not be deprived of the opportunity of knowing what exactly has happened.

AN HON. MEMBER : Murdered by whom ?

SHRI KARTIK ORAON : Murdered by the rich and powerful and affluent sections of society. I have actually visited

the spot on 7th December and again on the 12th December. Now I am in a position to say that the information given by Shri Pant, may be in all good faith, is wholly incomplete and I think this matter should be highlighted in this House.

MR. SPEAKER : We are in the midst of other business. I kept deliberately silent when he spoke.

SHRI KARTIK ORAON : I know you have got a very good understanding and sympathy for the tribes. Also the Prime Minister is very sensitive about the cause of the Scheduled Castes and Scheduled Tribes. I am really sorry that the Minister of State does not bother much about this. The Prime Minister, as you know, has now reached a commanding height. She could be regarded as Durga Mata. She has also been described as 'Joan of Arc'.

This is not a matter we should take lightly. It is derogatory to our tradition and the place we have secured for ourselves in the comity of nations. This sort of atrocities must be put an end to. I say the Scheduled Castes and Scheduled Tribes should not be recognised as such but only as citizens of India. But we must put an end to this kind of atrocities. We must get an opportunity to discuss it.

SHRI RAMAVATAR SHASTRI (Patna) : I support him. We must discuss it.

13.32 hrs.

**MOTION RE. SUSPENSION OF PROVISIO
TO RULE**

MR. SPEAKER : We are postponing the discussion on the Constitution (Twenty-eighth) Amendment Bill. The next item is 23, suspension of rule.

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS**, (SHRI
K. C. PANT) : I am not moving that. I wish to move it in an amended form as mentioned in supplementary list of business, item 23A. There is a slight difference in the amended version.

I beg to move :

"That this House do suspend the

[Shri K. C. Pant]

proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the North-Eastern Council Bill, 1971, inasmuch as it is dependent upon the North-Eastern Areas (Reorganisation) Bill, 1971, the Constitution (Twenty-seventh Amendment) Bill, 1971, and the Government of Union Territories (Amendment) Bill, 1971".

MR. SPEAKER : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the North-Eastern Council Bill, 1971, inasmuch as it is dependent upon the North-Eastern Areas (Reorganisation) Bill, 1971, the Constitution (Twenty-seventh Amendment) Bill, 1971, and the Government of Union Territories (Amendment) Bill, 1971".

The motion was adopted.

MR. SPEAKER : This was a very tight programme. I have been relaxing it after declaration of the emergency. Just as war-hit areas have to be rehabilitated, we will have to rehabilitate our procedure also after this session. This should not be taken as a precedent, I am not going to follow it in the next session.

13.35 hrs.

NORTH-EASTERN COUNCIL BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : Sir, I beg to move* :

"That the Bill to provide for the setting up of a Council for the north-eastern areas of India to be called the North-Eastern Council and for matters connected therewith, be taken into consideration."

When the North-Eastern Areas (Reorganisation) Bill 1971, came up before the

House, I had given a broad indication of the scheme of reorganisation of these areas and had mentioned that the scheme would be given effect to through a series of Bills. The House has already passed that Bill, and three other Bills, namely, the Manipur (Hill Areas) District Councils Bill, the Constitution (Twenty-seventh Amendment) Bill, and the Government of Union territories (Amendment) Bill. This is the last Bill in the series.

With the passing of the Reorganisation Bill, the north-eastern region will consist of five States and two Union territories. With the exception of Assam, all the other units will be small. At the same time, they will have to assume relatively more onerous tasks in the field of development. When the reorganisation Bill was before the House, I had referred to this matter. As I then stated, in the next decade we will have to pay particular attention to the development of the north-eastern region as a whole. Financial resources, trained manpower and necessary expertise are the basic needs of development. A dynamic programme of development can be put through only if these resources are available in adequate measure.

Another factor which has to be kept in view is that no sizeable programme of development which can have a decisive impact on the economy of the people can proceed without roads, transport facilities, power supply, irrigation facilities, etc. It is also obvious that the development of the region has to proceed on an even keel and cannot be allowed to be lopsided. The objective, therefore, has to be to secure the balanced development of the entire region.

The financial resources of the States in this region are not adequate even to meet their non-plan expenditure. Even now, Assam, Nagaland and Meghalaya require sizeable grants-in-aid. The position of Manipur and Tripura is not going to be different. The Central plan assistance is determined more or less on an *ad hoc* basis in respect of the States in the north-eastern region and is on a much larger scale than in the case of other States. Manipur and Tripura being Union territories, also receive comparatively larger Central assistance. As

* Moved with the recommendation of the President,

our objective is to accelerate the development of the region it is evident that in the years to come, the Central Government will have to make available still larger financial resources for the development of this region.

The need for co-ordinated development of the north-eastern region was recognised even when the scheme for establishing the autonomous State of Meghalaya was drawn up and in May, 1970 this House had passed the North-Eastern Council Act, 1970. This law had provided for a regional plan being formulated by bringing together plan schemes included in the State plans of common importance to all the States. In the context of the reorganisation of this region and keeping in view the resources available to the new States, we came to the conclusion that apart from the State level plans of the various units, there should be a separate regional plan with a separate allocation of Central assistance for the entire region as a whole. This is a basic departure from the concept of the earlier law.

Having decided that there should be a separate regional plan, it became necessary to restructure the machinery envisaged in the 1970 Act. That Act had provided that the Governor and the Administrators of Union territories and also the Chief Ministers of the States and Union territories and one Minister from each State should be members of the Council. There was also a provision for a separate Coordination Committee of the Council to review measures taken by the States for the maintenance of security and public order and recommend further measures necessary in this regard. Nagaland had been given an option to join the Council at a later stage. We felt that instead of having a Council and a separate Coordination Committee to deal with developmental and security aspects respectively, it is better to have a small and compact body which would look after both the aspects. As the benefits of the regional plan will extend to Nagaland also, there is now no point in retaining the provision for option. Clause 3 of the Bill has been drawn up accordingly.

It is necessary to maintain close links between the Central Government and the Council and for this purpose it may be found necessary to associate a Central Minister with the Council. Clause 3 (2) provides for this.

The functions of the Council have been spelt out in clause 4 of the Bill. As at present the Council will continue to be an advisory body. It has been given the specific task of formulating the regional plan in all its details keeping in view the need for securing the balanced development of the north-eastern area. A large number of projects and schemes relating to road construction, provision of transport facilities, generation and transmission of power, irrigation facilities, flood control measures, industrialisation, etc. are bound to form part of the regional plan. These may have to be undertaken in areas extending into two or more States. The implementation of such projects and schemes will involve co-ordination among the States concerned. The question of maintaining or managing such inter-State projects and schemes, sharing of benefits and the question as to how expenditure is to be incurred would be other matters which will require the attention of the Council. Another important function of the Council would be to watch the progress of implementation and recommend release of financial assistance to the State Governments.

13.41 hrs.

[SHRI K. N. TIWARY *in the Chair*]

For recommending fresh projects and schemes for inclusion in the regional plan, preliminary surveys and investigations have to be undertaken. The Council will go into these matters also and make necessary recommendations to the State Governments, or where necessary, to the Central Government.

The present scheme envisages that this Council will also perform the functions of the Zonal Council. According to the 1970 Act, representatives of the Ministries of Finance and Planning were to be advisers of the Council. Now that the functions of the co-ordination committee are also being entrusted to the Council, it has been provided in clause 6 that representatives of the Ministries of Defence and Home Affairs may also attend the meetings of the Council.

There has been some misgivings, particularly in Assam, regarding the scheme of this Bill. May be, this was because at the initial stages our thinking was that there

[Shri K. C. Pant]

may be some advantage in conferring on the Council a measure of executive authority in securing the implementation of the regional plan and that for achieving this object the Central Government may have the power to give suitable directions to the States. There was opposition to this idea on the ground that any such provision would entail an encroachment on the powers of the State. We conceded this point and decided that the Council should continue to be an advisory body as at present. As, in effect, the Council has to function on the basis of consensus and co-operation among the participating units, the provision of the earlier Act that the Council should take decisions by votes has also been dropped. It will be for the Council itself to formulate its own rules of procedure and no approval of the Central Government to such rules would be necessary. With these changes all the features to which any objection could possibly have been taken, have been removed.

I hope the North-eastern Council as envisaged in this Bill will provide an adequate forum in which all the States and Union Territories in this region will work in a spirit of co-operation for the larger good of the region as a whole. I commend this Bill for the approval of the House.

MR. CHAIRMAN : Motion moved.

"That the Bill to provide for the setting up of a Council for the north-eastern areas of India to be called the North-Eastern Council and for matters connected therewith, be taken into consideration."

Does Mr. Jharkhande Rai want to move his motion? No. Shri Biren Dutta, Please be brief.

SHRI BIREN DUTTA (Tripura West) : I want to oppose this Bill... (Interruptions) At the outset I want to state that belatedly the Government of India have taken steps to confer statehood on Tripura, Manipur and Meghalaya but the attitude to maintain authority over the States still persists. The Statement of Objects and Reasons says :

"The Act also envisaged a Co-ordination Committee of the Council to review measures taken by the States represented on the Council for the maintenance of security and public order

and recommend further measures necessary in this regard."

Mr. Pant has dealt in detail with the need to develop that area.

He has stated that co-ordination is needed in development activities, but there are Zonal Councils in all areas of India and they are powerful enough to co-ordinate such matters. Why is it that only in this area the people having their legislature cannot discharge these duties through the Zonal Council? Why does he require a special measure for development activities? There is no reason to believe that the new States will not have the capacity to devise means for development activities in their zone, through the Zonal Council. The Assam people resisted it from the very beginning, and the Nagas also agitated because it more or less makes them Second Class States.

The Council is loaded with nominated members. Clause 3(2) says :

"Notwithstanding anything contained in sub-section (1), the President may, if he deems it necessary so to do, nominate a Union Minister to be a member of the Council.

"One of the members of the Council to be nominated by the President shall be the Chairman of the Council.

"The President may, if he deems it necessary so to do, nominate another member of the Council to act as Vice-Chairman of the Council."

In this way, nominated persons are given power over the elected members of the different States which are going to form the North-Eastern Council.

Not only this. The States are not allowed to have an independent voice in formulating their plans in respect of their development. It has to go through this Council which will have the power to draw them up after discussion as the plans may be inter-linked with other areas.

Clause 6 says :

"...the Ministries of the Central Government dealing with matters relating to Defence, Finance, Home Affairs and Planning shall nominate an officer to attend the meetings of the Council."

So, all the functions of the States are going to be interfered with by this super body. It is not as simple as has been explained, and we are afraid that this Bill is really negating what has been achieved through a long struggle by the people of that zone. From the beginning of the proposal we have seen in the press that Assam was opposing it, and there is a Committee in Assam which has sent a memorandum to the Government. Nagaland has also refused. In Tripura most of the parties have opposed the suggestion. So, I would request Mr Pant to reconsider it.

What is the necessity of putting in this Council the Security Adviser and other officers? Will it not practically interfere with the day to day administration? It is said to be for the maintenance of law and order. You have given statehood to all these areas. The State will not have the power to consider about their own development schemes. It has to go through this Council. It will not have the power to regulate the internal affairs of the State. What is the real motive? Why has it been thought proper that while conferring Statehood, it can be negated by the backdoor through this Bill. I oppose this Bill.

SHRI TARUN GOGOI (Jorhat) : Sir, this Bill is of a new type, different from the others. It has been introduced with a view to make an experiment in the north-east region, which occupies a very important place in the map of India. It is surrounded by different countries, including enemy countries. From the point of view of defence, it is a strategic area and a very sensitive area. Nowhere in India you will find in such a small area large numbers of people of different races, languages, cultures and customs. It is an area full of variety. It is also the most backward area in India. During the British rule also, it was kept separate and neglected like anything. Even after independence, the area did not receive as much attention as it deserved, with the result the whole area has been lagging far, far behind. The backwardness of this area was responsible for causing suspicion among peoples of different groups.

This led to a misunderstanding, as a result of which Assam has been split, which is really very painful. We wanted Assam to develop as an integrated area. But instead of one State, it has been split into 3 States. Two more Union territories have

come up. I do not know whether this is the beginning of disintegration or the end of disintegration. There is an apprehension that Assam may be reduced to a Union territory.

It is heartening to note that the Government has realised the importance of this area at last and with that end in view, it has come forward with this Bill for the accelerated, balanced and co-ordinated development of the whole area. But I find certain missing links in the Bill. There is no provision for giving financial resources. Unless the Central Government allots certain funds for the implementation of this regional plan, it will not serve any purpose. It is not possible for these small units to contribute from their meagre resources for the implementation of the regional plan. Merely drawing up the plan is not enough, unless the Central Government comes forward with sufficient resources. Here in the Bill there is no commitment that the Centre will allot special funds for the regional plan.

I do not understand clause 4(3) which says :

"on a review of progress of the expenditure, recommend to the Central Government the quantum of financial assistance to be given from time to time, to the State or States entrusted with the execution or implementation of any project or scheme included in the regional plan."

How can the States incur expenditure without being assured that the financial assistance recommended by the regional council will be accepted by the Central Government? If the Central Government does not provide the necessary resources, what purpose will be served? The home Minister should look into this matter.

Besides, there is a feeling in Assam that the status of the State has been lowered. We do not want Assam, which is a hilly border State, to have a superior or better status in comparison with Meghalaya, Tripura or Manipur. What we want is that our status should not be lowered in comparison with States like Beugal, Bihar and Orissa.

There is also an apprehension that the autonomy of the States might be infringed. There is a provision that the Council shall review from time to time the measures taken

[Shri Tarun Gogoi]

by the respective States for maintenance of security and public order therein and recommend to the governments of the States concerned further measures necessary in this regard. I think this provision will interfere with the autonomy of the States, interfere with the State subject of law and order. It will also create an impression, may be wrong, that the people of these units are not capable of looking after themselves, maintaining law and order in their units.

I hope the Home Minister will look into the measure and will see that the proposed Council will not interfere with the autonomy of the States or lower down the status of Assam. As a measure meant for the guaranteed balanced development of the areas, it will be welcomed by the people of Assam and the people of the hilly areas. I hope this Council will provide a forum for the people of the different regions to come together, have better understanding and help the co-ordinated development of the area. With these words, I support the Bill.

श्री भोगेन्द्र झा (जयनगर) : सभापति महोदय, यह विधेयक जिस पृष्ठभूमि में आया है उसमें यह खुशी की बात है कि हमारे देश के पूर्वोत्तर क्षेत्र में कई क्षेत्रों को राज्य का दर्जा दिया गया है और कई क्षेत्रों में जनतांत्रिक प्रणाली चालू की गई है और वहाँ पर लोगों की आकांक्षाओं की विजय हुई है। मेरा विश्वास है कि उस क्षेत्र के बारे में सुरक्षा और दूसरे मामलों को लेकर जो आशकाएँ पहले उठाई जाती थी, वहाँ पर जनतंत्र के विकास के साथ-साथ वे विमूल साबित होंगी।

इस विधेयक के बारे में कुछ कहने से पहले मैं यह निवेदन करना चाहता हूँ कि हमारे देश में बिहार, उड़ीसा मध्य प्रदेश और पश्चिमी बंगाल के कुछ हिस्से में एक विशाल आदिवासी क्षेत्र है। उस इलाके में तरह-तरह के आन्दोलन होते रहे हैं। आरखंड के नाम पर आन्दोलन हुआ है और बस्तर के आदिवासी भी झड़ गए और कुचले गये हैं। कोई ऐसी व्यवस्था करनी होगी, जिससे उस इलाके के लोग यह समझें कि जनतंत्र में उनकी अपनी विशिष्ट संस्कृति की

रक्षा हो सकेगी, उनका पिछड़ापन दूर हो सकेगा और उनका जो आर्थिक तथा सामाजिक शोषण हो रहा है, उमका अन्त किया जा सकेगा। मैं आशा करता हूँ कि भारत सरकार इस बारे में विचार करके अभी नहीं तो भ्रगले सत्र में कोई विधेयक सदन के सामने लायेगी, जिससे इस विशाल आदिवासी क्षेत्र के लिए, उसके जनतांत्रिक विकासके लिए, उनकी अपनी संस्कृति को रक्षा के लिए कोई विशेष इतजाम हो सके। जो मोझदा विधेयक है उसमें आशंका का एक आधार जो मंत्री जी ने कहा है वह दूर हो जाता है कि यह जो अभी परिषद् कायम करने की व्यवस्था है परामर्श देने तक ही उसको सीमित रखा जा रहा है। तो जहा तक यह ब्याल था कि इसको कार्यपालिका परिषद् बनाया जाय और उसको अमल में लाने के लिये एक यत्र बनाया जाय उसके मुकाबिले में यह कम नुकसानदेह होगा। मगर जिस तरह की व्यवस्था इस विधेयक में की गई है उसमें उन इलाको की आशकाएँ नहीं दूर होंगी। इसका जिक्र ही चुका है कि आसाम की विधान सभा में इसका विरोध करते हुए प्रस्ताव पारित हुआ था और अभी जो हमारे मित्र आसाम के सदस्य बोने हैं कि आसाम की हैसियत इससे कम न हो जाय तो हैसियत तो इससे कम होगी ही क्योंकि यह आसाम की हैसियत बढ़ाने का विधेयक नहीं है और दूसरे राज्यों के मुकाबिले में इस पूरे विधेयक को पारित कर देते हैं तो आसाम की हैसियत हर माने में घटती है।

उममें एक और अजनतांत्रिक व्यवस्था दी जा रही है जिससे मुझे आशंका है कि टकराव की बात होगी कि सभी राज्यों के राज्यपाल भी रहेंगे, मुख्य मंत्री भी रहेंगे तो मुख्य मंत्री तो हुए रहेंगे और राज्यपाल भी रहेंगे, इस तरह से अजर परस्पर विरोधी विचार आए तो राज्यपाल से मुख्य मंत्री को टकराने या राज्यपालों को मुख्य मंत्रियों का विरोध करने के लिए उच्च परिषद् में बैठाना में सम्भ्रता है कि अशोभनी-

भी होगा और हमारे संविधान में जो राज्यपाल का दायरा दिया हुआ है उस हिसाब से भी एक बहुत ही गलत प्रणाली का यह सूत्रपात करेगा। इसलिये मंत्री महोदय इसको विचारें और कम से कम राज्यपाल को इससे अलग कर दें खास कर जब मुख्य मंत्री के रहने की व्यवस्था है तब।

उसी तरह से दूसरी श्रावणका की बात है कि जहां तक चौथी धारा में कौन-कौन सी बातों के ऊपर परिषद् विचार करेगी, उनके क्रियाकलापों पर जिक्र किया गया है, अगर इस परिषद् को रहना है तो उन क्रियाकलापों पर कोई एतराज नहीं हो सकता, लेकिन बाद में आकर जो मेंटिनेंस आफ सेक्योरिटी ऐंड पब्लिक आर्डर की बात भी की गई है तो यहां सवाल उठाया गया है कि शांति व्यवस्था का जो सवाल है हम चाहते थे कि वहां के लोग खुद शांति की व्यवस्था के लिये इतजाम करे और यह चीज बाहर से उन पर थोप दी जा रही है तो यह इस माने में बहुत ही सीमित हो जायेगी और यह आशान्का और ज्यादा बढ़ने का खतरा है तथा तब अशांति बढ़ने का भी खतरा इससे बड़ा जायगा। जैसाकि हम सभी जानते हैं अभी जो इसको राज्य का रूप दिया गया है, इसका विरोध किया जा रहा था। जैसे मैंने अभी कहा आज भारत के मध्य में बहुत बड़ा आदिवासी इलाका है, उसके लिये कोई मांग आप नहीं मज़ूर करते हैं, तो यह आशंका बढ़ेगी कि चूंकि नागालैण्ड में या मिजोराम में सशस्त्र संघर्ष हुए हैं, इसलिये इनकी मांगों को मान करके उसे राज्य का रूप दिया है लेकिन बाकी इलाकों में क्योंकि हथियारबन्द संघर्ष नहीं हुये, इसलिये उनकी मांगों को आप नहीं मान रहे हैं। इस पृष्ठभूमि से यह आंतरिक शांति और सुरक्षा का सवाल यहां लाकर किस के लिये पहले चौथी धारा में उसका कोई जिक्र नहीं है अगर बाद में उसको चुसा कर एक बहुत ही गलत प्रक्रिया और व्यवस्था की जा रही है। इसलिये मेरा आग्रह है कि मंत्री जी

इसको विचारें और इसको हटाने का प्रयत्न करें।

14 hrs.

ऐसे ही जहां तक परिषद् के सुझावों का संबंध है, इनको लागू कौन करेगा? इसको अस्पष्ट रखा गया है। लेकिन जैसा कि बाद की पंक्तियों से ज्ञात होता है राज्य सरकारें ही लागू करेंगी, सिर्फ वित्तीय व्यवस्था केंद्र से की जायेगी। तो लागू करने का काम राज्य का होगा और उसी में कहा है कि भारत सरकार के सुरक्षा वित्त, ग्रह और योजना विभाग के सचिव इसमें रहेंगे तो योजना और वित्त की बात तो समझ में आती है लेकिन सुरक्षा और ग्रह विभाग को इसमें लाना जबकि अलग राज्य का रूप दिया जा चुका है, इसका कोई औचित्य नहीं है, उसके सचिव उस परिषद् में क्यों जाएं? हमारा आग्रह है कि जिनके कार्यों की कोई व्यवस्था इस धारा में नहीं है, उन सचिवों को यहां बिठाना यह भी केंद्र और राज्य के बीच में उस परिषद् के अन्दर एक टकराव का आधार दिया जा रहा है जोकि नहीं देना अच्छा होगा। सुरक्षा का कोई काम इस परिषद् के जिम्मे नहीं रखा गया है, तो उसके सचिव वहां क्यों जाएं? भारत सरकार के पास जो सुझाव आएंगे तो वे तो यों ही उन्हें देख सकते हैं, उसके लिये सचिवों को वहां ले जाना और बहस में हिस्सेदार बनाना मुनासिब नहीं होगा। यह नुकसानबेह होगा। ऐसे ही सचिवालय का जो सुझाव है, मालूम पड़ता है कि यह राज्य सरकारें जो हैं उनके साथ नावालिग सरकार के रूप में व्यवहार होगा और इसीलिये अलग सचिवालय उन 6-7 राज्यों के लिए बनाया जायेगा। मालूम पड़ता है कि इससे पहले विधेयक पारित करके जो लोक सभा ने एक हाथ से उसे अलग राज्य का रूप दिया था दूसरे हाथ से उसको छीनने का प्रयास हो रहा है। यहां मैं नीयत पुर नहीं जा रहा हूं। लेकिन जिस समझ के आधार पर हम पहले इन राज्यों को

[श्री भोगेन्द्र झा]

कबूल नहीं कर रहे थे मालूम पड़ता है कि वही समझ इस विधेयक के जरिये से यहाँ व्यवहार में आ रही है और वह आगे फिर फूट और भटकाव का शिकार उस इलाके को कहीं न बना दे, ऐसी आशंका है। इसीलिये मैं इस विधेयक का विरोध करता हूँ।

SHRI BISWANARAYAN SHASTRI (Lakhimpur) : This Bill repeals the North-Eastern Council Act of 1970 which has become a still-born child because that was not given a trial. Without giving a trial of that Bill, this new Bill has been introduced. This Bill is to be welcomed because in the Statement of Objects and Reasons it is stated that for the integrated and balanced development of the North-Eastern region, this Bill has provided for constituting a Council.

This North-Eastern region has a special problem. If the Bill is the outcome of that realisation on the part of the Government, everybody will welcome it. The North-Eastern region which was neglected during the pre-independence days remained as it was even after Independence, partly, due to the fact that it was separated by the erstwhile East Pakistan, now with the emergence of the independent Bangla Desh the question of development of the entire North-Eastern region is to be reviewed and reshaped. This Bill is brought forward for the integrated and balanced development of that region. Therefore, this Bill is a timely one.

While welcoming the Bill, I must point out certain deficiencies which are observed in the Bill. In the Bill it is stated that the Council will be an advisory body and may discuss any matter in which some or all of the States represented in that Council, or the Union and one or more of the States represented in that Council, have a common interest and advise the Central Government, etc. On the other hand, it is provided in certain clause, particularly, in clause 4 that the Council itself will review, from time to time, the measures taken by the States represented in the Council for the maintenance of security and public order therein and recommend to the Governments of the States concerned further measures necessary in this regard. But, I do not know, when in the objects it is stated that for the integrated and balanced development of the

North-Eastern region this Bill has been introduced, how the security and public order come in here. It is a State subject and people have the apprehension that it will be an inroad into State's autonomy. Though I don't think so, I want clear assurance from the hon. Home Minister.

Again, it is stated in the Bill that the Council shall consist of the Chief Ministers of the States of Assam, Manipur, Meghalaya Nagaland and Tripura and the administrators of the Union Territory of Mizoram and Arunachal Pradesh. One of the Counsellors to the Administrator of the Union territory of Arunachal Pradesh appointed under section 18 of the North-East Frontier Agency (Administration) Supplementary Regulation, 1971, is to be nominated by the Administrator. The statutory provision for the membership of the administration is there. The Administrator of Arunachal Pradesh will be a Member there. That Member has been given the power to nominate another Member to be a Member of that Council. I think this is not proper. Statutory provision is made for membership of the Governor, Chief Ministers and Administrators of the different regions. So, I think, the Administrator of Arunachal Pradesh should not have the power to nominate any one Member to be the Member of the Council. Therefore, if a member of public is to represent Arunachal Pradesh, in the Council he should be elected by the Agency Council of that region. There is an agency Council in Arunachal.

Again, I find that the administration of the Council will be under the supervision, guidance and control of the Chairman. It appears that the Chairman will be a whole-time officer. But here it is provided that the President will nominate one of the Members as the Chairman. He may be either a Governor or a Chief Minister. How can he hold the whole-time office in the Council, I do not know. So, these are some of the problems here and I hope that these contradictions will be explained properly by hon. Home Minister.

Then again, Sir, I would like to say that in the name of integrated and balanced development, if the State autonomy is going to be infringed, it will not be welcomed by the people. Rather, it will be resisted particularly by the people of Assam. The people of Assam have had some bitter

experience not only during the independence period, but even before. I would like to trace the history in Assam. During the time of the Morley-Minto Reforms, Assam was left out from the Scheme of those reforms. Assam sent its representatives to England to represent its case before the British Ministry and then Assam was included in that scheme of reforms. That is the position. At the time of independence, Assam was proposed to be included in a group; that was also resisted by the people of Assam and the proposal was dropped.

Sir, the proverb goes: Once bitten, twice shy. Therefore, there are some apprehensions that the status of Assam is going to be lowered down. When there is a clear declaration that it will be an Advisory Body, I do not have such apprehension, but the people, by and large, have such apprehension. I think their apprehensions should be removed.

Therefore, I would request the Home Minister to state about this clearly on the floor of the House that by this Bill the State autonomy will not be infringed and the Statehood of Assam will not be lowered down in any way.

With these words, I support the Bill.

श्री धार० बी० बड़े (खरगोन) : माननीय सभापति महोदय, मैं इस बिल का समर्थन करता हूँ। समर्थन इस लिये कर रहा हूँ कि इसमें जो इन्टेन्शन दी है कि :

for securing the balanced development of the North-eastern region.

यह इन्टेन्शन अच्छी है। लेकिन जब मैंने इस बिल का अध्ययन किया तो मुझे थालूम हुआ कि सरकार इसके बारे में सीरियस नहीं है, क्योंकि मैं यह समझ नहीं पाया कि एडवाइजरी कान्सिल नियुक्त करने का क्या फायदा है। आप जानते हैं कि हमारे जिलों में जिला सलाहकार समितियाँ होती हैं, वे जितनी निफारिशें करती हैं, सरकार उनको मानने के लिए बाध्य नहीं है। इसमें कहा गया है कि :

The Council shall be an advisory body and a recommending body.

इसकी जो सिफारिशें होंगी और जब वे सेन्ट्रल गवर्नमेंट को बेबी आबेबी, सेन्ट्रल गवर्नमेंट

उनको मानेगी या नहीं मानेगी, इसके बारे में बिल में कुछ नहीं है। इसमें यही कहा गया है :

The Central Government and the Government of each State concerned.... may discuss and make recommendations with regard to :

- (i) any matter of common interest in the field of economic and social planning ;
- (ii) any matter concerning Inter-State Transport and Communications ;
- (iii) any matter relating to power or flood control projects of common interest.

ये तीनों चीजें तो इसमें दी गई हैं, लेकिन साथ-साथ "एनी मैटर रिगाडिंग ला एंड आर्डर" नहीं दिया है। इसका मतलब यह है कि जो सिफारिशें होंगी, वे केन्द्रीय सरकार को भेज दी जायेंगी। अब सेन्ट्रल गवर्नमेंट उनको मानेगी या नहीं, ऐसा कोई कम्प्लिशन इसमें नहीं है। जब सिफारिशें केन्द्रीय सरकार को भेजी जायेंगी तो हो सकता है कि केन्द्रीय सरकार उन को न माने। अगर केन्द्रीय सरकार उनसे भिन्न मत रखनी होगी तो उनका फिर से कौमिल को विचार के लिए भेज दिया जायेगा और तब कान्सिल फिर से उन पर विचार करेगी। इसके बारे में कोई स्पष्ट प्रावीजन नहीं है।

दूसरी बात—मैंने अखबारों में पढ़ा है कि आसाम और त्रिपुरा के लोगों का कहना है कि शासन ने हमको आटोनमी दी है तो फिर उनको दूसरे के साथ क्यों बांधा जाता है। जैसे किसी जगह पर गाय ज्यादा दौड़ती है तो किसान उस के साथ बछड़े को बांध देता है ताकि गाय वहीं न जा सके, वही हालत आपने यहां पर कर दी है। आसाम और त्रिपुरा को यूनिवर्सल टैरिटरी से बांधने का क्या मतलब है। इसी वजह से आज आसाम में भी असंतोष है और त्रिपुरा में भी असंतोष है। जब आपने आटोनमी दी है तो फिर एडवाइजरी कान्सिल क्यों रखी है। जब आपने ला एण्ड आर्डर के बारे में उनको आटोनमी दी है, तो फिर उसमें हुस्ताकैप क्यों करते

[श्री धार० वी० बड़े]

हैं। जिस तरह से आपने चार जोन बनाये हुए हैं, उसी तरह से एक जोन में इन को रखिये, भ्रमण रखने का क्या उद्देश्य है। बिहार कलकत्ता उसमें हैं, उसी में इनको भी इन्कलूड क्यों नहीं किया। इसके बारे में शासन को साफ खुलासा देना चाहिए।

इसके बाद नामिनेशन की बात को लीजिये। कान्सिल का एक मेम्बर प्रेजिडेंट के द्वारा नामिनेट किया जायेगा, ऐसा क्यों? जो वहाँ पर प्रस्ताव रखे, वे ही अपना प्रेजिडेंट भी इलैक्ट करेंगे। लेकिन ऐसा प्रावीजन आपने इस में नहीं रखा है। गवर्नमेंट ने इसमें पूरी तरह से हस्ताक्षेप करने का रास्ता रखा हुआ है, इसलिये इसमें सरकार की नीयत ठीक नहीं दिखती है। आज इसके बारे में जनता में जो असंतोष व्याप्त है, मैं समझता हूँ कि वह ठीक कारणों से है, इसलिये शासन को इसकी तरफ ध्यान देना चाहिये और जो नामिनेशन किया गया है, वह नहीं होना चाहिए। आसाम और त्रिपुरा को इसमें नहीं लाना चाहिए। ला एण्ड गार्डर में हस्ताक्षेप करने की जो व्यवस्था शासन ने रखी है, उसके बारे में जो प्रावीजन है, उसको डिलीट करना चाहिए।

इन शब्दों के साथ मैं इस बिल के जो उद्देश्य हैं, उनका समर्थन करता हूँ, लेकिन इसमें जो प्रावीजन है, उससे जनता के मन में शक होता है, इसलिए माननीय मंत्री जो इसके बारे में खुलासा करें कि इस प्रकार के प्रावीजन क्यों रखे गये हैं।

SHRI DINESH CHANDRA GOSWAMI
(Gauhati) : The North-Eastern Council Bill has been approached by the people of Assam with a certain amount of reservation. The reservation arises not because of the objects of the Bill, but because there is a feeling in the minds of the people that this Bill will curtail the autonomy of the State of Assam, and secondly, the feeling is also prevalent that this Bill will not be able to achieve the objects for which it has been

brought forward but will be another exercise in futility.

The object of the Bill is to have an integrated development of the north-eastern region. Nobody can have any quarrel with this object. In fact, we are asserting in this House that the crying need of the hour today is an integrated economic development in the entire north-eastern region.

The north-eastern region is a very sensitive region where there are diverse types of population, with various tribes and communities. Also, because of play of different political forces there have been various agitations in this region from the side of the Mizos, the Nagas and so on and so forth. This is the region which has suffered mostly amongst all the States, from different calamities, either man-made or natural. This region has been subjected to calamities repeatedly; in 1962, it suffered from the Chinese aggression and in 1965 from the Pakistani aggression and it had also suffered in the last aggression. Flood has been a perennial problem in this region. The entire economy of this region has been burdened with the problem of flood. There is no communication worth the name in this region. I think that it takes more time to reach the north-eastern region from some parts of the country than for man to reach the moon from the earth.

The estimates supplied by the Reserve Bank and other sources show that there has been no progress worth the name in this region. The estimate of the Reserve Bank in July, 1970 has shown that the total deposit of nationalised banks in Assam has been Rs. 48 crores, whereas the investment has been only Rs. 20 crores, out of which the investment in the agricultural sector has been only Rs. 74 lakhs. After all, the entire north-eastern region is primarily an agricultural State. How can we expect development in this region when the investment in this region has been so very little?

As I have said, my reservations on the Bill is not because I quarrel with its object but because I feel that this may be another exercise in futility. The problems facing the north-east region have not been solved up till now not because of the want of any legislation of this kind. For example, there is no incentive in the mind of the

people for development on the agricultural front. The problem of flood has always been a curse upon the people of the Assam valley. That is why whatever incentive they have is frustrated by the oncoming floods and has thwarted the agricultural development of the region. I do not think absence of a legislation like the North-Eastern Council Act has stood in the way of the Central Government in solving this problem.

The problem of lack of communications is one of the most difficult problems in this region. The absence of a legislation of this type has not come in the way of its solution. The people have been demanding for long that there should be a broad gauge line for the improvement of the economy. But nothing has been done in this regard. Unless there is a complete change in the approach of the Central Government in dealing with the actual problems, the North Eastern Council Bill is not the answer. What is called for a co-ordinated integrated economic development of this region.

I have faith in the sincerity of the hon. Minister. But unless the sincerity is translated into practice, no fruitful purpose will be served by the Bill. Undoubtedly the Bill will provide a forum where the various States will have the opportunity of discussing the problems. But whether this will help in advancing the cause of the economic development of the region will depend upon the approach each State will make in consideration of the problems. If every State comes to the forum not with an integrated approach for economic development but only with a view to find a solution to their individual problems, no solution will be possible. Therefore, each State must rise to the occasion. It must not act like politicians but like statesmen. The politician looks to the next election, the statesman looks to the future of the country after 20-30 years. Therefore, every Chief Minister or other representative in the Council must act not with an eye on the next election but with a view to effect an integrated solution of the problems of the region as a whole and its economic improvement in that view within the next two or 20 years.

One of the basic drawbacks facing the region is that the bureaucratic machinery there has not identified itself with the

urges, aspirations and needs of the people. They comprise mostly people who have come from outside and are at the helm of affairs. They stay there for some time and go back on transfer. They have not identified themselves with the aspirations and desires of the people. Therefore, this spirit indentifying with the aspirations of the people must be inculcated in the bureaucratic machinery. Otherwise this Act by itself will not solve the problem, but may lead to acrimonious discussions and further disharmony and disunity.

Coming to the Bill, I am in agreement with my learned friends in completely opposing cl.4(4) where by law and order has been brought within its purview. I think nowhere in the dialogue between the Central Government and the State Government, this was brought in. It is for the first time that this has been brought in. We vehemently oppose it because it will directly affect the autonomy of the States.

Lastly, if the object of the Bill is achieved, we will be extremely happy. Only the future will show whether the Minister will be the recipient of brickbats or bouquets. If by a concerted and concentrated effort by the Central and State Governments, there is brought about an integrated economic development of the region, Shri Pant will deserve all praise. Otherwise, probably he will face some criticism. On behalf of my State, I would like to assure him that we will try our utmost to give whatever co-operation is possible in any effort at integrated economic development of the region. That assurance from our end we are giving to Mr. Pant, and I wish him all good luck in his efforts.

SHRI D. BASUMATARI (Kokrajhar) :
Sir, the object of the Bill has to be appreciated. Since the hon. Member who spoke before me has dealt with certain points, I need not repeat them. The other day, we passed a Bill for forming a number of States and Union territories in the eastern zone, and just after that, the question of forming a North-Eastern Council came to the mind of the Government. At the very beginning we opposed the formation of such bodies and in that connection, I had to say somewhere to the Prime Minister also as to what prompted

[Shri D Basumata:]

them to bring forward such measures to deal with Assam from time to time. I used strong language in some forum on one occasion. I felt it, at that time, that such Council might not be an advisory body, but to be in the nature of a bureaucratic machinery was thought of as harmful to the State of Assam. So we opposed it like anything. Then we held a series of discussions, a series of discussions took place between the Home Minister and the Prime Minister and the Chief Minister of Assam and other leaders, and till then, we could not come to an agreement whether this Bill may help the object wherein the Central Government envisages that it is "for the maintenance of security and law and order and recommend further measures necessary in this regard." It is felt as if the people of that region do not know how to maintain law and order and do not know how to protect themselves. So, I feel that this is so because of a guilty conscience on the part of the Centre. We have approached the people in a different manner, we had suspected and neglected them and we have been given to understand that we are such that the Centre alone is in a position to help us in the case of law and order and so, on that aspect pricks my mind.

But, after long discussion, this state of affairs has to be dealt with by such a measure, as my friend has stated. We have already discussed the matters regarding the north eastern region, where, the Central Government has come before this House for making NEFA a Union territory under the name of Arunachal Pradesh. At that time, I said that NEFA was a paradise for bureaucrats, if you visit that area, you will feel that these people are not treated as human beings but as inhuman beings, by the bureaucratic people. This is the feeling.

I may point out one thing. You know that at the time of Independence, as our friend just now referred, the State of Assam was sought to be put in A group. It was opposed by the people of Assam under the great leader late Gopi Nath Bardoloi and then that idea was dropped. At the same time, we have to see and consider so many things. In spite of the fact that Assam is the richest State from the point of view of natural resources, it is very much neglected

by the Central and when the State Government cannot fulfil the aspirations of people in that Hill region, it is found necessary for the Central to come out with such measures in various forms. Now, three new States have been formed and two areas have become Union territories, in that region. Why? It is because the Centre never helped the State Government of Assam in regard to the fulfilment of the aspirations of its people. This is the main reason.

I would request Mr Pant to listen to me. I am speaking from my heart. His illustrious father, when he was the Home Minister, said very nicely that Assam epitomised the composite culture of India. The late lamented Prime Minister, Nehruji on some other occasion, also asked why there should be any quarrel over language. The north-eastern region of India including Assam, was exploited for ages, and therefore there was every reason just to resent it.

It is from that point of view, which is obvious, one laments that the problems of Assam are not looked after by the Centre with sympathy.

We have demanded for a long time that there should be a commission for the Brahmaputra. That was opposed by the then Finance Minister and he said "I cannot spend money." Every year Floods in the Brahmaputra play havoc in Assam. Do we want money for pleasure? People are undergoing untold sufferings, still money has not been given for that.

We have a refinery at Gauhati of course. We get things done after a good deal of agitations. Is there any project or scheme which had been implemented by the Centre only on a mere request?

None. No scheme had been accepted or implemented by the Centre, plainly on request, that is to say, without a fight, without some agitation.

Take the second refinery. We are glad that the hon Prime Minister is going to lay the foundation stone for the second refinery. A study of that scheme shows its feasibility; it shows that there is every possibility. But it was opposed by bureaucrats. Why? Only after a great deal of agitation it was conceded.

I said the other day that Mr. Pant was

an illustrious son of an illustrious father, whom I respected more than my father. His father knew the problems of Assam very well, he also knows them very well now and the Prime Minister too knows them well. It is an undeveloped State, it is a problem State. Justice should be done to the people of that State.

Speaking on this Bill, some friends said "I support this Bill with reservation." I do not say so so, I support this Bill without reservations with the hope that he will implement the provisions of this Bill and the State's development would be accelerated. It is somewhat sad for us because areas have been sliced out one after another. Will you say that you feel happy if your body is cut part by part? You cannot be happy. But we are to support this. All these years the problems of that area could not be solved by that State Government of Assam. Naturally, the people of the Hill area felt irritated and made agitation against the State Government. I appeal to Mr. Pant to look into the matter with proper perspective and not to wait for agitations from the people of Assam. That is my request.

श्री शिवनाथ सिंह (भुक्तू) समापति महोदय जो यह बिल पेश किया गया है मैं उस का समर्थन करता हूँ। इसलिए कि जिस भावना में यह बिल लाया गया है वह बहुत अच्छी है। जहाँ तक इस बिल के विरोध का सम्बन्ध है, कुछ शकायें प्रकट की गई हैं, लेकिन वह सिर्फ शकायें हैं, वह किसी वास्तविकता पर आधारित नहीं है। मैं आपसे निवेदन करता हूँ कि इस बिल में सिर्फ तीन ही चीजें दी गई हैं जिसके कारण यह बिल बनाया गया है। हममें है कि

'any matter of common interest in the field of economic and social planning, any matter concerning inter-State transport and communications and any matter relating to power or flood control projects of common interest'

मैं ऐसा मान कर चलता हूँ कि हमारे देश में इस प्रकार की समस्याएँ हैं जो एक एक स्टेट के अपने बने की बात नहीं हैं आज हम देखते हैं कि अलग-अलग स्टेट्स की समस्याएँ दूगरी

स्टेट्स के साथ जुड़ी हुए हैं। यदि इस प्रकार की कमिल बनती है तो उनमें जो डिसेजन्स होते हैं उन्हें इम्प्लिमेंट करने में दिक्कत आती है। मात्र आंध्र प्रदेश और मैसूर का भूगड्डा है, महाराष्ट्र और मैसूर का भूगड्डा है। इसलिये नार्थ ईस्टर्न जोन में जो छोटे-छोटे राज्य आपने बनाये हैं उनका एकानमिक डेवेलपमेंट करने के लिये बहुत बड़ी आवश्यकता है कि इस तरह की कौंसिल बनाई जाये। चूँकि इस समय वह अलग-अलग टुकड़े हैं और छोटे-छोटे हैं इसलिए उनका कोई भी डेवेलपमेंट नहीं हो पाता है। इसलिए आवश्यक है कि वह कौंसिल में एक साथ बैठकर, एक छत्र के नीचे बैठ कर सीधे और अपनी दिक्कतों का दूर करने के लिये प्लैनिंग करें।

इस बिना हमें हमें बताना की कर्मा है कि फोड प्रथारिणी नहीं दी गई है वामि। वो। प्रावश्यक है कि इस कामिल के जा डिसेजन्स हा उनक इम्प्लिमेंटेशन की व्यवस्था की जाय। जव तक यह व्यवस्था नहीं होती तब तक हम कौंसिल क डिसेजन्स स कोई काम मतलब नही निबल सकता। मे निवेदन करना चाहूंगा कि इस प्रकार की समस्याएँ और स्टेट्स में भी हैं। उदाहरण के लिये हमारा जेजेंट की समस्या की लीजिय, टक्वायट्म की समस्या की लीजिये, ड्रिगिंग वाटर की समस्या में लीजिय राजस्थान और मध्य प्रदेश में टाकुओ की समस्या है। यह मैं इसलिए कह रहा हूँ कि वहाँ जो इस प्रकार की दिक्कतें हैं उनको हम तरह की कौंसिलो में ठीक किया जा सकता है। हमारी जोनल कौंसिलो जो काम कर रही है, उनके फनशन में हमारे सामने कोई अच्छा उदाहरण नहीं पेश किया है। चूँकि जोनल कौंसिलो की मार्फत कोई अच्छा दृष्टिकोण नहीं मिला और उनकी मार्फत कोई अच्छा काम ही हुआ, इसलिए केन्द्रीय सरकार को इन बातों की तरफ भी देखना चाहिये। मैंना श्री श्री मा नह रहें, एक नमिब डेवेलपमेंट के लिये हमरे प्रदशा

[श्री शिवनाथ सिंह]

के साथ मिल कर जो इस प्रकार की कौंसिल बनती ? उनका स्वागत किया जाना चाहिए। जहा तक ला एण्ड आर्डर का सवाल है, यह स्टेट सब्जेक्ट है। किसी भी स्टेट की घाटोतीमी कम नहीं होनी चाहिये, लेकिन ला एंड आर्डर की ऐसी समस्याये हो सकती है जो एक स्टेट के बूते की बात नहीं हैं। मैं डाकू एरिया के बारे में कहना चाहता हूँ। राजस्थान और मध्य प्रदेश के बीच में ऐसे हिस्से हैं जो डाकूओं की जगहों हैं एक जगह डाके डाल कर डाकू लोग दूसरे प्रदेश में घुम जाते हैं। इसी प्रकार की दूसरी समस्याये हो सकती है। इस लिये ला एंड आर्डर की समस्या को इस कौंसिल के तहत नहीं रखा गया यह कोई अच्छी बात नहीं कही जा सकती। मैं नहीं चाहता कि इन समस्याओं को लेकर स्टेट्स की घाटोतीमी कम हो, उनकी पावर्स रहे, वह उनको पूरी तरह से एक्ससाईज भी करे, लेकिन जहा एक दूसरे के कोआपरेशन का सवाल हो उन मामलों में वह लोग कौंसिल में बैठ कर ला एण्ड आर्डर की पोजीशन को तय करे। चूँकि इस कौंसिल से किसी स्टेट की घाटोतीमी कम नहीं हो रही है इसलिये मैं इस विधेयक का समर्थन करता हूँ और निवेदन करता हूँ कि सरकार दूसरे प्रदेशों की समस्याओं की ओर भी ध्यान दे। मसलन डेजर्ट के हटाने का मसला है। वह मध्य प्रदेश तक फैला हुआ है। उसको हटाना एक प्रदेश के बूते की बात नहीं है। इसी तरह से ड्रिफिंग वाटर की प्रॉब्लम है। वह भी एक राज्य के हाथ की बात नहीं है। ऐसी चीजों के लिये और डेवेलपमेंट के लिए रीजनल कौंसिले बनाई जाये। इस तरह स्टेट्स में आपस में यूनिटी आती है। उन को अलग अलग मान कर देश में एक सेपरेशन की भावना आती है। अगर कोई राज्य अपने प्रदेश की प्रगति के लिए कोई काम करता है तो वह अपने बाडर पर ही रुक जाता है। दूसरे स्टेट्स से इसके बारे में वह कन्सल्टेशन नहीं होता। एक प्रदेश अपने यहां के लिये

जो सडक बनाता है वह बाडर तक जा कर बेकार हो जाती है क्योंकि वह सिर्फ अपने स्टेट के लिए उसको बनाता है।

मैं चाहता हूँ कि इस प्रकार की समस्याओं के लिए चार पाच स्टेट्स कौंसिल में बैठ कर यूनाइटेड प्लान बनाये। उनकी प्लानिंग से एक स्टेट से दूसरी स्टेट को और दूसरी से तीसरी स्टेट को सुविधा मिलती है और उनका फायदा होता है। इसी तरह से ईम्स का सवाल है, प्लड कंट्रोल का सवाल है। यह काम एक स्टेट के बस की बात नहीं है। एक स्टेट जो कुछ बनानी है उसके बाद वह चीज दूसरी स्टेट को जाती है और उसका फायदा पहुँचता है उसके बाद तीसरी स्टेट को जाती है और फायदा पहुँचाती है। इसलिए इस तरह की कौंसिल बनाई जानी चाहिए। अगर दूसरे प्रदेशों के लिए भी केंद्रीय सरकार डेवेलपमेंट कौंसिले बनाती है, तो मैं इसका स्वागत करूँगा।

SHRI K C PANT : I am very grateful to Shri Shivnath Singh for his very lucid speech

SHRI BHOGENDRA JHA : Now you will have Councils for U P , Madhya Pradesh and other States ?

SHRI K. C. PANT : I think Shri Bhogendra Jha will understand both the purpose and the motivation behind this Bill better if he reads what Shri Shivnath Singh said

He was very clear and lucid and he caught the point fully. It is for that reason that he really pleaded for an extension of this idea to other areas including his own. So, if there is any lurking suspicion in the mind of any hon member from Assam or anywhere in the north eastern region about the possible erosion of autonomy on account of this, it should have been fully removed by the speech of Mr Shiv Nath Singh, because no one would invite erosion of the autonomy of his own State Obviously, when someone from another state, pleads strongly for an extension of this Bill to his state, he is fully aware of the implications, and he

would not do so if he feels that it will result in erosion of autonomy of his own State.

Hon. members who have spoken have, I think, understood the Government's intention in bringing forward this measure, but some of them nevertheless have made certain points of criticism. I would take up those points to the extent I am permitted. Firstly, I would like to repeat that this House in 1970 passed the North-eastern Council Act and Parliament made it into law. That was the occasion when the experiment with Meghalaya State within the State of Assam was being tried out. Manipur and Tripura had not then become States. Arunachal Pradesh and Mizoram had not become Union territories. Even then this House in its wisdom felt there was need for coordination and that need was to be met by the creation of the North-eastern Council. How much more need is there today when there are five States and two Union territories in that region. It stands to reason that if there was need in 1970, the need in 1971 is very much more.

The North-eastern Council Act, 1970 created an advisory body. This council also is an advisory body and continues to remain an advisory body. Only its functions in relation to the regional plan have been redefined. In my opening speech I had dealt with the difference between that Act and the present Bill. I will not repeat it.

SHRI R. V. BADE : The recommendations are not binding on the Central Government.

SHRI K. C. PANT : I appreciate the point that there is a weakness in this scheme, *viz.*, its recommendations are not binding automatically on the Centre or on the States themselves. We have to face up to this question: Either we make it binding, in which case to that extent there is erosion of State autonomy, or we do not make it binding to which extent there is this weakness.

SHRI BHOGENDRA JHA : We want to be binding on the Centre.

SHRI K. C. PANT : If you want to make it binding on the Centre, if they suggest that Rs. 1000 crore should be spent this year, is Parliament prepared to forego its own privileges to that extent and delegate

its powers of budgeting to the North-eastern Council ?

SHRI BHOGENDRA JHA : I request you to withdraw the Bill.

SHRI K. C. PANT : Your own contradiction should not apply to me. These are not simple matters. We did earlier think that there should be some provision which would enable the Centre to issue directions that the recommendations of the Council which are acceptable should be implemented. This was the first scheme which we discussed with various States in that region and the representatives of the States and Union Territories in that region.

I sometimes feel that some of the apprehensions expressed even today owe their origin to the misapprehension that the scheme in its original form is still applicable. When the power to give directions was taken by the Centre, it was with a view to implementing the recommendations. Even then the idea was not to interfere with the development but to promote the development of the entire region. But because of the objection from the States and from the leaders of that area, we have removed that power to issue directions. Today it is purely an advisory body. So, I do appreciate the point made by Shri Singh. But I do not want to begin this new chapter in the history of the north east area by creating a feeling that the Centre is interested in foisting anything into the north eastern area. That is the main reason why we have not included it. This is the last Bill in the series which completes the process of restructuring of the north eastern region and in this Bill we have done the very minimum that we must do to provide for co-ordination in respect of development and security matters.

If we did this in a manner which would create an impression in the Union Territories in the north eastern part of the country that somehow the Centre was interested in an erosion of their autonomy or in taking over something from them, it would be a bad beginning. If they do it willingly, we would be prepared to shoulder the responsibility; if they are not willing, we are not foisting it on them. That is why we have created this Council.

It is an advisory body to discuss and debate, which will make recommendations.

[Shri K. C. Pant]

I need not read out the whole thing again. In section 4 it says clearly that the Council shall be an advisory body.

SHRI R. V. BADE : Why don't you make a provision that if the recommendation is not acceptable to the Central Government, it would be sent to the Council for further discussion ?

SHRI K. C. PANT : Discussion is an interminable process and, certainly, there will be discussion and exchanges. The Centre saying "no" in any matter has not stopped the discussion so far between the Centre and the States. They keep coming back. That is a part of the democratic process.

The need for the Council or some such body was felt even at the time of making the original announcement in this House when we agreed to the creation of Tripura and Manipur as separate States. Even at that stage, in that very statement, the Prime Minister had stated that there would be some arrangement for effecting co-ordination in the field of development and security. Security came in already at that stage.

A point has been raised by many friends as to why security came in. The answer has been given by Shri Singh and I do not want to repeat that. Even in respect of security there is no imposition from the Centre. May I read the relevant provision :

"The Council shall review from time to time the measures taken by the States represented in the Council for the maintenance of security and public order therein and recommend to the governments of the States concerned further measures necessary in this regard."

Where is the imposition ? It is a recommendation ; it is not mandatory. Who will make the recommendation ? The States themselves.

Now I come to the question as to why it is necessary. Even in a big State like UP I have seen in many districts that between the various districts, there are problems. When certain criminals come over from one district to another, a certain amount of co-ordination has to be effected. That is very easy in a State where there is a regular machinery, DIG, IG and so on.

SHRI BHOGENDRA JHA : Without any advisory council being there ?

SHRI K. C. PANT : Exactly, because it is one state. When there are different States, inter-State problems crop up. The problem of dacoits as it affects Rajasthan, UP and Madhya Pradesh is a case in point. Any hon. Member who comes from that region knows how essential it is to have inter-State co-operation. I am sure the House will appreciate the reasonableness of the proposition that there should be consultation in regard to law and order problems in this small area which is now carved into various States.

Some of these States were previously districts. I do not say in a derogatory sense. But from the administrative point of view, some of these States were districts, small areas, small populations, before. Today, there will be so many problems in which there will be need for consultation and there will be need for helping each other out and to sort out various problems. So, I think, this will be a helpful step and I am quite certain that if we did not provide this Council, even otherwise, the States would have to get together on all these questions because the very situation demands that there should be such consultations. There is no imposition from the Centre. There is no question of law and order being taken over by the Centre. I really do not think that there is any ground to oppose public order or security being considered by the Council.

SHRI R. V. BADE : So far as law and order is concerned, why are you clubbing full-fledged States with Union Territories ? About this public order situation, they have got their own police officers, etc.

SHRI K. C. PANT : They will certainly have their own police officers. If there is need for consultation between States, they consult each other and recommend. What is wrong in that ?

SHRI R. V. BADE : There is coordination between police officers in Madhya Pradesh and UP.

SHRI K. C. PANT : That justifies it. You have got my point at last. There is

need for inter-State consultation. There are five States and two Union Territories in this small area. Does that not call for some such body where consultation is held? I thought everyone would welcome it.

A question was raised by Shri Biren Dutta: Why not leave it to the Zonal Council? There is a slight difference. Some of the functions enumerated here, on p. 2, are the functions of the Zonal Council. Any matter of common interest in the field of economic and social planning; any matter concerning inter-State transport and communications; and any matter relating to power or flood control projects of common interest are covered by the Zonal Council. The other functions and, particularly, those relating to the regional plan, formulating of a unified and coordinated regional plan, etc. which are given in subsequent sub-clauses, do not fall within the purview of the Zonal Council. Therefore, a Zonal Council alone will not achieve the purpose we have in mind.

This is absolutely vital. This is the basic concept of having an integrated regional plan for the whole of the north-eastern part of the country. It is quite clear to those who are familiar with the geography of that region that it is like a cup. Assam has common boundaries with all the States. All of them are inter-linked in so many ways in terms of economic development. You can hardly touch any aspect of economic growth and development in which there is not some kind of link between the various States. If you come to, say, the question of roads, obviously, there has to be coordination between the various States. All the roads connecting various units to the rest of the country pass through Assam. If you just think of that, there has to be inter-State connection of the communication links. It is an absolute must.

Then, from the point of view of say, irrigation and power, you have to have dams. Sometimes, there may be a dam which inundates a certain area in one State and gives power to other States. There has to be an agreement in these matters.

There may be a question of locating industrial units. Forests are an important resource of this region. If we do not have such a Council to consider these matters, there may be a temptation for each unit to have a small forest-based industry which is not economically viable. But here, we can

have a regional view of it. There can be economically viable units set up in the interest of the whole region and in such a manner as to give satisfaction to all. This can be considered rationally in such a Council.

Similarly, there are other inter-State projects where the same thing would apply.

So, Sir, I think a body like this Council where decisions can be arrived at after free and full discussions is absolutely necessary from the overall point of view of integration of development schemes in these States to see that the development of the region takes place as rapidly as Members would desire.

A question was raised about the resources. I agree that the Council alone cannot produce the results unless resources are there. Resources have to be given to the North-Eastern region in order that with in the umbrella of this Council inter-State projects can be taken up. There would be, apart from these, the State Plans. These do not replace the State Plans, but over and above that, there will be a regional plan. In respect of the resources position, one must appreciate that when States are formed, in a way it is a transition to adulthood. Adulthood carries its own responsibilities. So, resources have to be raised by the States. Apart from that, however, in the rest of the country one may talk of the States raising their own resources, but, for the North-Eastern region, I feel, the Government must take a more liberal view. Now, a more liberal view can be taken if you could persuade the other States also that this region requires some special treatment and you give to this region something over and above what you give on pro-rata basis to other States. You know there are certain provisions for distributing Central resources to various States. In this case, for the North-Eastern region more resources will have to be allocated and this can best be done when you have such a Council which does formulate a Regional Plan and makes recommendation for raising of resources that are required and this provides that basis for persuading other States that here is something for which extra assistance would be required and, therefore, you should be willing to make your contribution for the development of this region. This would be an important step in procuring more resources for the North-Eastern region.

[Shri K. C. Pant]

I don't think I need go into various details. But I have tried to cover the main points as I have understood them. There is only one other point which I think I should make because a very wide-awake member like Mr. Goswami made it. He said that we did not mention the question of security at any time before and that we have introduced it here. I shall read out the clause but, as I said earlier right in the beginning when the Prime Minister made an announcement on the floor of the House, even at that time she had talked of a co-ordinated approach in respect of security matters. So, there is no question of taking anyone by surprise.

Many Members have emphasised that an important element in the development of the North-Eastern region will be the approach and the attitude of the Central Government to this region. Personally, I have developed links with that region and during the past few months I have had the good fortune of coming into close contact with them.

I know their problems. I appreciate the pain with which some of them speak here when they talk about the difficulty of Assam in procuring projects and the difficulty of other regions in securing projects. I also appreciate the difficulty of communications which held up many projects coming into this region. I do hope that with the liberation of Bangla Desh, some of the big bottlenecks standing in the way of development of this region would have been removed, because, with the resumption of water transport and navigation along the Brahmaputra, one of the bottlenecks would have been removed. Therefore, I hope that this will open up the North-Eastern region even more than what has been the case in the past and it will facilitate the development of the area.

15.00 hrs.

With regard to the attitude and the approach of the Central Government, hon. Members know full well the attitude of the Prime Minister and they know the approach of the Government. I can certainly assure them that in so far, as it lies within our power, we shall certainly do all that we can to develop this region. We realise its importance. We realise its problems. We know that it is a border area, a sensitive

area on which many international boundaries impinge, and that even from that point of view, it is necessary to develop that region.

But, above all, it is a very vital, a very colourful and a very interesting part of our country, with a variety of culture, with its own way of life, with many peoples represented in this small region which add to the variety of our national life. We certainly want to see that they come into their own, develop their own lives as they think best, develop their own institutions as they think best, and their development will add to the strength and the development of the whole country. This is what we have in mind and I am sure that the House will join me on this occasion in sending our very best wishes to the people of that region to each of the States and Union Territories, and in wishing them well for the future. Thank you.

MR. CHAIRMAN : The question is :

"That the Bill to provide for the Setting up of a Council for the north-eastern areas of India to be called the North-Eastern Council and for matters connected therewith be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : There are no amendments. So, I will put all the Clauses together to the vote of the House. Now, the question is :

"That Clauses 2 to 8, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 8, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT : Sir, I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill be passed."

SHRI DASARATHA DEB (Tripura East) : Even after hearing Mr. Pant, clearing certain doubts expressed in this House. Still I have my apprehensions, about retaining

this particular clause of the Bill. This clause says :

"The Council shall review from time to time the measures taken by the States represented in the Council for the maintenance of security and public order therein and recommend to the Government of the States concerned further measures necessary in this regard "

I have an apprehension that it is an encroachment on the autonomy of the State. For development, occasions may arise when some consultations may be necessary between State and State, but without retaining this Clause, such type of consultations may be carried on between State and State. Such type of consultations are being made. Therefore, I do not think why it is necessary to keep this particular Clause in the Bill. It only signifies this, that in the eyes of the Government, there are certain things, due to which they want to interfere from time to time.

Security, internal affairs, law and order etc are entirely State subjects, and it is the State Government which has to deal with it independently. But here there is an obligatory clause that from time to time they should meet and consult and recommend to the Central Government further measures which are necessary. That is why I have my apprehensions and I feel that this clause should not be there. If it is there, it would be a clear interference in the autonomy of the States.

It is still premature to say whether this Bill will help the development of this particular region or not. The hon. Minister has said that this is necessary for a co-ordinated programme or a co-ordinated approach towards planning for the development of this particular region. But in this council is formed, and the elected members, the Chief Minister and the administrator are taken as members of the council, then different States and Union territories will be there, and they will be placing their own demands and schemes; instead of working as a coordinating body, this council will become a quarrelling body or a quarrelling board, with each State wanting more money for its programmes and projects and thus there will be no coordination.

Instead of forming this type of council, the Central Government could do well if they consult the respective States, sit with them, take up the programmes for their own

development, allocate money and help them as much as they can. It is only in that way that this particular area can be developed.

This council indirectly is an imposition of the Central Government's control over the head of these States. After the Prime Minister announced this scheme, in the initial stage itself, the people of Assam, Tripura, Manipur and other areas had very strongly resented it and they had rejected it very reasonably and correctly too, and their apprehensions have now proved correct.

It is said that this council is an advisory body, but the clause itself indicates that it will not function only as an advisory body, but it will do some other functions ..

SHRI K. C. PANT : What else ? Where is it binding ? Where is the mandatory power ?

SHRI DASARATHA DEB : It is not binding, but the clause says :

"The Council shall review from time to time the measures taken by the States represented in the council for the maintenance of security and public order therein and recommend to the Governments of the States further measures necessary...".

SHRI K. C. PANT : The word is 'recommend'.

SHRI DASARATHA DEB : That is not all. Instead of asking the different States to recommend or to give a report about the affairs in their territory, the hon. Minister is now making it binding on the council to review the security measures from time to time. The word 'may' here means 'must' or 'shall'.

SHRI K. C. PANT : What is mandatory about their recommendations ? Their recommendations are not mandatory.

SHRI DASARATHA DEB : This clause is unnecessary. Why should the Central Government want to get a report from the council ? Why should they not get it from the States themselves ? Do they think that a State is incapable of giving any report or is incapable of reviewing their own affairs ? Why is this provision necessary ?

[Shri Dasaratha Deb]

That is why even at this stage, I raise my dissenting voice and I associate myself with those who have resented this even in the very beginning.

श्री रामावतार शास्त्री (पटना) : सभा-पति महोदय, मैं इस बिल का विरोध करता हूँ। माननीय मंत्री महोदय ने जो जवाब यहाँ पर दिया है उसमें भी इसकी सार्थकता मिट्ट नहीं होनी है। असम, विधान सभा ने जो प्रस्ताव पाम किया है और असम के जिन सदस्यों ने यहाँ पर अपने विचार व्यक्त किये हैं, इन दोनों बातों को देखते हुए तो इस विधेयक को यहाँ प्रस्तुत ही नहीं करना चाहिए था। यह ठीक ही कहा गया है कि इस विधेयक के द्वारा उन क्षेत्रों का अपने विचारों की गति को आगे बढ़ाने में बाधा पड़ेगी। यहाँ यह सवाल भी उठाया गया है कि नान्सिल के अंदर उसके सदस्य आपस में झगडा कर सकते हैं, ऐसे मौकों पर केन्द्रीय सरकार पच बन कर अपना निर्णय लादने की कोशिश करेगी।

इसके अलावा जब यह परिषद् बन रही है तो उस पर खर्चा भी होगा उन खर्चों को बिना वजह वहाँ की जनता को बहन करना पड़ेगा। क्योंकि आपने हमसे यह नहीं कहा है कि उसके सिलसिले में जो खर्च होंगे उनका केन्द्रीय सरकार देगी। वे तो अक्सर राज्‍य है, उन पर खर्च का और ज्यादा बोझा पड़ेगा। वे उस खर्च को भी बहन कर सकते थे, अगर उनकी आजादी को बल मिलता, उनके विकास को ज्यादा फायदा होता है और उनके आपस में झगड़े नहीं होते।

अभी जब बहस चल रही थी, उस समय माननीय भोगेन्द्र झा जी ने यह सवाल उठाया कि उसमें राज्यपाल क्यों दे रहे हैं, इसका जवाब नहीं दिया गया। राज्यपाल की बर्हों पर क्या आवश्यकता है। सम्पूर्ण देश इस बात की मांग कर रहा है कि राज्यपाल की व्यवस्था को पूरे हिन्दुस्तान से उठाना चाहिये, लेकिन

उठाने की बात तो दूर रही, आप इस परिषद् में भी उनको बैठा देना चाहते हैं। ताकि वह वहाँ झगडा करवाये और झगडा करवा कर मजा ले। उनके वहाँ बैठाने की क्या आवश्यकता थी और आज भी क्या आवश्यकता है, जब कि वह जनता के चुने हुए प्रतिनिधि नहीं है। जनता के चुने हुए मुख्य मंत्री या दूसरे लोग वहाँ मौजूद होंगे, तो फिर इनको रखने की क्या जरूरत है। जब आप का यह लक्ष्य है कि वहाँ पर जो नई व्यवस्था अभी लागू की जाने वाली है उसके द्वारा वहाँ की जनता को स्वायत्त शासन का अधिकार दिया जाय वे अपने भाग्य का फैसला स्वयं करें, तो फिर उनके अधिकार को कम करने का प्रयत्न क्यों किया गया है।

इन सब बातों को देखते हुए, वहाँ की असेम्बली द्वारा एक प्रस्ताव पाम हुआ। यहाँ पर जितने लोगों के भाषण हुए, उससे भी स्पष्ट है कि बिल की भावना के साथ ही है। इन सब बातों को देखते हुए आप अभी भी जिद पकड़े हुए हैं कि इसको पाम किया जाय, मैं समझता हूँ कि यह गलत बात है। आपको इसे वापस लेना चाहिए और मैं अपनी पार्टी की ओर से इसका जोरदार विरोध करता हूँ।

SHRI K. C. PANT : Shri Deb says that in spite of all my explanations he still has his fears. He and his party are prey to so many fears that I cannot possibly exercise him and his party of these fears.

SHRI BHOGENDRA JHA : There is no question of party here.

SHRI K. C. PANT : It is not possible for me to remove all his fears and hallucinations. But I did try again to point out, then he read out the clause, that there is nothing in it which makes the recommendation mandatory.

SHRI BHOGENDRA JHA : The State Government feels that it is not necessary to detain people without trial. But suppose this Council recommends it? A

Central Minister will be the Chairman of the Council. There will be funds due for allotment for development. So the question of applying pressure will come.

SHRI K. C. PANT : That is a good example. Suppose the Council recommends that people should be detained without trial, but that is not permissible under the law. It cannot be done. That is the whole point. That is not a law-making body. It does not replace the Legislative Assembly. I think you have caught the point. It is not mandatory. It cannot replace the Legislative Assembly. A decision by the Council will not have the effect of setting aside the Legislative Assembly's decision and imposing its own decision. That is not there at all.

AN HON. MEMBER : It is unnecessary.

SHRI K. C. PANT : When you say it is unnecessary, you are shifting the ground. It is not longer bad ; it is no longer evil ; but it is unnecessary ! If you are shifting your ground more quickly, I will leave you more time so that you will come round and say it is necessary and desirable.

I would like to point out that even in the original 1970 Act it was there. It was in the 1970 Act—"maintenance of security and public order therein." That has already been accepted by Parliament. I am not bringing anything new.

The other point was about the Governor. I would like to tell Shri Shastri that among the novelties of the scheme of north-eastern region's reorganisation is the fact that all these States are going to have the same Governor. One man is going to be

the Governor of Assam, Meghalaya, Manipur and Tripura, and this common Governor will be one of the binding factors and surely help the States to come together. I think that his representation on this Council will be very, very useful. That is why he has been kept there.

Finally, Shri Shastri raised the point as to why the Central Government does not defray the administrative expenses of the North-Eastern Council. I would refer him to clause 7(4) of the Bill where it is stated as follows :

"The administrative expenses of the said office, including the salaries and allowances payable to, or in respect of, members of the secretarial staff of the Council, shall be borne by the Central Government out of the moneys provided by Parliament for the purpose."

Therefore, after this at least I hope he will support the Bill.

MR. CHAIRMAN : The question is :
"That the Bill be passed" . . .

SOME HON. MEMBERS : We want division.

SHRI K. C. PANT : Mr. Chairman, there has not been a single division in this Bill either in the first reading stage or when we considered the clauses ; nor was there a division on any amendment. A division is wanted at the fag end of the third reading ! I just do not understand this ; I would appeal to my friends. . . (Interruptions) Is it the idea to fight the elections on this Council ? (Interruptions).

MR. CHAIRMAN : The question is :
"That the Bill be passed."

The Lok Sabha divided :

Division No. 29]

AYES

[15.23 hrs.

Ambesh, Shri
Appalanaidu, Shri
Barman, Shri R. N.
Barua, Shri Bedabrata
Barupal, Shri Panna Lal
Basumatari, Shri D.
Bhagat, Shri H. K. L.
Bhargava, Shri Basheswar Nath
Bisht, Shri Narendra Singh
Chandra Gowda, Shri D. B.
Chandrashekarappa Veerabasappa,
Shri T. V.

Chandrika Prasad, Shri
Chaudhari, Shri Amarsinh
Chaudhary, Shri Nitiraj Singh
Chuntnen Lal, Shri
Darbara Singh, Shri
Das, Shri Dharnidhar
Dasappa, Shri Palsidas
Deshmukh, Shri Shivaji Rao S.
Dharangaj Singh, Shri
Dixit, Shri Jagdish Chandra
Doda, Shri Hiralal
Dwivedi, Shri Nageshwar

Gangadeb, Shri P.
 Godfrey, Shrimati M.
 Gogol, Shri Tarun
 Gokhale, Shri H. R.
 Goswami, Shri Dinesh Chandra
 Gowda, Shri Pampan
 Hari Kishore Singh, Shri
 Hari Singh, Shri
 Hashim, Shri M. M.
 Kadannappalli, Shri Ramachandran
 Kakodkar, Shri Purushottam
 Kamala Prasad, Shri
 Kapur, Shri Sat Pal
 Kedar Nath Singh, Shri
 Kotoki, Shri Liladhar
 Kotrashetti, Shri A. K.
 Krishnan, Shri G. Y.
 Kumaramangalam, Shri S. Mohan
 Lakshmikanthamma, Shrimati T.
 Mahata, Shri Debendra Nath
 Majhi, Shri Gajadhar
 Majhi, Shri Kumar
 Mallikarjun, Shri
 Mandai, Shri Jagdish Narain
 Mandal, Shri Yamuna Prasad
 Mehta, Dr. Mahipatray
 Mishra, Shri Jagannath
 Modi, Shri Shrikishan
 Mohapatra, Shri Shyam Sunder
 Mohsin, Shri F. H.
 Munsli, Shri Priya Ranjan Das
 Oraon, Shri Tuna
 Pandey, Shri Krishna Chandra
 Pandey, Shri Narsingh Narain
 Pandey, Shri Sudhakar
 Pant, Shri K. C.
 Pratap Singh, Shri
 Paswan, Shri Ram Bhagat
 Patil, Shri S. B.
 Patil, Shri T. A.
 Patnaik, Shri Banamali
 Patnaik, Shri J. B.
 Qureshi, Shri Mohd. Shafi

Raj Bahadur, Shri
 Raju, Shri M. T.
 Raju, Shri P. V. G.
 Ram Swarup, Shri
 Ramji Ram, Shri
 Ramshekhar Prasad Singh, Shri
 Rao, Shrimati B Radhabai A.
 Rao, Shri J. Rameshwar
 Rao, Shri M. S. Sanjeevi
 Rao, Shri M. Satyanarayan
 Rao, Shri P. Ankinedu Prasada
 Reddy, Shri P. Antony
 Reddy, Shri K. Kodanda Rami
 Reddy, Shri P. Bayapa
 Sadhu Ram, Shri
 Sait, Shri Ebrahim Sulaiman
 Saksena, Prof. S. L.
 Sankata Prasad, Dr.
 Satish Chandra, Shri
 Sayeed, Shri P. M.
 Shankar Dayal Singh, Shri
 Shankar Dev, Shri
 Shankaranand, Shri B.
 Sharma, Dr. H. P.
 Sharma, Shri Nawal Kishore
 Sharma, Shri R. N.
 Shastri, Shri Biswanarayan
 Shinde, Shri Annasaheb P.
 Shivappa, Shri N.
 Shivnath Singh, Shri
 Siddayya, Shri S. M.
 Sinha, Shri Dharam Bir
 Sokhi, Shri Swaran Singh
 Suryanarayana, Shri K.
 Swamy, Shri Sidrameshwar
 Tarodekar, Shri V. B.
 Tayyab Hussain Khan, Shri
 Tewari, Shri Shankar
 Tiwari, Shri D. N.
 Unnikrishnan, Shri K. P.
 Venkatswamy, Shri G.
 Verma, Shri Sukhdeo Prasad

NOES

Bhagirath Bhanwar, Shri
 Bhattacharyya, Shri S. P.
 Bhaura, Shri B. S.
 Chandra Shekhar Singh, Shri
 Chandrappan, Shri C. K.
 Deb, Shri Dasaratha
 Dutta, Shri, Birendra
 Haldar, Shri Madhurjya
 Horo, Shri N. E.
 Jha, Shri Bhogendra
 Joarder, Shri Dinesh
 Mukerjee, Shri H. N.

Mukherjee, Shri Samar
 Nair, Shri Sreekantan
 Panda, Shri D. K.
 Reddy, Shri B. N.
 Roy, Dr. Saradish
 Saha, Shri Gadadhar
 Sambhali, Shri Ishaq
 Sen, Dr. Ranen
 Shastri, Shri Ramavatar
 Subravetu, Shri
 Ulaganambi, Shri R. P.

MR. CHAIRMAN: The result* of the division is: Ayes—108; Noss—23.

The motion was adopted

15:21 hrs.

STATUTORY RESOLUTION RE :
MYSORE GOVERNMENT NOTIFICATION UNDER COTTON
TRANSPORT ACT

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE): Mr. Chairman,
I beg to move :

"In pursuance of section 8 of the Cotton Transport Act, 1923 (Central Act 3 of 1923) read with the Proclamation by the President G.S.R. 457 dated the 27th March, 1971, this House approves of the Notification No. AF 94. ATN 64, dated the 5th November, 1971 of the Government of Mysore, Agriculture and Forest Department to be issued in exercise of the powers conferred by section 3 of the Cotton Transport Act, 1923."

MR. CHAIRMAN: Anybody wanting to speak? No. I shall put the motion to vote: The question is:

"In pursuance of section 8 of the Cotton Transport Act, 1923 (Central Act 3 of 1923) read with the Proclamation by the President G.S.R. 457 dated the 27th March, 1971, this House approves of the Notification No. AF 94. ATN 64, dated the 5th November, 1971 of the Government of Mysore, Agriculture and Forest Department to be issued in exercise of the powers conferred by section 3 of the Cotton Transport Act, 1923."

The motion was adopted.

15:23 hrs.

SUPREME COURT JUDGES
(CONDITIONS OF SERVICE)
AMENDMENT BILL
AND
HIGH COURT JUDGES (CONDITIONS
OF SERVICE) AMENDMENT BILL
THE MINISTER OF LAW AND
JUSTICE (SHRI H. R. GOKHALE): There

are two Bills, one relating to the Judges of the Supreme Court and the other, about the High Courts. I was wondering whether it was permissible to have a common discussion. The subject-matter is the same. I shall, if you permit me, move both the Bills for consideration; let there be common discussion, but separate voting.

MR. CHAIRMAN: You can take them up together.

SHRI H. R. GOKHALE: I beg to move†:

"That the Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958, be taken into consideration."

I beg to move†:

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954, be taken into consideration."

In the matter of conditions of service like leave, pension, etc. the Judges of the Supreme Court are governed by the provisions of the Supreme Court Judges (Conditions of Service) Act, 1958 and the Judges of the High Court are governed by the provisions of the High Court Judges (Conditions of Service) Act, 1954

Under the Act governing the Supreme Court Judges, when a Judge of the Supreme Court avails of leave on full allowances, he is entitled to full salary (equal to monthly rate of pay) for the first 45 days and leave allowance at the rate of Rs. 2,200/- per month for the rest of such leave. If a Judge is forced to take long leave for reasons of ill-health, he has to avail of leave on half allowances during which period he is entitled to an allowance at the rate of Rs. 1,110/- per month only. To give some relief in such cases, it is proposed to extend to the Judges of the Supreme Court, the facility of commuting leave on half allowances into leave on full allowances on medical certificate upto a maximum period of three months during the entire service as Judge on the analogy of the provision obtaining for Government servants. In the Act governing the High Court

*The following Members also recorded their votes for AYES: Dr. Jivraj Mehta, Servashri Shashi Bhushan and Iswar Marandi.

†Moved with the recommendation of the President.

[Shri H. R. Gokhale]

Judges, it is proposed to incorporate a similar provision for the High Court Judges.

At present when a Judge of the High Court is appointed to the Supreme Court, he loses all the unavailed of leave earned by him as a Judge of the High Court. In order to remove the hardship caused on this account, it is proposed to provide for carry forward of such leave up to a maximum of four months on half allowances subject to the following conditions :

- (i) The period of four months will be included in the total period of leave admissible during the entire service as Supreme Court Judge.
- (ii) The leave allowance admissible during the period of leave so carried forward will not exceed the entitlement as a High Court Judge.
- (iii) The allowance for such leave will be payable by the State Government concerned.

Under the High Court Judges (Conditions of Service) Act, 1954, when a Judge avails of leave on full allowances, he can draw full salary (equal to monthly rate of pay) for the first month and leave allowance at the rate of Rs 2,200/- per month for the rest of such leave. When a Judge is compelled to be on leave for more than a month, he suffers a considerable drop in his emoluments. On the other hand, when a Judge of the Supreme Court avails of leave on full allowances, he can draw full salary for the first 45 days of such leave. It is proposed to amend the High Court Judges (Conditions of Service) Act, 1954 to provide that as in the case of a Supreme Court Judge, the High Court Judge can also draw full salary (equal to monthly rate of pay) for the first 45 days of leave on full allowances.

I move.

MR. CHAIRMAN : Motions moved :

"That the Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958, be taken into consideration."

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954, be taken into consideration."

SHRI H. N. MUKERJEE (Calcutta North-East) : We have inherited in this country a tradition of respect for the judiciary on account of which I except the hon. Minister anticipates that this kind of Bill should be accepted by the House almost without discussion. However, we do have in this country considerable misgivings in regard to the functioning of our judiciary even at the highest level, and that is why we cannot let this Bill be accepted without at least certain things being conveyed to Government while discussing the further amenities now made available to the Judges of the Supreme Court and the High Court, to be analogous of the facilities obtaining in the case of Central Government employees, which is, of course a colourable justification, and also their expectations of remuneration for their service to the country.

Judiciary everywhere is, as the Law Minister himself stated sometime ago, characterised by a certain in-built conservatism. The judiciary is generally so overwhelmed by the social mores and traditions of a by-gone age that Mr. Justice Oliver Wendell Holmes of the United States Supreme Court once said that "the inarticulate major premise of the judges appears to be the maintenance of the *status quo*". That tradition has continued. If we are going to treat our judges with greater consideration, as we should, there should be a certain kind of *quid pro quo* on the part of the judges. There should be a readiness on the part of the judges to be in the current so far as social thinking and ideological implications of the present day social and economic changes are concerned. We wish, therefore, that the judges shed their usual habit of clinging to convention and conservatism and that they go ahead with the spirit of the time. We wish also that we do not have to hear even about judges at a very high level accusations and allegations which are made public and which are not properly answered.

I am sure that my hon. friend, the Law Minister, is aware that even in the case of such a very highly elevated personality as the Chief Justice of the Calcutta High Court, a little over a year ago, a weekly called, *Blitz* published with photostat copies a most slanderous accusation against the functioning Chief Justice of the Calcutta High Court and the matter was brought by

myself particularly, I do not mind saying, to the attention of the Prime Minister who assured me that the subject was serious. Then I learnt that the Chief Justice of the Calcutta High Court had brought a suit against the *Blitz* news magazine on the ground of malicious slander or whatever it was, but nothing further was heard about it. And, possibly the suit has been withdrawn. If in the case of such a highly elevated judicial personality as the Chief Justice of the Calcutta High Court the most slanderous accusations can be publicly made and they remain rebutted, I do not know what one should think about our judiciary, whether it is in the Supreme Court or High Court.

Therefore, when we are ready to accord them all respect and give them all facilities for work that they can do conscientiously and properly, we also expect from a certain *quid pro quo*. If they cannot fall in with the contemporary social ideals that so many of us hold dear, at least they can behave with a certain kind of propriety. I do not wish to be sounding disrespectful to the judiciary as a whole, but there are individuals who make a thorough shame of our judiciary. We see how many of our judiciary have to wait in attendance so to speak on the Ministers in order that after retirement they can get some preference and continue to draw upon the resources of the country. The judges should know that this is not the way they should go about. I do not mind a slight addition to the amenities. The Law Minister himself has been a judge and he discovered that a judge's emoluments are not adequate. For that purpose, he resigned and resumed practice at the bar. I have no quarrel with him about that. But I hope, now that he was accepted an assignment which carries a salary substantially smaller than the salary of a High Court Judge, he has discovered also at the same time that fulfilment comes not out of the pay packet you take back home, whether you are a judge or a minister or whatever else, but fulfilment comes for other reasons.

If one thinks only in terms of money, and money is the only criterion of payment or reward for services rendered, whether by judge or by Minister or by anybody else, then one is barking up the wrong tree. Not only money is not the criterion but even power is not the criterion. I am reminded of a story of how Napoleon used to be

jealous of Julius Caesar because he used to think that Julius Caesar was perhaps a bigger chap. Julius Caesar was jealous of Hannibal because he perhaps imagined that Hannibal was a greater general. But Hannibal was jealous of Alexander because he thought that Alexander had a bigger reputation. But even Alexander was jealous of Hercules who, however, did not exist.

If there is going to be jealousy, malice and envy on the score how much money X gets or Y gets, this is not the way of fulfilment. I hope now that Shri Gokhale has accepted as salary very much less if we could accept the figures given to us—very much less than the salary of a High Court judge, he would agree with me that fulfilment lies not with the amount of money which you take home at the end of a month but fulfilment lies in service to the community. Let the judges be imbued with that kind of service; let the judges not think that if they were barristers or advocates they would have earned a great deal more of money to take back home every month. Let the judges not think only of salary and let the judges not go on making a grouse of that, they are not getting enough. That is why we recommend them some more special facilities; even though what they were getting were not insufficient for the needs of a normal, decent, respectable sort of person, we are giving them more, we are ready to give them more. But they must give back something in return, something back to the society. They must give up their habit of rigid thinking; they must give up their conservative mode of thinking; they must give up that kind of improprieties in conduct which I mentioned of a certain judge, which was going on with impunity without anybody coming up to defend him. I am not saying it with disrespect but I say it very sharply and I do wish that government, whether in the law Ministry or the Home Ministry, takes in up in case of the Chief Justice of the Calcutta High Court, for instance, and it should not be allowed to be pushed under the carpet and let us forget all about it. That is the observation I wish to make in this respect. /५

श्री बालि ब्रह्म (दक्षिण दिल्ली) : सभापति महोदय, हमारे न्यायाधीशों को अधिक से अधिक सुविधाएँ दी जायें, इसमें किसी को कोई ऐतराज नहीं हो सकता। मंत्री महोदय ने जो यह

[श्री राधि भूषण]

सुविधाये दी है वह बहुत अच्छा किया है। हमने अपने देश में एक मान्यता रखी है कि अपने न्यायाधीशों को मंत्रियों से ज्यादा सिक्योरिटी दी जाये, मंत्रियों से ज्यादा सुविधायें दी जाये। कोई इसके खिलाफ एक शब्द भी नहीं कहेगा। लेकिन क्या इन न्यायाधीशों ने उनके मुताबिक काम किया है? सामाजिक असमानता को दूर करने के लिये, सामाजिक न्याय के लिए क्या वह जनता के प्रति कमिटेड है? मैं तो समझता हूँ कि अभी तक ऐसा नहीं हो पाया है। हमने पिछले समय में देखा कि चाहे बंको का प्रश्न आया हो चाहे र.जाओ का प्रश्न आया हो, इस बड़ी खूबसूरत न्याय की इमारत में अभीरो को ही न्याय मिलता है, गरीबों को न्याय नहीं मिलता। जब तक इस देश में न्याय के सूरज की रोशनी एक गरीब की झोपड़ी के अंदर नहीं पहुँचती तब तक मैं इसको कभी नहीं मान सकता कि इस देश में सामाजिक न्याय है।

मंत्री महोदय ने इस उद्देश्य को प्रतिष्ठा दिवाने का प्रयास किया है। उन्होंने इस सिलसिले में आगे बढ़ने के लिए कदम उठाया है। लेकिन सामाजिक न्याय के सम्बन्ध में आपके न्याय मंत्रालय और जुडीशियरी पर सबसे ज्यादा जिम्मेदारी धानी है। सामाजिक अन्याय से लड़ने के लिए इस मंत्रालय को सब से ज्यादा प्रगतिशील होना चाहिए। यह जिम्मेदारी दूसरे मंत्रालयों के बजाय इस मंत्रालय पर ज्यादा है।

सुप्रीम कोर्ट जजेज के रिटायरमेंट की आयु 65 साल रखी गई है। जब 65 साल की आयु तक रहने की सुविधा सचिवाय में दी गई थी तब इसलिए ही गई थी कि रिटायर होने के बाद वह न्यायाधीश दुबारा उसी कोर्ट में आ कर प्रैक्टिस न करें। लेकिन जुर्मानों की बात है कि चीफ जस्टिस रिटायर हो कर भूषण की नौकरी करते हैं, विदेशी कम्पनियों में ऐडवाइजर का काम करते हैं। मैं चाहता हूँ कि उनकी सुविधायें बढ़ाई जायें, लेकिन

जजेज को भी कुछ मन्वता-प्राप्त का गौरव होना चाहिए।

आज हमारे न्यायाधीश फडामेटल राइट्स की बड़ी बात करते हैं। आज उनके रिटायरमेंट की आयु तो 65 साल है लेकिन एक चपरासी की रिटायरमेंट की आयु 58 साल है। कभी किसी जज न कहा कि हमारे फडामेटल राइट्स और एक चपरासी के फडामेटल राइट्स एक है? हमारे अवकाश प्राप्त की आयु एक कर दी जाय।

हमने उन्हें विशेष सुविधायें दी है। उन्हें पूरी मान्यता देनी चाहिए। उन्हें पूरी प्रतिष्ठा देनी चाहिए। हम न्यायाधीशों की इज्जत करना चाहते हैं और करते हैं। हमने उनको सुविधा दी है कि 65 साल के बाद भी वे एक बाइज्जत जिन्दगी बसर करे और वे देश के मान्य नागरिक के तौर पर रहे। यह बड़ी अच्छी बात है। लेकिन अगर वे फिर बही नौकरी करते हैं उसी तरह की प्रैक्टिस करते हैं तो फिर फडामेटल राइट्स के मुताबिक उनके बराबर की सुविधायें एक चपरासी को भी मिलनी चाहिए। जज हो या चपरासी हो सब को बराबर सेवामों की सुविधायें मिलनी चाहियें। मंत्री जी, आप तो प्रतिष्ठित वकील रहे हैं। आपको पता है कि बम्बई अदालत में जहाँ आप बैठते थे वहाँ जो लाइब्रेरियन हुआ करता था वह किस तरह से किताबें आपके सामने लाकर रख देता था, रेफंस बुक्स एक चुटकी में दी कर ला कर आपके सामने पेश कर देता था, बड़ी से बड़ी किताब आपके सामने ला कर देता था या चपरासी को दे देता था और वह आपके सामने ला कर रख देता था। क्या कभी कोई जज यह देखता है कि चपरासी के घर में खाना है या नहीं है, क्या कभी उसने यह देखा है कि उसकी तनखाह बढ़ाने के लिए, बाद एलोसिएशन से कुछ सिफारिश की जाए। उन्होंने कभी गरीबी देखी नहीं है। किसान के

घर को जा कर नहीं देखा है, मजदूर के घर को जा कर नहीं देखा है, कितनी ज्यादा सामाजिक असमानता है, क्या इसको किसी जज ने जाकर देखा है? बड़े-बड़े वकील हैं जो चार-चार हजार रुपया रोज कमाते हैं, उन्होंने—ट्रम्स बना दिए हैं और हाया इधर से उधर कर देते हैं ताकि इनकम टैक्स भ्रदा न करना पड़े। वही बाद में जज बन जाते हैं और फैसले करते हैं। समाज में जो असमानता है इसको दूर करने के लिए न्यायाधीश काम कर सकेंगे, उसको सुविधायें देने के साथ साथ हमारे विधि मन्त्रालय को देखना चाहिए। इस मन्त्रालय को आप इतना बल दें इतनी शक्ति दें और इतनी बुद्धि दें और नियरेक्शन देने का अधिकार आप इसको दें ताकि जजिज जनता के लिए कमिटेड हो सके। हम उनको हर प्रकार की सुविधा देने को तैयार हैं इज्जत देने को तैयार हैं, वे राष्ट्र के मान्य न्यायाधीश हैं इसको सब मानते हैं लेकिन उन्हें जनता के प्रति भी कमिटेड होना चाहिए कम से कम गरीब और अमीर के बीच का जो फर्क है, इसको कम करने में सहायक होना चाहिये। इस काम में उनको देश का साथ देना चाहिए। इसके बारे में मैं समझता हूँ कि मंत्री महोदय जरूर बाई आइवामन देंगे।

श्री राम रतन शर्मा : (बादा) : मैं इन दोनों बिलों का स्वागत करने के लिए खड़ा हुआ हूँ। अभी पूर्व वक्ता से सामाजिक न्याय की दुहाई दी है। कानून हम बनाते हैं और उन कानूनों का इन्टरप्रेटेशन ज्यूडिशरी करती है। हमने सविधान में ज्यूडिशरी को भ्रलग रखा है। कार्यपालिका को भी भ्रलग रखा है। यह कहना कि कानून की मशा के हिसाब से जब उसका इन्टरप्रेटेशन नहीं करते हैं, सही नहीं है। जिस तरह के भ्राप कानून बनायेंगे, उसी तरह से उनका इन्टरप्रेटेशन भी बजिज करेगा। अगर ऐसा न होता तो सरकार के खिलाफ फैसले न पड़ते। आपने कहा है कि बड़े

भ्रायमियों को न्याय मिलता है छोटे को नहीं मिलता है। मैं समझता हूँ कि ज्यूडिशरी के खिलाफ यह एक आरोप है जो नितान्त भ्रमपूर्ण है।

मुझे मालूम है कि प्रतिभावन व्यक्तिय अधिकतर जज नहीं बनना चाहते हैं। मुझे इलाहाबाद हाई कोर्ट के कुछ वकीलों के बारे में मालूम है जिनको कई बार यायालय में जज बनने का आमन्त्रण मिला है लेकिन उन्होंने उसको विनम्रता पूर्वक अस्वीकार कर दिया है। प्रो० मुखर्जी कह रहे थे कि पैसा ही सब कुछ नहीं है। दूसरी चीजों के साथ में समझता हूँ कि पैसा भी अपना महत्व रखता है। मैं समझता हूँ कि जजों को जहाँ अन्य सुविधायें दी जाएं वहाँ पैसे की भी कुछ सुविधा दी जाए तो अच्छा होगा। इससे प्रतिभावन व्यक्ति आगे आयेगे, बार से बंध की तरफ आने को उत्सुक होंगे। तब जैसा कि शशिभूषण जी ने कहा है उनके हिसाब से सामाजिक न्याय मिलने में उनको भी कोई परेशानी नहीं होगी। तब अच्छे भ्रायदमी जैसे आप चाहेंगे और जिम तरह के चाहेंगे वे ज्यूडिशरी की तरफ दौड़ेंगे और आपको अच्छे से अच्छे भ्रायदमी मिलेकट करने में मदद मिलेगी।

यह साधारण सा बिल है जो सर्विस में असमानता को दूर करने के लिए लाया गया है। मैं चाहता हूँ कि कम्प्रहेंसिव बिल उनकी सेलेरी के बारे में तथा दूसरी चीजों के बारे में भी भ्राप लायें ताकि बड़े-बड़े प्रतिष्ठित वकील भी बंध की ओर आकर्षित हो सकें। मेरा विचार है कि हाई कोर्ट में एक मध्य श्रेणी का वकील 6, 7 या 8 हजार रुपया कमाता है और जो बड़ा वकील है वह 15 से 20 हजार तक कमा लेता है एक महीने में—

श्री बदरवार सिंह (होशियार पुर) : इनकम टैक्स कितना देता है ?

श्री राम रतन शर्मा उनके लिए भ्रलग

[श्री राम रतन शर्मा]

विभागीय है जो आप लोगों के पास है। आप उसके जिम्मेदार है, मैं नहीं हूँ। लेकिन जो मुझे मालूम है, वह मैं आपको बता रहा हूँ। यही कारण है कि अच्छे लोग ज्यूडिशरी की तरफ आकर्षित नहीं होते हैं। गैरा आग्रह है कि इस ओर भी आप ध्यान दे और एक कमिश्नेसिव बिल इस प्रकार का लागू।

इन शब्दों के साथ मैं इस बिल का स्वागत करता हूँ।

SHRI D. N. TIWARY (Gopalganj) : Mr. Chairman, I welcome the two Bills moved by the Law Minister. Sir, we should not grudge any facilities given to Judges of the High Court and Supreme Court. But I must say there must be some criteria as to what they should do and how they should behave after retirement. We have just heard that even a retired Chief Justice of the Supreme Court accepts service under businessmen. If the President of India or the Chief Justice of the Supreme Court accepts some service under any businessman, the real purpose of selecting good Judges and making them Chief Justices will be frustrated because we know nobody gives anything for nothing. They do not take advantage of not only their ability but also they take advantage of their connections. So, the Minister should see that some criteria are fixed after the retirement of Judges.

The other point I wish to make is about the backlog of the cases in High Courts and the Supreme Court. Justice now is not done immediately, but it drags on for years and years and from lower court to High Court it takes 10 years or 15 years for final Justice. So, Justice delayed is Justice denied. In that respect, I urge upon the Law Minister to see that the backlog of cases is eliminated. You may give any facilities and any amount of money to the Judges. I don't grudge it. But also see that they dispose of the cases quickly.

The third point I want to make is about the Supervision of the High Courts and the Supreme Court over the lower courts. They have power to supervise the lower courts. Now corruption has entered the lower strata

of the judiciary. In the District Courts it is a common talk that this and this Munsiff or Magistrate is taking bribe. An eye should be kept on that and the Supreme Court and High Court Judges should be advised to see that why such charges are made against the lower strata of the Judges and how to stop them.

The fourth point I want to make is that even after the rulings of the High Court Judges or the Supreme Court Judges people are kept in detention without trial for years. It is an ordinary thing that even under-trials under Sec. 107 are kept jails for 9 months or one year and if they are ultimately released they have to suffer this unnecessary harassment of being in jail for so many months and years. If a person is punished for 6 months, he is under trial for one year, it means, the sentence becomes treble, that is, it becomes 18 months, because he is in prison, he loses all his human rights, he does not enjoy the freedom that he should enjoy, at his getting bail or something like that. . .

श्री आर. बी. बड़े (खरगोन) : धारा 107 में जेल में कैसे रखते हैं? वह तो बेनेवल आफिस है।

MR. CHAIRMAN : The scope of the Bill is very limited. . .

SHRI D. N. TIWARY : The Supreme Court and the High Courts have jurisdiction over the lower courts. They should see that according to their circular, according to their findings, the work of the lower courts is carried out properly. If they do not supervise, if they do not become strict, justice will not be done to the ordinary people in lower courts.

Sir, I have mentioned all these three or four points and I hope the Minister will take into account all these points. Of course, he may not reply to me now; but in actual practice, I hope, he will advise the judges that they should look into these matters. Thank you.

*SHRI R. P. ULAGANAMBI (Vellore): Hon. Mr. Chairman, on behalf of my party, the Dravida Munnetra Kazhagam, I welcome the Supreme Court Judges (Conditions

* The original speech was delivered in Tamil.

of Service) Amendment Bill and the High Court Judges (Conditions of Service) Amendment Bill introduced by the hon. Minister of Law.

Though there is Emergency in the country and the though the Government have recently levied different kinds of taxes on the people of the country to raise resources for giving succour to the millions of Bangla Desh refugees, I support these Bills mainly because certain amenities are being extended to the Judges of the High Courts and the Supreme Court. The High Courts Judges (Conditions of Service) Act was passed in 1954 and the Supreme Court Judges (Conditions of Service) Act was passed in the year 1958. I am unable to appreciate the inordinate delay on the part of the Government in extending these minimum amenities to the Judges. It is to be appreciated that at least after 14 years the Government have realised the need for such a legislation. As I stated earlier, when even the Government servants have decided to contribute their one day's salary to the National Defence Fund and even if the Government are to incur some expenditure at this juncture, I welcome these Bills because the Government should have done this much earlier and they should not have delayed so long.

Sir, you know that the hon. Minister of Law was himself a Judge of the Bombay High Court and he resigned from that post because his remuneration was not at all comparable to that which he earned as a practising lawyer. Now that he has become the Minister of Law, he must have realised the necessity for providing more amenities to the Judges. In fact, I would plead for some more amenities to be given to the Judges and I request that the hon. Minister should translate his experience as a Judge in the form of a legislation. Sir, our judiciary is not able to attract efficient and versatile lawyers because the remuneration and other amenities are very much on the low side. You will appreciate, Sir, that judiciary is the backbone of democracy and it should be ensured in the interest of democracy that the judiciary is able to get capable and qualified lawyers. Only when they are offered attractive salary and meaningful amenities, such lawyers will condescend to adorn our judiciary. I would appeal to the hon. Minister of Law that he should bestow his personal attention to this problem and

evolve a working scheme to get reputed lawyers to the cadre of judges.

You know, Sir, that the arrears of cases in our courts—in the smaller courts, in the High Courts and in the Supreme Court in our country—are so large that it may take some decades to decide the cases. If the Government want to give some meaning to the adage that 'Justice delayed is justice denied', they should not hesitate to increase the number of judges in our courts. Social justice will remain an elusive concept so long as the arrears of cases in the courts are mounting up. Quick disposal of cases is an essential pre-requisite if democracy in our country is to have unshakable foundation. I would plead with the hon. Minister of Law that something concrete must be done to clear off the arrears of cases pending for years and years and to ensure quick disposal of cases that come up before our Courts.

Before I conclude, I would like to point out that our judiciary should move with the time and it should appreciate the effort of the Government to give greater amenities to the judges especially when the country is faced with innumerable problems and when the entire people of the country are made to bear the heavy burden of taxation. When the Government are determined to establish an egalitarian society in our country, the judges should shed their conservatism and they should not be guided by century-old precedents. They should set up new precedents which will be in conformity with the hopes and aspirations of the people. I would stress that the interpretation of laws by our judges should not be a hindrance in the progressive activities of the Government and in fact, it should give a fillip in furthering the objectives of the Government.

I would here suggest that unless the Government are prepared to extend greater amenities and attractive salaries, the lawyers with progressive outlook will not venture to enter judiciary. On the other hand, this is the time when judiciary should have judges without pre-conceived inhibitions and with progressive frame of mind. Then only the enactments of the Government will benefit the common people. I would urge upon the Government that whatever is necessary to be done in this direction it should be done quickly and then only the judiciary will complement the efforts of the Government. With these words I conclude,

श्री एच० के० एल० भगत (पूर्व दिल्ली): सभापति महोदय, जुडिशरी हमारे सविधान का एक अग्रम अंग है। हमको उनका आदर करना चाहिए और उनको सुविधायी भी देनी चाहिए। ला मिनिस्टर साहब हमारे जजिज को गवर्नमेन्ट सरबेट्स के बराबर छोटी सी एमिनिटी—मैं उसको बहुत बड़ी नहीं मानता हूँ—दे रहे हैं, यह बड़ी अच्छी बात है। मैं समझता हूँ कि इसमें कोई सबाल जुडिशरी वर्सस पार्लियामेंट का, या एक या दूसरे की इज्जत करने का, नहीं है। इसमें जो बुनियादी बात है, उसको हमें समझना चाहिये। मैं एक प्रॅक्टिसिंग लाइ-यर हूँ। मैं जानता हूँ कि हमारा जो सिस्टम आफ जस्टिस है, हमारी जो जुडिशल मशीनरी है, चाहे वह ऊपर के लेवल की हो या नीचे के लेवल की, उस पर से देश की जनता का विश्वास कम हो रहा है। इसकी वजह यह है कि आज लोय चाहते हैं—ज्यादा चाहते हैं और तेजी से चाहते हैं कि उनको रास्ता, जल्दी और सही न्याय मिले। सच्चाई की बात यह है कि हमारे जुडिशल सिस्टम और जुडिशल मशीनरी से देश में जो आशाये थी, वे और बढ़ गई हैं। जमाना बदलने के साथ, विचारों में तेजी आने के साथ और प्रगति के विचार आने के साथ वे आशाये आज पूरी नहीं हो रही हैं।

इसलिए इस पार्लियामेंट और ला मिनिस्ट्री को यह सोचना चाहिए कि हमारे जुडिशल सिस्टम में एपायटमेन्ट्स, उनके मोड, क्वालि-फिकेशन, क्राइटेरिया और टर्म्स के बारे में ला बनाने की हमारी बुनियादी भावना बगैरह को देखते हुये एक काम्प्रिहेंसिव लेजिस्लेशन लाया जाये। खाली यह कहने से काम नहीं चलेगा कि जजिज को कमिटिड होना चाहिए। इससे कुछ नहीं होगा। हमको ऐसा सिस्टम आफ एपायटमेन्ट डिवाइज करना चाहिए जिससे ला की जो भी भावना या मशा हो, उसके मुताबिक हमारी जुडिशरी फक्शन कर सके।

इसमें खाली जजों का सबाल नहीं है।

मिनिस्टर साहब ने खुद ही किसी को बगोट करते हुए कहा है कि जजिज और लाइयर्स कुछ जेनीरेशनज विहाइड है। ल इयर्स के फक्शनिंग में भी सुधार लाने के लिए कानून लाया जाना चाहिये। आज हमारे देश में इस बात की बहुत जरूरत है कि हमारे मौजूदा सिस्टम आफ जस्टिस को बहुत रेडिकली चेंज किया जाये, जिससे हमारी कोर्टों में केस बरसी तक पेंडिंग न रह सके। दिल्ली हाई कोर्ट में हजारों केस पेंडिंग हैं। मुझे बताया गया है कि उनकी तादाद चालीस हजार है। मैं नहीं जानता हूँ। मुझे पार्सनल नालेज नहीं है। आखिर हमारी कोर्टों में कब तक यह सिनसिला चलता रहेगा? इसलिए मैं ला मिनिस्टर साहब से यह दरखास्त करूंगा कि वह इन डिफरेंट ऐस्पेक्ट्स के बारे में काम्प्रिहेंसिव लेजिस्लेशन लाये, जिस से हमारे सिस्टम आफ जस्टिस और जस्टिस की मशीनरी से देश को जो आगाये हैं वे पूरी हो सके।

160 hrs

श्री रामाबल्लार शास्त्री (पटना) सभापति महोदय, उच्च न्यायालयों और सर्वोच्च न्यायालय के जजों की सेवा की शर्तों में सुधार करने के लिए मंत्री महोदय ये विधेयक लाये हैं। मेरा निवेदन है कि मंत्री महोदय उच्च न्यायालयों और सर्वोच्च न्यायालय में काम करने वाले कर्मचारियों की सेवा की शर्तों की तरफ भी ध्यान दें। जिस मुस्तीदी के साथ उनका ध्यान जजों की सेवा की शर्तों की तरफ गया है, उस मुस्तीदी के साथ उनका ध्यान कर्मचारियों की सेवा की शर्तों की तरफ नहीं जाता है।

आज हमारे देश की जनतांत्रिक प्रणाली विकसित हो रही है। जिस स्तर पर इसका विकास पहुंच चुका है इसको देखते हुए जब इस बात की आवश्यकता है कि सुप्रीम कोर्ट और हाई कोर्ट के जजों को जो प्राय ऊपर से राष्ट्र-पति जी के द्वारा मनोनीत करती हैं उसमें कुछ

डिपार्चर होना चाहिए। उससे अलग जा करके बार कौंसिल के जरिए, ऐडवोकेट्स एसोसिएशन के जरिये आप कुछ लोगों को चुनाव कर मगवाइए ताकि आपके बीच अच्छे से अच्छे जज/प्रा सबे। अभी तो आप उनको चुन देने है और वे जज बहुत नि पक्षता के साथ हर बात में फँसना नहीं करते। इन दिनों तो पैरवी और भ्रष्टाचार की बीमारी वहा भी फैल गई अगर नीचे के कोर्ट्स की बात होती तो हम समझते मगर हाई कोर्ट और सुप्रीम कोर्ट में भी पैरवी चलने लगी, जजेज तक पैरवी चलने लगी है। यह इसलिये हो रहा है कि ये समझते है कि जिन लोगों ने उन्हें मनोनीत करवाया है या चुनवा कर भेजा है अगर वे अप्रसन्न हो जाए गे तो फिर उनकी नियुक्ति में खतरा हो सकता है। इसलिए मैं कहना चाहता हू कि अब बह समय आ गया है कि अगर आप सब जजो को इस तरह से निर्वाचित नहीं करा सकते हैं तो इस दिशा में कुछ कदम बढाइए ताकि वहा की जनता को यह विश्वास हो सके कि आप कुछ करना चाहते है और खास तौर से उन्हें विश्वास हो जो इस पेशे में लगे हुए है, जो वकील हैं हमारे देश के अन्दर बड़े-बड़े योग्य वकील हैं जिनको इसमें भ्राना चाहिए। लेकिन वे नहीं आ सकते क्योंकि वे पैरवी नहीं कर सकते, सब अगह जाकर दरबारगिरी नहीं कर सकते इसलिए भेरा निवेदन है कि इस बात पर अब सरकार को विचार करना चाहिए।

इसके अलावा सभापति जी, आप अधिकार तो उनको दे रहे है, सहूलियतें दे रहे है लेकिन वे ह्यूटी ठीक से करे, बादशाहो की तरह घरो में बैठे नहीं रहे यह भी देखे। छुट्टिया बिना बजह लेते है, उस पर थोड़ी सी बर्दश लगाइए कि इस तरह छुट्टिया/न ले और सही तरीके से काम करे। जैसाकि बहुत से माननीय सदस्यो ने यहा जिक्र किया कि बहुत सारे केसेज वर्षों से पेंडिंग रहते हैं, वे इसीलिए पेंडिंग रहते है कि हाईकोर्ट और सुप्रीमकोर्ट के जजेज उस पर ध्यान नहीं देते हैं, नीचे के न्यायालयों की गर्दन

नहीं पकड़ते हैं। वे उनको पकड़ें तब यह काम हो सकेगा सरवा नहीं होगा।

मैं पिछले साल पटना सेटल जेल में था करीब एक महीने तक मैंने देखा कि चार-चार पाच-पाच साल के सँकडो ऐसे विचाराधीन बंदी थे जो वहा सड गहे थे और महीनो और सालो तक ऐसे लोग वहा चलते रहते है जिन पर चार्जशीट नहीं दी जाती है और वे वहा सड़ते रहते है जैसे थारपुर (पटना) के श्री ददन सिंह उर्फ दिनेश्वर प्रसाद सिंह एम० ए० व गोगाल जी। ऐसा इसलिए है कि हाईकोर्ट नीचे की अदालतों को कसता नहीं है। नीचे की अदालतों को हाईकोर्ट को कसना चाहिए सुप्रीम कोर्ट को कसना चाहिये ताकि जो मुकदमे वर्षों से पडे है उनका फैसला हो।

आखीरी बात मैं यह कहना चाहता हू कि ध्याय बडा महगा है। जनतन्त्र गरीबों के लिए है। अगर जनतन्त्र में गरीबों के साथ न्याय नहीं होगा तो उम जनतन्त्र का कोई अर्थ नहीं है। इसलिए हमको सन्ता कीजिये और ऐसा दिन लाइए जिसमें गरीब लोग सही माने में न्याय के हकदार हो सके और अभी तो पैसे वाले न्याय अपने पक्ष में करवा लेते है पैसे के बल पर न्याय उनके पक्ष में न होने पर भी बड़े-बड़े वकील रज कर वे उसे अपने पक्ष में करवा लेते है यह स्थिति समाप्त होनी चाहिये और इस तरह की व्यवस्था होनी चाहिये कि जो गरीब न्यायालयों में जाते है और ग्राम तौर पर हार कर आते है, क्योंकि उनके पास पैसा नहीं है, अपने बचाव का साधन नहीं है, तो उनको सही माने में सज़ी न्याय मिल सके और हमारे देश का किसान मजदूर और साधारण श्रेणी का आदमी यह समझ सके कि सच-मुच में न्याय सबके लिए बराबर है और इस जनतन्त्र में सब बरज़ूर हैं तो न्यायमें ही क्यों अलग-अलग बर्ताव उनके साथ हो ? इन शब्दों के साथ मैं आपसे निवेदन करू गा कि इन बातों पर आपका ध्यान जाना चाहिये ताकि सही माने में आपके प्रति विश्वास बड़े और लोग

[श्री रामावतार शास्त्री]

समझें कि आप नयी फिजा में नये तरीके के काम की धोर जा रहे हैं। साथ-साथ जजों के दृष्टिकोण को भी परिवर्तित कीजिए। जो जजेज होते हैं वे पुराने व्यक्तिगत सम्पत्तिघारों लोग होते हैं वे घनी घरानों से आते हैं, वे नहीं समझते कि गरीबों की क्या दिक्कत है। इसलिए उनके दिमागों में परिवर्तन लाने की जरूरत है ताकि आज जो सामाजिक, आर्थिक तथा सांस्कृतिक परिवर्तन हो रहा है उसके साथ वे कदम मिला कर आगे बढ़ें और जो समाजवादी समाज हम बनाना चाहते हैं उसके अनुकूल वे काम करें। आज वे इसके विपरीत काम कर रहे हैं। इसकी रोकना चाहिये।

श्री भूल चन्द डाना (पाली) : अध्यक्ष महोदय, आज के बदले हुए जो मूल्य हैं उन मूल्यों का अगर न्यायाधीश स्वागत कर सकें तो मैं समझता हूँ कि हमारा लोकाधिक समाजवाद आगे बढ़ सकता है। लेकिन पार्लियामेंट की जो सर्वोच्च सत्ता है उस सत्ता के प्रति जो उनके जजमेंट्स और फैसलों में एक थोड़ा सा प्रतिशोध और ईर्ष्या की झलक मिलती है उसमें मेरा एक ही कहना है कि हमें न्यायाधीशों का जब चुनाव हो तो उसमें उनकी मान्यता के बारे में सोचना चाहिये। आज कल हम सोचते हैं कि जो लोगल जस्टिस या पेपर जस्टिस होती है उसमें हिन्दुस्तान का जो पिछड़ा हुआ समाज है उनकी बकालत कौन कर सकता है? आज हमें जजेज ऐसे चाहिए जिनके मन में गरीबों के लिए कल्याण और दया हो। कोर्ट आफ इक्विटी हमारे यहाँ नहीं रही। हम लोगों का जितना न्याय होता है वह केवल पेपर जस्टिस होता है। जिसकी धैर्य में पैसा होता है वह धीत जाता है। मैं चाहता हूँ कि न्यायाधीश वह होने चाहिए जो साधु पुरुष हों, विचारों में पवित्र हों और साफ सुधरे हों। ऐसे जजेज नहीं होते हैं तो एक ईर्ष्या के कारण प्रतिशोध की भावना से उनके जजमेंट होते हैं। सुबिधाएँ आप दें लेकिन उनका चयन इस प्रकार से हो

कि गरीबों की न्याय मिन मके। न्याय के मामले में आज के लोगों का विश्वास होता जा रहा है कि इसाफ मिल नहीं रहा है। वह इसाफ केवल पैसे वालों की जेब में है। वह केवल उन को मिल सकता है जो अच्छे वकील कर सकते हैं। हमारी न्याय प्रणाली में हमें केवल वह जस्टिस नहीं चाहिए जो कानून का हो। बल्कि जिसमें इंसानियत की मात्रा ज्यादा हो, जो हमारे लोकतंत्र में विश्वास पैदा करता हो, जो पार्लियामेंट की सर्वोच्च सत्ता और उसकी भावनाओं की कदर करता हो ऐसा न्याय मिलना चाहिए।

SHRI SHANKAR TEWARI (Etawah) : Sir, I welcome this measure whole-heartedly. I am pained to hear some hon. Members saying that they should equate the judges with the social conditions. The real point to be considered is whether certain amenities that are to be provided to the judges are to be provided. But the discussion appears to have turned to criticism of the institution of judgeship on the ground that judges are not giving decisions according to the wishes of the people. That would be a very sad day. If the judges were to pronounce decisions according to the wishes of the people, then they would not be able to do justice independently. After all, a judge, when he is appointed, takes an oath under the Constitution to administer justice according to his ability, according to his conscience and without fear or favour. If these conditions are to be waived and the judges were to decide cases according to certain political pressures or certain social pressures, then I think that the whole aim of the judiciary will be lost.

It is quite beside the point to say that a judge can be equated with the peon. Certain hon. friends have stated that the judges never care what salaries their peon is getting; that they care for their salaries. That has hardly anything to do with justice. You have created peons; you have created judges. There are certain classes, certain services where the peon gets according to his position. The judges never care that you should not pay your peon Rs. 200 as salary; the judges never care that you

should not pay your peons any other emoluments. The judges do not come into the picture at all. They are to be kept aloof. They are not party-men. They are not social reformers here. They have to administer justice according to the law that is made in Parliament. They have to administer justice according to law—no other consideration. Therefore to say that the judges should keep in mind the parties to the dispute, to see that the poor man got justice or not—that is no consideration for the judges. It is not the judges who are to decide that. Ultimately we have to make laws so that people get cheaper justice. The court fees are so much that poor cannot get justice. But it is we who make the laws. Judiciary is a surplus department in the sense that the earnings are more than the expenditure on judges. When you make it an earning department, the judges are not to be blamed. Money which comes from court fees should be spent on judges. Nobody realises what is the cause of delay. There are many causes for delay in the disposal of cases. You have a small number of typists; the papers, etc. are not ready in time. Sometimes the lawyers want unnecessary adjournments and are not prepared with the cases. You do not have proper judgment writers. Judges can dictate judgments very fast but you have not provided them with staff. The number of cases are high. I asked the hon. Law Minister yesterday and I was told by him. In the Allahabad High Court 67,000 cases are in arrears. But the saddest part is that judges have retired four months ago and yet no judges have been appointed in that vacancy. Why? Because the files are lying with the Chief Minister. That is the whole problem. If you do not appoint adequate staff, competent staff, how are they to blame? If you do not appoint Judges when vacancies arise, the Judges are not to blame for that.

श्री शशिभूषण : वे झुट्टियां बहुत मनाते हैं। सब से ज्यादा झुट्टियां कोर्ट की होती हैं।

SHRI SHANKAR TEWARI : You are mistaken. 210 days are working days for them. Saturdays are left, because Saturdays are very important for the judges and he goes on dictating the judgment for the whole week. He has to study the papers and

dictate the judgments. The lawyers too work on Saturdays in their chambers and prepare their cases. It is not correct to say that there are more holidays in the judiciary.

What do you do? You give a district munsif Rs. 300. He goes there; there is no provision for any house and he has to pay Rs. 200 for a house.

AN HON. MEMBER : It is a poor country.

SHRI SHANKAR TEWARI : But a munsif has to live. Why do Members of Parliament in this poor country get flats; they even sublet? I am constrained to say this. Is it proper? Because this is a poor country, should they go and ask for the favour of a house from some advocate? Every munsif should be provided with a house. These are things which should not be discussed in the House. My learned friend gave a political bias and started criticising the judges and so I had to say this. (Interruptions). I am supporting ..

SHRI RAMAVATAR SHASTRI : He has written letters to the Prime Minister on the 24th, 25th and 26th Constitution Amendment Bills. Is it right?

SHRI SHANKAR TEWARI : It is an individual person. I am talking about the judiciary as an institution. I must say that the judiciary should be treated in a proper way and more amenities should be given to the Judges. This is the only institution which has been rendering service without corruption. But lately corruption started even here and in the districts I can say that certainly at least 25 per cent of the district judges have become dishonest. In the pre-Independence days the High Court Judge used to get a salary of Rs. 4,000 for a puisne judge, Rs. 5,000 for the Chief Justice. By your Constitution amendments, you have reduced the salary to Rs. 3,500 to a High Court Judge.

AN HON. MEMBER : You are justifying corruption

SHRI SHANKAR TEWARI : All I am saying is this. There has been rise in the dearness allowance for people in every service. Why not for the judges?

In the last 10 or 12 years, the dearness

[Shri Shankar Tewari]

allowance has gone up 16 times, but the salaries of the Judges have remained the same. This is a sad commentary, and that is why you are not getting Judges.

A funny suggestion has been made that Judges should be elected from the Bar Council. Somebody would be coming from one party and somebody else from another party, and then they cannot decide anything. There would be only party decisions, and there would be no independent judgments.

For every service there are 2,000 applications, but when you want to find out competent Judges with integrity

MR. SPEAKER : Don't over do it. You are repeating your arguments.

SHRI SHANKAR TEWARI : The Supreme Court Judges get 45 days leave with full allowance, but even if they are ill for six months their allowance is reduced to half. That is why the Bill should have been comprehensive, covering their salaries, their houses and everything in order to keep them above party politics. This is only a small thing that has been done.

I fully support the provision for commuting of leave by the Supreme Court Judges and also placing the High Court Judges on a par with the Supreme Court Judges in the matter of leave available with full allowance. At the same time, I would expect the Law Minister to bring forward a more comprehensive Bill covering the conditions of service of the Judges, looking to the fact that Judges are not available and that corruption has crept into the judiciary because economically their position is not very satisfactory and they cannot work in peace until and unless they are rid of all influences. I do not mind if you bring in a legislation that after retirement they cannot be employed anywhere. They are forced to accept these jobs because you have not provided them with enough pension. That is why they have to go and earn their living.

I therefore fully support the Bill.

SHRI H. R. GOKHALE : The Bills for consideration are so innocuous and innocent that I did not expect the debate to cover such a wide canvas dealing with various aspects pertaining to the judiciary. I did

not think that the small proposal which I have made pertaining to leave facilities, and that too only to bring them on a par with facilities which are available to senior Government servants, would evoke so much discussion especially from two different angles. I understand the concern of hon. Members, but fortunately for me the two points of view have answered each other.

Howsoever we might reasonably feel that in some cases the judiciary has not kept pace with the changed circumstances, in this democracy and federal structure all of us do wish to maintain an independent and impartial and competent judiciary. So, we must create conditions which will attract competent and efficient people for being appointed as Judges. It is the unfortunate experience of the last several years that in spite of our best efforts we have not been able to secure the best talent in the Bar to fill up positions in the High Court and the Supreme Court.

I quite agree with some members that may be we will have to give a closer look in a more comprehensive way and deal with the general question of the service conditions of judges at the appropriate time. I do not wish to go into it now. All I say is, by virtue of their very office, they are not in a position to agitate for themselves by, say, forming a trade union. Therefore, if you want them to do justice, let us do justice to them and forget everything else. Some of the other considerations may be justified, but that should not come in the way of Parliament doing justice to the judges. Of course, nobody thinks so and in spite of their other comments, every one has supported the Bill. I am thankful to the members for this. I do not want to go into an elaborate discussion of the wider aspects of the question now. May be sometime later, the whole question may be gone into.

With these words, I request the House to take these Bills into consideration.

MR. SPEAKER : There are no amendments either to the consideration motion or to any of the clauses of the Supreme Court Judges (Conditions of Service) Amendment Bill.

The question is :

"That the Bill to amend the Supreme

Court Judges (Conditions of Service) Act, 1958, be taken into consideration”.

The motion was adopted.

MR. SPEAKER : The question is :

“That Clauses 2 to 7, Clause 1, the Enacting Formula, and the Title stand part of the Bill.”

The motion was adopted.

Clauses 2 to 7, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE : I beg to move :

“That the Bill be passed.”

MR. SPEAKER : The question is :

“That the Bill be passed ”

The motion was adopted.

MR. SPEAKER : About the High Court Judges Bill also, there are no amendments.

The question is :

“That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954, be taken into consideration.”

The motion was adopted

MR. SPEAKER : The question is :

“That clauses 2 to 6, Clause 1, the

Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clauses 2 to 6, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE : I beg to move :

“That the Bill be passed.”

MR. SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.

MR. SPEAKER : Where is our friend, Mr. Kartik Oraon ? I told him to wait till the end.

श्री रामावतार शास्त्री : अभी उनको तसल्ली नहीं हुई है, कल भी वे इसको उठाना चाहते हैं और इसमें मैं भी उनके साथ में हूँ। उन्होंने संघाल किमानों के मंडर के सिलसिले में सवाल उठाया है मैं भी बहा गया हूँ और बहा की स्थिति को जानता हूँ।

16.25 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Thursday, December 23, 1971/ Paus 1, 2, 1893 (Saka).